

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 173/2024**

IN THE MATTER OF:

Gajanan Narayana Hegde

...APPLICANT

Versus

The Deputy Commissioner/ Chairman of
District Seven Member Committee (CRZ) and Ors

...RESPONDENTS

INDEX

Sr.No.	Description	Pages No.
1	FURTHER REPORT ON BEHALF OF RESPONDENT NO. 3 (DEPARTMENT OF MINES AND GEOLOGY)	1-16
2	<u>Annexure-R-1</u> True copy of representation dated 28.03.2011 along with notifications dated 24.02.2011, 09.06.2011 and 08.11.2011.	17-27
3.	<u>Annexure-R-2</u> True Copy of the proceeding of the 07-member committee meeting dated 02.02.2024	28-47
4.	<u>Annexure-R-3</u> True copy of the order dated 03.09.2022 passed by the Hon'ble High Court of Karnataka at Bengaluru in WP No. 16115/2022.	48-63
5.	<u>Annexure-R-4</u> True copy of proceedings of the 17 th meeting of the Karnataka State Coastal Zone Management Authority held on 05.04.2017	64-155
6.	<u>Annexure-R-5</u> True Copy of CZMA clearance dated 02.09.2023.	156-161
7.	<u>Annexure-R-6</u> True copy of the order dated 24.04.2023 passed by the Hon'ble Supreme Court in Civil Appeal No. 7316/2022	162-163

8.	<u>Annexure-R-7</u> True copy of the model of temporary permit .	164-166
9	<u>Annexure-R-8</u> True copy of the order dated 24.02.2023 passed by the Deputy Commissioner, Uttar Kannada District.	167-171
10	<u>Annexure-R-9</u> True Copy of sample temporary Mineral Dispatch Permit issued by the Dakshina Kannada District authorities	172
11	<u>Annexure-R-10</u> Translated copy of application made by the Applicant herein before the Department of Mines and Geology.	173-178
12	<u>Annexure-R-11</u> True Copy of FIR bearing Crime No. 100/2024.	179-183



Date: - 27/09/2024

(Mr. DARPAN KM Adv.)
Advocate for the Respondent No.3
Kar/1053/2009.
Office K-6, LGF,Lajpat Nagar-3,
New Delhi - 110024
Mob. 9899125060/9968638862

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 173/2024**

IN THE MATTER OF

Gajanan Narayana Hegde

...APPLICANT

Versus

The Deputy Commissioner/ Chairman of
District Seven Member Committee (CRZ) and Ors ...RESPONDENTS

**FURTHER REPORT ON BEHALF OF RESPONDENT NO. 3
(DEPARTMENT OF MINES AND GEOLOGY)**

MOST RESPECTFULLY SHOWETH

1. That the instant application has been filed before this Hon'ble Tribunal *inter alia* seeking a direction for alleged sand mining activities to be stopped in the various rivers of Uttar Kannada District, Karnataka.
2. The instant report is being filed pursuant to this Hon'ble Tribunal's order dated 26.07.2024 wherein this Hon'ble Tribunal *inter alia* directed the answering Respondent to address whether or not environment clearance is required for removal of sand bars.
3. The following information is hence placed on record:

Guidelines Issued by Respondent No. 6/MoEF & CC

4. It is submitted that Secretary to the Government, department of Forest, Ecology and environment had addressed a letter dated 28.03.2011 to the Secretary, Forest, Ecology and Environment, Government of India wherein a relaxation was sought to conduct lifting of sand in the rivers by the tidal action in the light of CRZ notification, 2011. The relevant portion of the said letter is extracted as under:

“It is stated in the above said letter that the mining of sand and sea shall done on conventional methods without using any machineries will not cause any damages to the environment instead it is beneficial for the following reasons:

a. Sand and sea shell are supplied for the local consumption.

b. It provides good employment opportunity to the local people.

c. If not removed the river course get silted up and result inundation of neighbouring agricultural land.

d. If not removed the sand deposit will obstruct the navigation channel of the fishing boats and result in accidents.

Keeping the above facts in the mind and considering the request of the local communities, it is necessary to bring suitable amendments to the CRZ notification, 2011 to permit mining of sea shell and sand in the areas that are not ecologically sensitive on case to case basis by the state costal management authority.”

5. It is submitted that based on the afore representation made by the Karnataka State Government, Respondent No. 6/MoEF was pleased to issue official memorandums dated 24.02.2011, 09.06.2011 and 08.11.2011. By way of the above notifications, the process for removal of sandbars was delineated. True copy of representation dated 28.03.2011 along with notifications dated 24.02.2011, 09.06.2011 and 08.11.2011 are annexed herewith as **Annexure R-1 (Copy)**.

Permission Accorded by the Answering Department

6. It is submitted that the above official memorandums issued by Respondent No. 6 depicts that a categorical permission is accorded for removal of sand bars which poses potential danger to the navigation of fishing boats and vessels. For identification of such obstructing sand bars, a report is required to be availed by the experts in the field. After acquiring the reports, an NOC is required to be taken by the State Costal Regulation and Management Authority.
7. Further, the grant of any temporary permits for sand removal by non-mechanical means is subject to approval of the 7-member Costal Regulation Zone Committee. In strict compliance with the said procedure, temporary permits are accorded for removal of sand by non-mechanical means. However, presently, temporary permits have

been stopped from 15.06.2024. True Copy of the proceeding of the 07-member committee meeting dated 02.02.2024 is annexed herewith as **Annexure R-2**.

Order passed by the Hon'ble High Court of Karnataka

8. It is submitted that as per the orders of this Hon'ble Tribunal in OA No. 252/2017 dated 18.05.2022, issuing of temporary permits by the 7-member CRZ committee in the above manner has been elaborated. In compliance with the said order, grant of all permits were stopped. The said order was assailed by the State of Karnataka before the Hon'ble High Court of Karnataka in WP No. 16115/2022 (GM-MMS). Having considered the matter at length, the Hon'ble High Court vide order dated 03.09.2022 observed as under:

*"In fact, the government of India Ministry of Environment and Forest has issued a memorandum dated 08.11.2011 in view of the request made by the State Government with regard to removal of sand bar by manual method by traditional committees. The removal of sand by manual method is permitted even under Coastal Regulation Zone Notification. **The impugned order dated 21.05.2022 and impugned notices dated 23.05.2022 has been issued to the Petitioners on misinterpretation of the order passed by the National Green Tribunal. The Impugned order and the notices therefore cannot be sustained in the eye of law, the same are hereby quashed. Needless to state that the Respondent shall be at liberty to take appropriate steps to ensure that no illegal extraction of sand takes place through mechanised means and the Petitioner shall be permitted to remove the sand bars through manual method only in terms of temporary permits issued to them"***

(Emphasis Supplied)

9. True copy of the order dated 03.09.2022 passed by the Hon'ble High Court of Karnataka at Bengaluru in WP No. 16115/2022 is attached as **Annexure R-3**.
10. It is submitted that as per the above order, the Deputy Commissioner and the 7 member committee of Dakshina Kannada District issued temporary permits for removal of sand by non-mechanized means in accordance with MoEF after taking NOC from the Karnataka State Coastal Zone Regulation and Management Authority. It is pertinent to note that sufficient royalty and other fees are collected for removal of the said sand from sandbars.
11. It is submitted that the copies of the permits attached to the Petition are mineral dispatch permits wherein, the time limits mentioned are only for transportation of sand but not for removal of the sand.
12. It is submitted that the temporary permits are issued for sand removal from sand bars by non-mechanised mode purely by manual methods by following the above mentioned regulations. The sand which is removed is such which otherwise poses a danger for navigation of fishing boats and vessels.

KSCZMA Proceedings and CRZ Clearance

13. It is submitted that further, the 17th meeting of the Karnataka State Coastal Zone Management Authority was held on 05.04.2017,

following which a resolution bearing No. 17.4.79 was passed, which *inter alia* states that:

“As there is no involvement of sand mining and the present proposal is for removal of sand bar there is no need to obtain environment clearance separately.”

14. True copy of proceedings of the 17th meeting of the Karnataka State Coastal Zone Management Authority held on 05.04.2017 is annexed herewith as **Annexure R-4**.

15. It is submitted that in compliance with the above elaborated procedure, a CRZ clearance was sought from the Karnataka State Coastal Regulation Zone Management Authority in respect of the sand bars identified by the experts of national institute of Karnataka (**NITK**) Suratkal. Taking note of the expert report furnished by NITK, Suratkal, the said CRZ Management Authority had issued CRZ clearance stating that work must be taken up as per this Hon'ble Tribunal's order in OA No. 252/2017 and as per directions of the Hon'ble Supreme Court in Civil Appeal No. 7316/2022. True Copy of CZMA clearance dated 02.09.2023 is annexed herewith as **Annexure R-5**.

Order passed by the Hon'ble Supreme Court of India

16. Further, the Hon'ble Supreme Court in order dated 24.04.2023 in Civil Appeal No. 7316/2022 has observed as under:

“the traditional costal communities are permitted to remove the sand bars in the intertidal areas only through a non-mechanical manual method and strictly in accordance with the guidelines contains in the notification dated 18.01.2019 as amended on 24.11.2022 issued by the Ministry of Environment forest and Climate Change Notification dated 24.11.2022-5.0 5494(E) Para "10. Removal of Sand bars in Island Costal Regular Zone- The sand bars in the intertidal areas shall be removed by costal communities only through a non-mechanises manual method. The state government and Union Territory Administration may permit such removal of sand in the specified time period in a particular area along with a specific quantity subject to conditions such as registration of local community persons permitted to remove the sand manually and shall be renewed on yearly basis.”

17. True copy of the order dated 24.04.2023 passed by the Hon'ble Supreme Court in Civil Appeal No. 7316/2022 is annexed herewith as **Annexure R-6.**

Intention not to win the Mineral

18. As per the order of the Hon'ble High Court of Karnataka dated 18.05.2022 and the above order of the Hon'ble Supreme Court, the 7- member CRZ have been issuing temporary permits for the purpose of aiding safe movement of local fishing boats. As a by-product, the same also leads to creation of employment, and the removed sand can be put to judicious use to meet the requirements for construction

of houses for Ashraya schemes etc. It is submitted hence that the intent behind removal of sand bars is not to win the mineral, rather it is to ensure the safe movement of fishing vessels. It is submitted that the use of the sand removed is mere judicious use of a by-product. At the same time, action is also taken by the answering Department in respect of complaints received pertaining to illegal sand mining.

19. It is submitted that as on 02.09.2023, the KSCZMA has issued NOC/clearance for removal of 19 sand bars. Based on the said clearance, the 7 member CRZ committee has issued temporary permits for removal of sand near the CRZ zone of Sharavathi, Aghanashini, Gangavali and Kali rivers. The said removal of 19 sand bars is approved subject to the condition of only utilising non mechanised methods. The permit holders have paid the necessary royalty and other applicable fees. Accordingly, the temporary permits were issued which were valid up to 15.06.2024. The 19 sand bars approved for removal, comes to about 12,44,878 metric tons of sand. The removal of the said sand bars was permitted to 129 temporary permits holders. The said temporary permit holders have removed 2,28,972 metric tons of sand so far. The said sand removed as per Rule 31-7B has fetched royalty of Rs.1.83.17,760/-, additional payment of Rs.73.27.104/- and DMF of Rs. 18,31,776, TCS of

Rs.3.66.355/- Total of Rs.2.78.42.995/- along with other fees to the government.

Conditions in the Temporary Permits

20. The said temporary permits were issued from 15.03.2024 to 15.06.2024 with the following conditions:

- *The license issued is valid from the date of its issuance till 01.09.2024. If the permitted amount of sand is lifted prior to completion of the license period, the same stands lapsed automatically;*
- *As per rules for the existing sand a sum of Rs. 80/- is collected as royalty. Further, 10% of the royalty is collected as DMF, 40% of royalty is collected as AP and 2% is collected as TCS. In case the royalty amount is modified from time to time, the same shall be paid.*
- *The vehicle carrying the sand must pass through either the composite check post or mines and geology/police/ Forest check post. If the transportation is not possible within the said check post it must be carried within the stipulated time.*
- *The transportation of sand must be from 6 am in the morning to 6 pm in the evening without causing disturbance to fishermen or their nets. Failing which, the permits shall be blocked.*
- *As per the order of the Karnataka State Government bearing No. CI/ 250/ MMN/ 2009 dated 28.08.2009 transportation of sand is prohibited outside the state. Further, the permits shall be subject to further decisions of as per the district 7 member's committee of CRZ vide order of the state government bearing No. CI 518 MMN 2013 dated 05.02.2014.*
- *Every boat used for sand removing must mandatorily have the license issued by the ports department. As a safety measure,*

10

weight exceeding what is permitted by ports department must be prohibited.

- The sand which is stored must mandatorily have 'one state one GPS installed vehicle'. The vehicle or the boat used for sand removing and transportation must have GPS. The boat used for sand removing must have temporary permit number and the GPS device number on red paint on yellow surface.*
- Usage of child labour, bonded labour is prohibited. The safety of labourers and the risk of their employment and life is on the licensee.*
- A separate sand bar is assigned to each boat of the temporary permits. Such permits shall work only on the assigned sandbar and not otherwise.*
- The sand transportation must not affect the day to day activities of the residents and villagers nearby.*
- As a safety measure, no sand removing shall be done 500 meters near to the road or railway line. No sand removing must be done near any kandla plants, or any variety of plants and also islands.*
- Further, no sand removing must be done 50 meters close to the shore of any river.*
- If the sand removing is causing any damage to the aquatic life or to the environment, the same must be immediately stopped.*
- The documents pertaining to the vehicles used for transportation must be kept in sand loading point and the same must be shown at the time of inspections.*
- The conditions stipulated in the IVOC dated 02.09.2023 issued by the Karnataka State Costal Regulation Authority must be adhered*
- Any conditions stipulated as per administrative and environmental necessities must be complied*
- If the above conditions are violated, without further notice, the permits will be cancelled and such permit holder will be placed under a black list.*

- *The temporary permit holders must attach CCTV cameras to their go-downs at their own cost.*
- *The sand must be sold at the price stipulated by the district authorities.*
- *An affidavit duly sworn stating that the above conditions would be complied must be submitted to the member secretary.*

True copy of the model of temporary permit is annexed here with as

Annexure R-7.

21. As elaborated above, as per the official memorandum issued by Respondent No.6/MoEF&CC and the subsequent communications of the answering State, temporary permits are granted for removal of sand which is coming in the way of fishing boats. The said permits are issued only after availing NOC/clearance from the Karnataka State Coastal Zone Regulation Authority. There is a prior certification received by the experts of NITK, Suratkal. The licenses are issued only for non-mechanical sand removal by men using buckets and baskets. Hence, the temporary permits issued are for the general interest of the public and subject to strict conditions mentioned above.

22. It is pertinent to note is that on 31.01.2023, there was a joint meeting Commissioner and the District Level Costal Regulation Zone Committee. Under the said meeting, a similar issue arising in the

present case was discussed. After due deliberation, it was resolved in the said meeting that the sand bars coming in the way of navigation of fighting boats can be permitted for removal by non-mechanised means only with manual efforts by using buckets and baskets. The reference was made to the orders passed by the Hon'ble High Court of Karnataka in WP Nos. 16115/2022 and 19663/2022. As per the said orders, the existing removal of sand manually by traditional means on account of temporary permits issued shall continue automatically.

23. Therefore, the temporary permit holder was permitted to remove the sand bars in the basin of Netravati and Phalguni rivers and supply the said sand extracted for government and public projects and also to satisfy the needs of the local constructions. The permission was accorded subject to payment of necessary royalty and other applicable fees. Based on the proceedings of the meeting, an order dated 24.02.2023 came to be passed by the office of Deputy Commissioner, Dakshina Kannada District reiterating the resolution as mentioned above. True copy of the order dated 24.02.2023

passed by the Deputy Commissioner, Uttar Kannada District is annexed herewith as **Annexure R-8**.

24. A sample temporary Mineral Dispatch Permit issued by the Dakshina Kannada District authorities is annexed herewith as **Annexure R-9**.
25. In compliance with the terms and conditions mentioned in the office Memorandum issued by Respondent No. 6/MoEF&CC having No. 11-83/2005-1A-III dated 24.2.2011, 09.06.2011 and 08.11.2011, sand bars obstructing the movement of fishing boats and local domestic boats within the Coastal Regulation Zone (CRZ) of Uttara Kannada District have been removed from the river bed by the traditional sand permit holders (using baskets/buckets by human beings) permitted within the district as per KSCZMA No Objection Letter.
26. It is thus submitted that the activity in question is not sand mining. The intention and the genesis of the same is removal of sand bars and the use of such sand is mere judicious use of by-product of sand-bar removal. Hence, the same does not attract an environmental clearance to be obtained. In fact, the Applicants themselves have not raised a ground that prior environmental clearance is required for such activity.

Failure on Part of the Applicants to Prove their *bona fides*

27. It is pertinent to note that Applicant No. 1 had himself previously applied to the office of the answering Department for grant of temporary sand permit in the year 2015. The said application was rejected for want of supporting documents. It is curious to note that on one hand, the Applicant herein has approached the answering Department under the very same legal framework for grant of permit and upon being refused the same, has alleged the same to be illegal mining. Having applied for grant of permit under the existing legal framework, the Applicants are estopped from assailing the same. Translated copy of application made by the Applicant herein before the Department of Mines and Geology is annexed herewith as **Annexure R-10**.

28. What is further curious to note that as per Annexure 10 at Pages 115 – 116 of the instant Original Application, some of the persons who have written a letter to the Deputy Commissioner, regarding alleged illegal mining were in fact apprehended while illegally transporting sand. The said persons also obstructed the officials of the answering Department therein from carrying out their duty. Resultantly, an FIR bearing Crime No. 100/2024 was registered against such miscreants.

True Copy of FIR bearing Crime No. 100/2024 is annexed herewith as **Annexure R-11**.

29. In this regard it is submitted that the Hon'ble Supreme Court of India has held that this Hon'ble Tribunal shall test the *bona fides* of the applicants. The following has been held by the Hon'ble Supreme Court in ***State of U.P. v. Uday Education & Welfare Trust, 2022*** **SCC OnLine SC 1469**:

*“99. We find that before a litigant is permitted to knock the doors of justice and seek orders which have far reaching effects of affecting the employment of thousands of persons, stopping investment in the State, prejudicing the interests of the farmers; the credentials and bonafides of the applicants must be tested. In the present case, there is scope to infer that the litigation could be at the behest of the existing WBIs who wanted to avoid competition and continue to get raw material at a cheaper rate. There is also scope to infer that it could be at the behest of the WBIs in the adjoining Yamuna Nagar district of Haryana where lakhs of tons of timber is exported from the State of Uttar Pradesh. There is scope to infer that it could be in the interest of middlemen who are engaged in exporting timber from Uttar Pradesh to Haryana. **We would, therefore, only request the learned NGT that, when credentials and bonafides of such litigants are seriously raised and when entertaining the grievance of such litigants, which is likely to adversely affect the rights of many, it should ensure the bonafides and credentials of such litigants**”*

(Emphasis Supplied)

30. It is all the more relevant in this regard that the Applicants have not impleaded any of the permit holders as parties before this Hon'ble

Tribunal, nor have they assailed any permits issued in the prayers, while pleading at Ground (i) that permits if any are unlawful. It is hence submitted that the Applicants have failed to prove their bona fides before this Hon'ble Tribunal. On the said ground itself, the instant Application to be dismissed with exemplary costs.

31. Hence, it is reiterated that the answering Department has not accorded any permission for sand mining, but has only accorded permissions for removal of sandbars to enable easier navigation of fishing boats.
32. The above information may hence be taken on record and the Original Application may be dismissed with costs.

Date:18.09.2024

Ashu ms
SENIOR GEOLOGIST
SENIOR GEOLOGIST
Dept. of Mines & Geology
Datta Narayana District, Karwar
DEPARTMENT OF MINES AND GEOLOGY
KARWAR, KARNATAKA

Filed By
Darpan KM
DARPAN KM
STANDING COUNSEL
STATE OF KARNATAKA

GOVERNMENT OF KARNATAKA

No. FEE 31 CRZ 2010

Karnataka Government Secretariat
MS Building
Bangalore, dated: 28.03.2011

From

Secretary to Government.
Forest, Ecology and Environment Department

To

The Secretary
Ministry of Forests and Environment
Government of India
Paryavarn Bhavpan, Lodhi Road
CGO Complex, New Delhi-110003.

Sir

Sub: Relaxation to sea shell and sand mining in the rivers
influenced by the tidal action in the light of CRZ Notification.
2011-reg

Ref:

1. CRZ Notification, 2011
2. Representation of Karnataka Karavali Muralu Guthigedararu Hagu Karmalara Hitharakshana Samithi, Udupi dated 18.03.2011.
3. Letter No. MMC/CR/57/2005-06 dated 28.02.2011 of the Deputy Commissioner, Udupi District, Udupi.
4. Letter dated 9.3.2011 from the Deputy Commissioner, Uttara Kannada District, Karwar

Mining of seashell and sand in the rivers of coastal area have been done traditionally from the time immemorial. This activity apart from catering to the local requirement of the sand and seashell have been providing good employment opportunities to the local communities.

As per para 3 (x) of the CRZ Notification, 2011, mining of sand, rocks and other substrata materials is a prohibited activity except for those rare minerals not available outside the CRZ area and exploration and exploitation of oil and natural

gas. The present CRZ Notification have also included the aquatic area in the rivers and backwaters upto which the salinity is 5 parts per thousand. In view of this mining of sea shell and sand which used to be done in these water bodies have come to a standstill. Several representations have been received to reconsider the issue, permitting sea shell mining and sand mining in these water bodies as done in the conventional method without causing any damages to the environment. The recommendations and the representations cited above are enclosed here with for your kind perusal and consideration.

It is stated in the above said letters that the mining of sand and sea shells done in conventional methods without using any machineries will not cause any damages to the environment instead it is beneficial for the following reasons:

- a) Sand and sea shell are supplied for the local consumption
- b) It provides good employment opportunity to the local people
- c) If not removed the river course yet silted up and result in inundation of neighbouring agricultural land
- d) If not removed the sand deposit will obstruct the navigation channel of the fining boats and result in accidents.

Keeping the above facts in the mind and considering the request of the local communities it is necessary to bring suitable amendments to the CRZ Notification, 2011 to permit mining of sea shell and sand in the areas that are not ecologically sensitive on case to case basis by the State Coastal Zone Management Authority.

You are therefore requested to kindly arrange to issue necessary amendments in this regard to the CRZ Notification, 2011 at the earliest.

Yours faithfully

Sd/-

28/1/2011

(KANWERPAL)

Secretary to Govt (Ecology and Environment)
Department of Forest, Ecology and Environment

Copy to the P.S. to the Hon'ble Minister for Ecology, Environment, Ports, inland water Transport, Fisheries, Science and Technology for information and for bringing it to the kind notice of the Hon'ble Minister.

No.11-83/2005-IA-III(Pt.III)
Government of India
Ministry of Environment and Forests
(IA-III Division)

Paryawaran Bhawan
CGO Complex, Lodhi Road
New Delhi-110003

Dated, the 9th June, 2011


OFFICE MEMORANDUM

Sub: Implementation of provisions of Coastal Regulation Zone Notification, 2011 vide S.O.No.19(E), dated 6th January, 2011 – regarding.

This is in continuation to our earlier Office Memorandum of even number dated 24th February, 2011 regarding removal of sand bar as indicated in para 3(iv)(d) of Coastal Regulation Zone Notification, 2011 dated 6th January, 2011, a copy of same is enclosed.

2. A guideline for management of the sand bars including its removal which are as follows:-
- Sand bars which pose danger to navigation of fishing boats and vessels shall be identified by the concerned Department in the State Government.
 - The State Government in consultation with the State agencies such as PWD, Water Resources Department, Fisheries Department, etc., may formulate a proposal for management of the sand bars including its removal.
 - The proposal shall be examined by any of the six institutions identified in the above Office Memorandum dated 24th February, 2011, namely, (a) Central Water and Power Research Station, Pune; (b) IIT, Chennai, IIT, Bombay; (c) Department of Erosion Directorate, Ministry of Water Resources; (d) Integrated Coastal and Marine Area Management, Chennai; (e) National Centre for Sustainable Coastal Management; and (f) National Institute of Technology, Surathkal.
 - Based on the suggestions/recommendations received from these institutions the concerned State Government agency(s) shall obtain necessary recommendations from the State/Union Territory (Ut) Coastal Zone Management Authority.
 - Based on the recommendations of the State/Ut Coastal Zone Management Authority the Environment Department of the State/Ut shall take final decision on the proposal with valid justification.
 - The decision shall be put on the website of the concerned agency undertaking the project and also on the website of the State/Ut Coastal Zone Management Authority.

Encl: As above


(Dr. A. Senthil Vel)
Director

To,
As per list enclosed

12. Member Secretary, West Bengal Coastal Zone Management Authority, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A, Sector III, Salt Lake City, Kolkata - 700 098.
13. Member Secretary, Gujarat Coastal Zone Management Authority, Forests and Environment Department, Forests & Environment Department, Sachivalaya, Gandhinagar - 382010.
14. Member Secretary, Karnataka State Coastal Zone Management Authority, & Director, Environment Technical Cell, Department of Forest, Ecology and Environment, Government of Karnataka, Multistoreyed Building, K.G. Road, Bangalore - 560 001.
15. Member Secretary, Orissa Coastal Zone Management Authority, & Director, Science, Technology and Environment Wing, Orissa Secretariat, Bhubaneswar-751001.
16. Member Secretary, Andhra Pradesh State Coastal Zone Management Authority, Government of Andhra Pradesh, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500022.
17. The Deputy Conservator of Forests, Administration of Daman & Diu, Office of the Deputy Conservator of Forests, Daman and Diu, Daman-396210.
18. Member Secretary, Pondicherry Coastal Zone Management Authority, & Director, Department of Science, Technology and Environment and Housing Board, Pondicherry - 605001.
19. Member Secretary, Tamil Nadu State Coastal Zone Management Authority, & Director, Department of Environment, Government of Tamil Nadu, Ground Floor, Panagal Building, Saidapet, Chennai-600015.

Member Secretary, State/Ut Coastal Zone Management Authority

1. Chairman, West Bengal Coastal Zone Management Authority, Government of West Bengal, Writer's Building, G - Block, 2nd Floor, Kolkata - 700 001.
2. Chairman, Gujarat State Coastal Zone Management Authority & Principal Secretary, Forests and Environment Department, Block No. 14, 8th Floor, Sachivalaya, Gandhinagar - 382010, Gujarat.
3. Chairman, Karnataka State Coastal Zone Management Authority & Principal Secretary, Department of Forest, Ecology and Environment, Government of Karnataka, Multistoreyed Building, K.G. Road, Bangalore - 560 001.
4. Chairman, Orissa State Coastal Zone Management Authority & Principal Secretary, Science, Technology & Environment Wing, Orissa Secretariat, Bhubaneswar - 751001.
5. Chairman, Andhra Pradesh State Coastal Zone Management Authority & Additional Chief Secretary, Government of Andhra Pradesh, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500 022.
6. Chairman, Daman & Diu Coastal Zone Management Authority & Administrator, Daman and Diu, Daman - 396210.
7. Chairman, Pondicherry Coastal Zone Management Authority & Principal Secretary, Department of Science, Technology and Environment and Housing Board, Pondicherry - 605001.
8. The Chairman, Tamil Nadu State Coastal Zone Management Authority & Principal Secretary, Department of Environment and Forests, First Floor, Panagal Building, Saidapet, Chennai - 600015, Tamil Nadu.
9. The Chairman, Maharashtra Coastal Zone Authority, Environment Department, 15th Floor, New Administrative Building Opposite Mantralaya, Madam Cama Road, Bombay - 400 020.
10. Chairman, Goa State Coastal Zone Management Authority & Chief Secretary, Secretariat, Alto Porvorim, Panjim, Goa, 2419626.
11. Chairman, Kerala State Coastal Zone Management Authority, Sasihra Bhawan, Pattom, Thiruvananthapuram - 4.

20. Member Secretary, Kerala Coastal Zone Management Authority & The Director, Science, Technology & Environment Council, Government of Kerala, Sasthra Bhavan, Pattom, Thiruvananthapuram-4.
21. Member Secretary, Maharashtra Coastal Zone Management Authority, Environment Department, Deputy Secretary, Mantralaya, New Administrative Building, 15th Floor, Madam Cama Marg, Mumbai - 400032.
22. The Member Secretary, Goa Coastal Zone Management Authority, Government of Goa, Department of Science, Technology and Environment, Opp. Saligao Seminary, Saligao, Goa-403511.

MOST URGENT
BY SPEED POST
OUT TODAY

No.11-83/2005-IA-III
Government of India
Ministry of Environment and Forests
(IA-III Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110003.

Dated, the 24th February, 2011

OFFICE MEMORANDUM


Sub: Implementation of provisions of Coastal Regulation Zone Notification, 2011 issued vide S.O.No.19(E), dated 6th January, 2011- regarding.

This has reference to the issue of the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O.No.19(E), dated 6th January, 2011. As per para 3(iv)(d), "*measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on carried out by any agency to be specified by MoEF.*" . In this regard, the Ministry specifies the following institutions who will be involved for the above activities:-

- (i) Central Water and Power Research Station
- (ii) IIT Chennai, IIT Bombay
- (iii) Department of Erosion Directorate, Ministry of Water Resources
- (iv) ICMAM
- (v) National Centre for Sustainable Coastal Management
- (vi) NIT, Suratkal

2. All proposals relating to the projects indicated in the above para of the Notification shall be examined by the Institutions from technical angle and based on the recommendations made by these Institutions the project would be considered for clearance by the concerned authorities indicated in the Notification.

This issues with the approval of Competent Authority.


(Dr. A. Senthil Vel)
Director

To,

As per list enclosed.

LIST

1. Chairman, West Bengal Coastal Zone Management Authority, Government of West Bengal, Writer's Building, G - Block, 2nd Floor, Kolkatta - 700 001.
2. Chairman, Gujarat State Coastal Zone Management Authority & Principal Secretary, Forests and Environment Department, Block No. 14, 8th Floor, Sachivalaya, Gandhinagar - 382010, Gujarat.
3. Chairman, Karnataka State Coastal Zone Management Authority & Principal Secretary, Department of Forest, Ecology and Environment, Government of Karnataka, Multistoried Building, K.G. Road, Bangalore - 560 001.
4. Chairman, Orissa State Coastal Zone Management Authority & Principal Secretary, Science, Technology & Environment and Forests Wing, Orissa Secretariat, Bhubaneshwar - 751001.
5. Chairman, Andhra Pradesh State Coastal Zone Management Authority & Additional Chief Secretary, Government of Andhra Pradesh, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500 022.
6. Chairman, Daman & Diu Coastal Zone Management Authority & Administrator, Daman and Diu, Daman - 396210.
7. Chairman, Pondicherry Coastal Zone Management Authority & Principal Secretary, Department of Science, Technology and Environment and Housing Board, Pondicherry - 605001.
8. The Chairman, Tamil Nadu State Coastal Zone Management Authority & Principal Secretary, Department of Environment and Forests, First Floor, Panagal Building, Saidapet, Chennai - 600015, Tamil Nadu.
9. The Chairman, Maharashtra Coastal Zone Authority, Environment Department, 15th Floor, New Administrative Building Opposite Mantralaya, Madam Cama Road, Bombay - 400 020.
10. Chairman, Goa State Coastal Zone Management Authority & Chief Secretary, Secretariat, Alto Porvorim, Panjim, Goa. 2419626
11. Chairman, Kerala State Coastal Zone Management Authority, Sasthra Bhawan, Pattom, Thiruvananthapuram - 4.

Member Secretary, State/Ut Coastal Zone Management Authority

12. Member Secretary, West Bengal Coastal Zone Management Authority, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A, Sector III, Salt Lake City, Kolkata - 700 098.
13. Member Secretary, Gujarat Coastal Zone Management Authority, & Director, Forests and Environment Department, Forests & Environment Department, Block No.14, 8th Floor, Sachivalaya, Gandhinagar - 382010.
14. Member Secretary, Karnataka State Coastal Zone Management Authority, & Director, Environment Technical Cell, Department of Forest, Ecology and Environment, Government of Karnataka, Multistoreyed Building, K.G. Road, Bangalore - 560 001.
15. Member Secretary, Orissa Coastal Zone Management Authority, & Director, Science, Technology and Environment and Forests Wing, Orissa Secretariat, Bhubaneshwar-751001.
16. Member Secretary, Andhra Pradesh State Coastal Zone Management Authority, Government of Andhra Pradesh, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500022.
17. The Deputy Conservator of Forests, Administration of Daman & Diu, Office of the Deputy Conservator of Forests, Daman and Diu, Daman-396210.
18. Member Secretary, Pondicherry Coastal Zone Management Authority, & Director, Department of Science, Technology and Environment and Housing Board, Pondicherry - 605001.
19. Member Secretary, Tamil Nadu State Coastal Zone Management Authority, & Director, Department of Environment, Government of Tamil Nadu, Ground Floor, Panagal Building, Saidapet, Chennai-600015.

20. Member Secretary, Kerala Coastal Zone Management Authority & The Director, Science, Technology & Environment Council, Government of Kerala, Sasthra Bhavan, Pattom, Thiruvananthapuram-4.
21. Member Secretary, Maharashtra Coastal Zone Management Authority, Environment Department, Deputy Secretary, Mantralaya, New Administrative Building, 15th Floor, Madam Cama Marg, Mumbai - 400032.
22. The Member Secretary, Goa Coastal Zone Management Authority, Government of Goa, Department of Science, Technology and Environment, Opp. Saligao Seminary, Saligao, Goa-403511.

No.11-83/2005-IA-III(Vol.III)
 Government of India
 Ministry of Environment and Forests
 (IA-III Division)

Paryavaran Bhawan,
 CGO Complex, Lodhi Road,
 New Delhi – 110003.

Dated, the 8th November, 2011

OFFICE MEMORANDUM

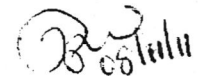
Sub: Removal of sand in the Coastal Regulation Zone area of rivers/estuaries by manual methods by traditional communities - regarding.

This is in continuation to the Ministry's Office Memorandum (OM) dated 24th February, 2011 and 9th June, 2011 with regard to guidelines for management of the sand bars including its removal.

2. The Ministry had now received request from State Government of Karnataka with regard to removal of the sand bars by manual methods by traditional communities.

3. After examining the proposal and the provisions of the Coastal Regulation Zone Notification, 2011 the Ministry hereby stipulates the following conditions for removal of sand bar by traditional coastal communities only by manual method (i.e., sand collection in non-mechanised dinghies or small boats using baskets/buckets by human beings) in various coastal States:-

- (a) The District Collector shall chair a seven-member Committee consisting of, concerned officials as also atleast one representative of each from a scientific or technical Institute, the local communities, like fisher folk and the local civil society.
- (b) Based on the recommendations of the above Committee, the District Collector may permit such removal of sand in the specified time period in a particular area alongwith specific quantity subject to such conditions, such as registration of local community persons permitted to remove the sand manually.
- (c) The Environmental Official at district level shall monitor the removal of sand and submit report to the Collector, as may be specified, say quantity of sand removed in the period concerned.
- (d) The above permit shall be renewed on yearly basis.
- (e) The agenda and the minutes of the aforesaid Committee, permits issued by Collector and monitoring reports of the removal of sand would be uploaded on the website of the Collectorate and also made available hard copy to Zila Parishad etc., as may be directed b the Collector.
- (f) The accumulation of sand bar, its removal the process etc., shall be studied by the State Government with the help of satellite imageries, GPS, etc. It shall be ensured that the permits are not accorded in such areas which are identified as eco-sensitive zones, fish migratory and breeding grounds. The permits shall be given taking into consideration the local circumstances and ecological settings.



(E. Thirunavukkarsu)
 Deputy Director

To,

As per list enclosed.

LIST

1. Chairman, West Bengal Coastal Zone Management Authority, Government of West Bengal, Writer's Building, G - Block, 2nd Floor, Kolkatta - 700 001.
2. Chairman, Gujarat State Coastal Zone Management Authority & Principal Secretary, Forests and Environment Department, Block No. 14, 8th Floor, Sachivalaya, Gandhinagar - 382010, Gujarat.
3. Chairman, Karnataka State Coastal Zone Management Authority & Principal Secretary, Department of Forest, Ecology and Environment, Government of Karnataka, Multistoried Building, K.G. Road, Bangalore - 560 001.
4. Chairman, Orissa State Coastal Zone Management Authority & Principal Secretary, Science, Technology & Environment and Forests Wing, Orissa Secretariat, Bhubaneshwar - 751001.
5. Chairman, Andhra Pradesh State Coastal Zone Management Authority & Additional Chief Secretary, Government of Andhra Pradesh, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500 022.
6. Chairman, Daman & Diu Coastal Zone Management Authority & Administrator, Daman and Diu, Daman - 396210.
7. Chairman, Pondicherry Coastal Zone Management Authority & Principal Secretary, Department of Science, Technology and Environment and Housing Board, Pondicherry - 605001.
8. The Chairman, Tamil Nadu State Coastal Zone Management Authority & Principal Secretary, Department of Environment and Forests, First Floor, Panagal Building, Saidapet, Chennai - 600015, Tamil Nadu.
9. The Chairman, Maharashtra Coastal Zone Authority, Environment Department, 15th Floor, New Administrative Building Opposite Mantralaya, Madam Cama Road, Bombay - 400 020.
10. Chairman, Goa State Coastal Zone Management Authority & Chief Secretary, Secretariat, Alto Porvorim, Panjim, Goa. 2419626
11. Chairman, Kerala State Coastal Zone Management Authority, Sasthra Bhawan, Pattom, Thiruvananthapuram - 4.

Member Secretary, State/Ut Coastal Zone Management Authority

12. Member Secretary, West Bengal Coastal Zone Management Authority, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A, Sector III, Salt Lake City, Kolkata - 700 098.
13. Member Secretary, Gujarat Coastal Zone Management Authority, & Director, Forests and Environment Department, Forests & Environment Department, Block No.14, 8th Floor, Sachivalaya, Gandhinagar - 382010.
14. Member Secretary, Karnataka State Coastal Zone Management Authority, & Director, Environment Technical Cell, Department of Forest, Ecology and Environment, Government of Karnataka, Multistoreyed Building, K.G. Road, Bangalore - 560 001.
15. Member Secretary, Orissa Coastal Zone Management Authority, & Director, Science, Technology and Environment and Forests Wing, Orissa Secretariat, Bhubaneshwar-751001.
16. Member Secretary, Andhra Pradesh State Coastal Zone Management Authority, Government of Andhra Pradesh, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500022.
17. The Deputy Conservator of Forests, Administration of Daman & Diu, Office of the Deputy Conservator of Forests, Daman and Diu, Daman-396210.
18. Member Secretary, Pondicherry Coastal Zone Management Authority, & Director, Department of Science, Technology and Environment and Housing Board, Pondicherry - 605001.

19. Member Secretary, Tamil Nadu State Coastal Zone Management Authority, & Director, Department of Environment, Government of Tamil Nadu, Ground Floor, Panagal Building, Saidapet, Chennai-600015.
20. Member Secretary, Kerala Coastal Zone Management Authority & The Director, Science, Technology & Environment Council, Government of Kerala, Sasthra Bhavan, Pattom, Thiruvananthapuram-4.
21. Member Secretary, Maharashtra Coastal Zone Management Authority, Environment Department, Deputy Secretary, Mantralaya, New Administrative Building, 15th Floor, Madam Cama Marg, Mumbai - 400032.
22. The Member Secretary, Goa Coastal Zone Management Authority, Government of Goa, Department of Science, Technology and Environment, Opp. Saligao Seminary, Saligao, Goa-403511.

Proceedings of District 07 Member Committee Meeting held at District Collector's Office Hall on 02-02-2024 at 11:00 AM under the Chairmanship of Hon'ble District Collector.

Officials present in the meeting:

- | | | |
|----|---|-------------------|
| 1. | Hon'ble Collectors/Chairman, District 07 Member Committee, Uttara Kannada District, Karwar | President |
| 2. | Regional Director, Department of Forest, Environment and Biology, CRZ, Karwar | Member Secretary |
| 3. | Joint Director, Department of Fisheries, Uttara Kannada District, Karwar | Member |
| 4. | Environment Officers, Karnataka State Pollution Control Board, Karwar | Member |
| 5. | Mr. Jai Vitthala Chandrakanta Kubal, Alavedande, Kumta Taluk, Secretary, Karnataka State Coastal Fishermen's Action Committee, representative of the fishing community. (Fisher Folk) | Member |
| 6. | Shri Manjeshwar Maneshwar Nayaka, Belekeri, Ankola (Local Social Representative) | Member |
| 7. | Assistant Director, Information Department, Karwar, Uttara Kannada District | Invites |
| 8. | Senior Geologist, Department of Mines and Geology, Karwar | Execution Officer |

Senior Geologist, Department of Mines and Geology and Implementation Officer, District 07 Member (CRZ) Committee, Karwar who presided over the meeting and welcomed all the committee members present in the meeting and requested the honorable chairman to conduct the meeting. The President instructed the Senior Geologist to inform about the agenda of the meeting.

- Date: 02-09-2023 Karnataka State Coastal Zone Management Authority (KSCZMA) has given permission to clear the identified sand dunes in Kali, Gangavali, Aghanashini and Sharavathi riverbed regarding the clearance of the said sand dunes.**

Central Government MoEF Ministry Memorandum No.:11-83/2005-IA-III Dated:24-2-2011, 09-06-2011 and 08-11-2011 Fishing Boats within the Coastal Control Zone (CRZ) of Runaway Uttara Kannada District And in accordance with the request

received from the Department of Fisheries and Department of Mines and Geology to clear the sand dunes obstructing the movement of local household boats, 07 sand dunes in the Kali river basin of Karwar taluk, 02 sand dunes in the Gangavali river basin in Ankola taluk, 04 sand dunes in the Aghanashini river basin in Kumta taluk and Sharavathi in Honnavar taluk. A total of 20 sand dunes like 07 sand dunes in the river basin will be jointly inspected by the experts of NITK Surathkal by the officials of Fisheries Department, Public Works Department, CRZ, Environmental Pollution Control Board, Revenue and Mines Department. Date: 04-01-2023 Presented in District 07 Member (CRZ) Committee meeting, a request is submitted to KSCZMA through DCZMA to obtain CRZ Clearance for clearing the said sand dunes.

Conditional CRZ Clearance has been granted by KSCZMA for a period of 01 year for a total of 19 sand dunes in Kali, Gangavali, Aganashini and Sharavathi river basin for the said proposals dated: 02-09-2023. The said matter was presented in the District 07 Member (CRZ) committee meeting held on 20-12-2023, taking into account the opinion given by the Regional Director, Forest, Environment and Biology Department, CRZ, Karwar and the opinion given by the members of the meeting, the terms of the objection letter issued by KSCZMA. Accordingly, it was decided that it would be appropriate to proceed with legal opinion to clear the sand dunes.

Accordingly, the Department of Mines and Geology, Head Office, Bangalore is requested to give appropriate direction for clearing the sand dune. Accordingly, the order issued by the Ministry of Environment, Forest and Climate Change, Government of India dated: 24-11-2022 will be the draft guidelines. Therefore, vide orders No.:11-83/2005-IA-III dated 24-02-2011, 09-06-2011 and 08-11-2011 issued vide Coastal Control Zone Notification 2011 and Coastal Control Zone Guidelines 2019. As per Notification (dated:18-01-2019) Hon'ble Director, Department of Mines and Geology, Bangalore dated:12-01-2024 Principal Secretaries to Govt, (Biological) to provide guidance on issuing permits for sand mining and transportation to the traditional sand mining community of the district. A senior geologist explained to the meeting that a letter will be written to the Department of Forest, Environment, Biology, Bangalore seeking appropriate guidance.

With regard to this, the President said that in Uttara Kannada district there is not enough of sand for public and government works. Due to this, unauthorized sand mining/transportation/stocking activities are going on in the district and several complaints

are being received daily. Therefore, it was suggested that the members present in the meeting give their opinion regarding permission for sand clearing which is currently allowed by KSCZMA.

A representative of the fishing community and a local social representative said that Uttara Kannada district receives a large amount of rain from June to September. Therefore, it is necessary for the public to construct houses and buildings during the summer season itself. However, sand is not available to the public for building construction. Therefore, it will be beneficial if permission is given to the traditional sand licensee to clear the sand.

Environmental officials, Karnataka State Pollution Control Board, Karwar who were present in the meeting said that currently the demand for sand for public and government works in the district is high and it is not possible to meet it and the Principal Secretary (Biological Status and Environment) Department of Forests, Environment and Biology has already given permission for sand clearing. a letter will be written to Bangalore asking them to give appropriate guidance. He informed that until further orders from the above, considering the cause of acute shortage of sand in the district, temporary licenses can be issued to the traditional sand quarries in the CRZ area by imposing suitable conditions.

Further, Regional Director, Department of Forest Environment and Biology, CRZ, Karwar, who was present in the meeting, said that in the objection letter issued by KSCZMA, 19 out of 20 sand dunes can be cleared. In the said objection letter, it has been mentioned that the sand can be cleared by following the recommendation given by the NITK experts, the NGT order and the interim order of the Hon'ble Supreme Court. Dated: 02-09-2023, the sand dunes can be cleared by following the conditions mentioned in the objection letter such as NGT order, MoEF guidelines, Supreme Court order and NITK experts.

Further, Senior Geologist, Department of Mines and Geology, Karwar said that unauthorized sand mining/transportation/stocking activities are going on in the district and several complaints are being received every day. Therefore, the officers of this office are already carrying out night/day patrolling and confiscating the illegally stocked sand and disposing of it as per rules and the vehicles involved in unauthorized sand transportation activities are being confiscated and action is being taken as per rules. However, even unauthorized sand activity is becoming difficult to control. Apart from that, there will be severe shortage of sand for public and construction works. As most of the area of Uttara

Kannada district is under forest cover, it is not possible to sanction a large number of building stone mining leases. Due to this M-sand is being produced only in a few crusher units. It is not possible to supply the said M-Sand product according to the sand demand of the district. As per the current Green Bench order, clearing of sand from sand dunes in CRZ area is suspended and sand dunes identified in non-CRZ area will be difficult to grant permission as they fall in forest area. Therefore, a letter will be written to the Principal Secretary (Biological Status and Environment) of the present Government, Department of Forests, Environment and Biology, Bangalore, seeking appropriate guidance.

With regard to this, the President said that due to all the above factors, there will be a lot of deprivation in Uttara Kannada district due to there is not enough of sand for public and government works. Due to this, unauthorized sand mining/transportation/storage activities are going on in the district and several complaints are being received every day. Therefore, night/day patrols will be carried out to confiscate the sand illegally stockpiled and dispose of it as per rules. However, sand activity can also be difficult to control. Apart from that, as most of the area of Uttara Kannada district is under forest cover, it is not possible to sanction a large amount of building stone mining leases. Due to this M-sand is being produced only in a few crusher units. The said M-Sand product is not able to supply according to the sand demand of the district. As per the current Green Bench order, clearing of sand from sand dunes in CRZ has been suspended and sand dunes identified in Non-CRZ are located in forest areas, so it is difficult to grant permission. This will make it difficult for the public to construct the houses that are sanctioned for the shelter scheme.

Further, the case instituted in the National Green Bench of the Hon'ble Supreme Court, South Zone, Chennai, bearing Original Application No.252 of 2017(SZ) dated: 18-05-2022 regarding the procedure followed for clearing the sand dune within the Karnataka Coastal Control Zone, Order No. 75 (xiv) "The sand removed from sandbars, if permitted as per rules shall not be sold and it can be used only for leveling low lying areas of the river bed, sand nourishment in beaches and strengthening of the river bunds." has been ordered. At present, a total of 137 people in the district are already temporary license holders for sand removal in the traditional way. Therefore, as mentioned in the order of the Hon'ble National Green

Bench, a letter has been written to the Principal Secretary (Biological Conditions and Environment), Department of Forests, Environment and Biology, Bangalore to give appropriate guidance on how to use the sand cleared from the sand dunes in the low-lying areas and dispose of the excess sand. Subject to further orders, 137 already identified traditional sand licensees can be licensed for sand removal and transportation on payment of royalties and other charges as per rules and only one boat per sand licensee for sand removal. Allowing them to adopt (One state one GPS) GPS, and suggested that the said boats should be painted yellow and the ILMS registration number should be written on it in red. The meeting unanimously approved this.

(order: Senior Geologist, Department of Mines and Geology, Karwar)

2. Regarding grant of temporary sand permit for clearing sand from CRZ riverine sand dunes for the year 2023-24.

Speaking from Senior Geologist, Mines and Geology Department, Karwar, a total of 137 traditional sand permit holders are already present for clearing sand dunes of CRZ river character in Uttara Kannada district, a total of 48 new permit holders will be selected as per the government order dated 11-01-2022. Therefore, he explained to the meeting that the details of distribution of temporary license to 185 traditional sand license holders in the current year will be as follows

Sl No	Taluk	CRZ River Zone	Sa nd Du nes	Quantity (M.tn)	No of Tempor ary license holder	No of license holder who are dead	No of license stayed	No of license holder who are selected vide order dated 11-01-2022	Total no of license holder
1	Karwar	Kali	6	319956.57	46	5	-	4	50
2	Ankola	Gangavali	2	160479.15	9	1	-	0	9
3	Kumta	Aghanashini	4	345945.24	37	-	4	32	69
4	Honnavar	Sharavathi	7	418497.5	45	-	-	12	57
	Total		19	1244878.46	137	6	4	48	185

❖ **Details of permit holders holding temporary sand permit for plain sand clearing in Kali River Zone (CRZ) of Karwar Taluk**

SI No	Name of the license holder	License number	SI No.	Name of the license holder	License number
1	Sri. Ajith Ganesh Kalgutkara, Address: Kodibaga, Karwar	UTKKS RP01	10	Sri. Vivek Ganapathi Kalgutkar, Address: Tharivada, Chittakula, Karwar	UTKKS RP11
2	Sri. Dattaram Putthu Kalgutkar, Address: Tharivada, Chittakula, Karwar	UTKKS RP03	11	Sri. Arvind Krishna Kalgutkar, Address: Thelangaroda, Nandanagadda, Karwar	UTKKS RP12
3	Sri. Gurunath Kushali Nayak, Address: Hosali, Karwar	UTKKS RP04	12	Sri. Chandrasaha Manohar Nayak, Address: Vailvada, Kargejuga, Karwar	UTKKS RP13
4	Sri. Panduranga Srikantha Revandikar, Address: Thamsevada, Kodibaga, Karwar	UTKKS RP05	13	Sri. Kiran Ganesh Kotarkar, Address: Asnoti, Kolege, Karwar	UTKKS RP14
5	Sri. Pramodh Surendra Sagekar, Address: Near Naganath Temple, Nandanagadda, Karwar	UTKKS RP06	14	Sri. Mohandas Mangesh Shirodkar, Address: Somnaravada, Bada, Karwar	UTKKS RP15
6	Sri. Santosh Uttam Govekar, Address: Tharivada, Chittkula, Karwar	UTKKS RP07	15	Sri. Narayana Kashinatha Nayak, Address: Gosavivada, Sadashivagada, Karwar	UTKKS RP16
7	Sri. Shravan Umesh Sridokkar, Address: Kodibaga, Karwar	UTKKS RP08	16	Sri. Narayana Sairu Nayak, Address: Vailavada, Karwar	UTKKS RP17
8	Sri. Uday Dutta Kotarakar, Address: Siddavada Kinnar, Karwar	UTKKS RP09	17	Smt. Pravathi Prabakar Nagekar, Address: Siddavada, Kinnar, Karwar	UTKKS RP19
9	Sri. Vijay Suresh Padwalkar, Address: Kairamakki, Hotegali Karwar.	UTKKS RP10	18	Sri. Pradeep Ananth Vaingankar, Address: Kodibaga, Karwar	UTKKS RP20

19	Sri. Pradeep Datta Bandeekar, Address: Po: Siddar Karwar	UTKKSRP21	31	Sri. Nitin Panduranga Shettar, Address: Halaga, Karwar	UTKKSRP36
20	Sri. Sanjay Anandu Kalgutkar, Address: Sadashivada, Killa, Chittakula, Karwar	UTKKSRP22	32	Sri. Prasanth V Gada, Address: Halaga, Karwar	UTKKSRP37
21	Sri. Santosh Krishna Kalgutkar, Address: Sungeri Road, Nandanagadda, Karwar	UTKKSRP23	33	Sri. Ravi Ramdas Hosalikar, Address: Hosali, Karwar	UTKKSRP38
22	Kumari. Saritha Rama Kalgutkar, Address: Tharivada, Sadashivavada, Karwar	UTKKSRP24	34	Smt. Shamala Madhav Bhat, Address: Muralidhara Mhatt Road, Karwar	UTKKSRP39
23	Smt. Sulaksha S Kalgutkar, Address: Devalivada, Bada, Nandanagadda, Karwar	UTKKSRP25	35	Sri. Uday Babu Kadam, Address: Devavada, sadashivavada, Karwar	UTKKSRP40
24	Sri. Venkataramana Sadananda Bandeekar, Address: Naithasavar, Thailavada. Karwar	UTKKSRP28	36	Sri Premanandha Gopal Kamat, Address: Bilta Colony Binaqa. Karwar	UTKKSRP41
25	Sri. Panduranga Raghuveer Pednekar, Address: Alvevada, Kodibaga, Karwar	UTKKSRP30	37	Sri Suresh Kushali Nayak, Address: Ulaga, Karwar	UTKKSRP42
26	Sri. Shantha Bikku Bhandekar, Address: Hinduvada, Mallapura. Karwar	UTKKSRP31	38	Sri. Someshwar Ramdas Nayak, Address: Asnoti Kolage, Karwar	UTKKSRP44
27	Sri. Sashikanth Devaraya Faidhae, Address: Keravadi, Karwar	UTKKSRP32	39	Smt Seema Santosh Kanakankar, Address: Kanasagiri, Bandaravada, Sadashivagada, Karwar	UTKKSRP47
28	Sri. Amith Panduranga Shet, Address: Dhol, Po: Halaga, Karwar	UTKKSRP33	40	Sri. Ashok Buddhya Pednekar, Address: Kusarvada, Karwar	UTKKSRP48

29	Sri. Dhigambar Bikku Shet, Address: Halaga Karwar	UTKKS RP34	41	Smt. Anusha Anil Vagrekar, Address: Keravadi, Josivada, Karwar	UTKKS RP49
30	Sri Maruthi Pursu Rane, Address: Manavada, Sadashivagada, Karwar	UTKKS RP35			

42	Sri. Raghuray Ram Pandrekar, Address: Nandanagaddha, Karwar (UTKKS RP45)	Died on 13.01.2023 due to ill-health and his wife Smt. Rajashree Raghuraya Pandrekar has requested to transfer the license to her name.
43	Panduranga M Thamasae, Shivajivada, Bada, Nandanagadda, Karwar	Said person died and his wife Smt. Priya Panduranga Thamase has requested to transfer the license to her name.
44	Babane Babu Biliye, Nandanagaddha, Karwar	Said person died and his son Prahalad Babani Beleyae, Nandanagaddha has requested to transfer the license to his name.
45	Maheshwara Sairu Malsekar	Said person died and his wife Smt. Sathyabhama Maheswara Malsekar has requested to transfer the license to her name
46	Sri Satish Krishna Sail	Date: 30-10-2015 District Sand Monitoring Committee Meeting If the said applicant is a member of Karwara-Ankola Vidhan Sabha Constituency, the said application will be considered for grant of sand permit and the related application will be reserved.
47	Manohar S Vagrekar	Said person is dead and his wife Smt. Lakshmi, W/o Late Manohar S Vagrekar has requested to transfer the license to his grand-daughter's name.

With regards to this, the President said that the traditional sand licensees from No. 01 to 41 should be issued with appropriate conditions and licenses, No. 42 to 45. A license may be distributed in the current line to the family members of the said licensee on death and No. 46 was approved that the application is

reserved without distribution of sand permit in the previous meeting and that the permit can be issued with appropriate conditions in the current line. Further, since the licensee of No. 47 has died, the licensee's wife has requested that the said license be given in the name of the grandson (daughter's son) of the said licensee, so the said licensee should be considered according to the rules and given according to the documents. The meeting unanimously approved this.

(order: Senior Geologist, Department of Mines and Geology, Karwar)

❖ **Details of licensee holding temporary sand license for plain sand clearing in Gangavali River Zone (CRZ) of Ankola Taluk**

Sl. No	License holder name	License Number
1	Sri. Nithyananda Panduranga Nayaka, Address: Balakere, Ankola	UTKGSRP01
2	Sri. Vishwanatha Narayana Nayaka, Address: Andhle, Ankola	UTKGSRP02
3	Sri. Nithyanandha Hanuma Harikantra, Address: Agasura, Masthikatta, Ankola	UTKGSRP03
4	Sri. Bommaiah Govinda Nayaka, Address: Hillur, Ankola	UTKGSRP04
5	Sri. Mahesh Venkataramana Navaka. Address: Saadakere. Ankola	UTKGSRP05
6	Smt. Bharathi Jayaprakasha Ganvakara, Address: Hilluru, Ankola	UTKGSRP07
7	Sri. Ramachandra Narayana Ganvakara, Address: Agasura, Ankola	UTKGSRP08
8	Smt. Saraswathi Nithyanandha Nayaka, Address: Holemakki, Hilluru, Ankola	UTKGSRP09

Speaking about this, the President suggested that the traditional sand licensees from No. 01 to 09 should be issued with appropriate conditions. The meeting unanimously approved this.

(Order: Senior Geologist, Department of Mines and Geology, Karwar)

Sl. No	License holder name	Reason for withholding the license	Remarks
9	Sri. Yeshwantha Govindhraya Nayaka (License No: UTKGSRP06)	Regarding the transfer of the sand permit held by the said person to the name of his son Mr. Akshaya Yashwant Nayaka and seeking permission to continue.	Sub-Divisional Officer Kumta interrogated the complainant and the complainant has informed that the said complaint is not mine and that he has filed a false complaint in my name and since the facts in the complaint are far from the truth, the said license can be granted.

❖ Details of licensee holding temporary sand license for plain sand clearing in
Aghanashini River Zone (CRZ) of Kumta Taluk:

Sl. No.	Name of the license holder	License Number	Sl. No.	Name of the license Holder	License Number
1	Eshwara Halappa Nayaka, Address: Kodakani, Kumta	UTKASRP01	18	Naveena Narayana Ganvakara, Address: Chitrigi, Kumta	UTKASRP20
2	Leena Franki Farandis, Address: Divagi, Kumta	UTKASRP02	19	Vishantha Ramesha Sthalakara, Address: Kathagala, Kumta	UTKASRP21
3	Madana Devaraya Nayaka, Address: Soppena Hosahalli, Kumta	UTKASRP03	20	Nagu Janga Gowda, Address: Lukkere Kumta	UTKASRP22
4	Raju Gopala Bhatta, Address: Alvekodi, Kumts	UTKASRP04	21	Vinayaka Ramakrishna Kavere, Address: Siddanabhavi, Kumta	UTKASRP23
5	Sangeeta Rama Deshabandari, Address: Devagi, Kumta	UTKASRP05	22	Prabhakara Damu Patagara, Address: Paduvani, Kumta	UTKASRP24
6	Shreedara Ganapathi Ambiga, Address: Tharibagilu, Mirjana, Kumta	UTKASRP06	23	Anitha Nitina Nayaka, Address: Hegde, Makkigadde Kumta	UTKASRP25
7	Ullasa Manjunatha Nayaka, Address: Kodkani, Kumta	UTKASRP07	24	Peru Rama Ambiga, Address: Nadu Maskere, Kumta	UTKASRP26
8	Ganesh Devappa Nayaka, Address: Hegde, Doddakoppa, Kumta	UTKASRP09	25	Gajanana Nagesha Pai, Address: Kathgala, Kumta	UTKASRP27
9	Govindaraya Parameshwara Biligi, Address: Mururu Road, Kumta	UTKASRP10	26	Shivananda Narayana Patagara, Address: Hegde, Kumta	UTKASRP29
10	Eshwara Biliya Ambiga, Address: Devagi, Kumta	UTKASRP11	27	Gowresha Thimappa Kavari, Address: Thorke, Kumta	UTKASRP30
11	Malini Sadananda Nayaka, Address: Hosahervavatti, Heravatti, Kumta	UTKASRP12	28	Subhasha Nagappa Ambiga, Address: Mamakona, Devagi, Kumta	UTKASRP31

12	Sudhakara Ranga Shanbogh, Address: Balerekare, Kodakani, Kumta, UK	UTKASRP13	29	Beerappa Jatti Nayaka, Address: Kodakani, Kumta	UTKASRP32
13	Gururaja Hamanna Nayaka, Address: Heregutthi, Narnumane	UTKASRP15	30	Sri. Ganapathi Venkataramana Hegde, Address: Konakere, Mururu	UTKASRP33
14	Jayantha Parameshwara Ambiga, Address: Mirjana, Kumta	UTKASRP16	31	Janaradhana Sukrappa Nayaka, Address: Gudeangadi, Kumta	UTKASRP34
15	Parameshwara Sukru Patagara, Address: Mirjana, Kumta	UTKASRP17	32	Neelakanta Ramachandra Nayaka, Address: Hanehalli, Kumta	UTKASRP36
16	Sadanada Damodara jalsigatthi, Address: Yattinabila Mirjana, Kumta,	UTKASRP18	33	Mukta Panduranga Shetti, Address: Koppalakaravadi, Kumta	UTKASRP37
17	Sridara Rama Berakodi, Address: Kaagala, Kumta	UTKASRP19			

SI. No.	License holder name	Reason for withholding the license	Remarks
34	Madeva Subraya Ambiga	Gangadhara Jomma Gowda got the license for this, currently Madeva Subraya Ambiga has raised an objection and it has been put on hold.	Madeva Subraya Ambiga filed Mood No. 19/2020 in the Hon'ble Civil Court, Kumta dated: 28-09-2020, Hon'ble Court has informed that the compromise will be granted in the order.
35	Upendra Vaman Bhat	Mr. Mohana Patagara, District Coordinator of Karnataka Right to Information and Compulsory Education Act Activists' Forum complained that the permit holders have traditionally been practicing the profession of worship and are doing the profession of taxi drivers.	Accordingly, regarding the issue of license in the present case to the said licensee.

36	Sripada Gopal Bhat	From the sand bar that was given to the said people. During the removal of sand, the boat overturned and a person was found dead, the license of the said person was suspended, and in the district sand stewardship committee meeting dated 22-10-2018, the cancellation of the suspended license was discussed and it was decided to get a report from the police station about whether the death of the deceased was accidental.	Date: 11-10-2021 Hon'ble JMFC Court, Kumata CC No. 138/2018 has issued an order in respect of the said order and its extract from the said licensee is as follows. "Acting under S.255(1) of Cr.PC the accused No.1 to 3 found not guilty of the offenses punishable under S.304(A) of IPC and hence, they are acquitted. The bond executed by accused persons and third surety stands canceled. The bond executed by accused persons and thier surety in compliance of S.437(A) of Cr.PC will be in subsistence for a period of 06 months or till completion of appeal period, whichever is higher". It is decided to keep the reservation as is until the said case is disposed of.
37	Rama Pameshwar Patagara	The said are sand licensee of Aghanashini river, as a case was registered in the Kumta Police Station under the charge of unauthorized sand transportation in the sand stock area where permission had been given to them, the temporary sand permit was not issued to them last time.	1. The Deputy Inspector of Police, Kumta Police Station informed that the accused, Rama Parameshwara Patagara, was dropped from the said case as the charge against him was not proved and on 18-02-2019 he submitted the charge sheet to the Hon'ble JMFC Kumta Court. 2. Assistant Commissioner, Kumta has also informed that the license of the said can be continued as the charge against him has not been proved and his name has been dropped in the charge sheet. 3. The sub-committee held on 10-09-2020 and 25-09-2020 has discussed and decided to reserve the said case as it is till the disposal of the said case at the stage of proceedings in Hon'ble JMFC Kumta Court.

Speaking on this, the President suggested that the traditional sand licensees from No. 01 to 35 should be issued with appropriate conditions, the license of No. 36 should be reserved and the license holders of No. 37 should be reserved as they are involved in unauthorized sand transportation activities. The meeting unanimously approved this.

(Order: Senior Geologist, Department of Mines and Geology, Karwar)

❖ Details of licensee holding temporary sand license for plain sand clearing in Sharavathi River Zone (CRZ) of Honnavar Taluk:

SI No	Name of the license holder	License Number	SI No	Name of the license Holder	License Number
1	Dalvin Urban Dyce, Address: Tharibagilu, Honnavar	UTKSSRP01	3	Smt. Keshi Ganapaiah Gowda, Address: Mavinakurva, Honnavar	UTKSSRP03
2	Francis Lowrence Dyce, Address: Church Road, Tharibagilu, Honnavar	UTKSSRP02	4	George John Dyce, Address: Church Road, Honnavar	UTKSSRP04
5	Smt. Idalena Pathrous Dyce, Address: Church Road, Honnavar	UTKSSRP05	17	Dinesha Govinda Nayaka, Address: Balakuru, Honnavar	UTKSSRP17
6	Moonwell John Dyce, Address: Church Road, Honnavar	UTKSSRP06	18	Smt. Maxima Kalisth Rodrigees, Address: Mavinakurva, Honnavar	UTKSSRP18
7	Nixon Bernard Dyce, Address: Church Road, Taribagilu, Honnavar	UTKSSRP07	19	Shankara Chandrakanth Mestha, Address: Tharibagilu, Honnavar	UTKSSRP19
8	Ramakanta I. Mestha Address: Church Road, Taribagilu, Honnavar	UTKSSRP08	20	Govinda Ganapathi Nayaka, Address: Mavinakurva, Honnavar	UTKSSRP20
9	Roshan Rujar D'Souza, Address: Mawanakurva, Honnavar	UTKSSRP09	21	Hanumantha Dharma Ambiga, Address: Kelagina Idagunji, Motakere, Honnavar	UTKSSRP21
10	Rujar Munvel Oda, Address: Mawanakurva, Honnavar	UTKSSRP10	22	Krishna Manju Gowda, Address: Mavinakurva, Hondagadde, Honnavar	UTKSSRP22
11	Vamana Vishnu Ambiga, Address: Hosapatna, Honnavar	UTKSSRP11	23	Narayana Manjunatha Nayaka, Address: Moodkani, Honnavar	UTKSSRP23
12	Shri Yogesh Panduranga Mesta, Address: Prabhata Nagar, Honnavar	UTKSSRP12	24	P V Thomas, Address: Mavinakurva, Honnavar	UTKSSRP24
13	Gajanana Sannaiah Nayaka, Address: Hosa Pattna, Honnavar	UTKSSRP13	25	Pradeep Ramanatha Nayaka, Address: Saralagi, Mavinahole, Honnavar	UTKSSRP25
14	Parameshwara Pandu Mestha, Address: Kasarakoda, Thoppala, Honnavar	UTKSSRP14	26	Prakash Sinjav Rodrigas, Address: Karikurva, Jalavali, Honnavar	UTKSSRP26

15	Srinivasa Gangadara Nayaka, Address: Kalasenamootae, Hosapatna, Honnavar	UTKSSRP15	27	Sreedhara Nagappa Nayaka, Address: Janatha Flat, Moodkani, Honnavar	UTKSSRP27
16	Chandrashekar Rama Gowda, Address: Kalasenamootae, Po: Hosapatna, Honnavar	UTKSSRP16	28	Thimmappa Thippaiah Nayaka, Address: Lower Moodkani, Honnavar	UTKSSRP28
29	Sri Dayananda Narayana Gowda, Address: Jalavalli, Honnavar	UTKSSRP29	38	Nagaraja Ganapaiah Nayaka, Allanki, Po: Herangadi, Honnavar	UTKSSRP38
30	Sri. Gajanana Krishna Keni, Address: Jalavalakarki, Honnavar	UTKSSRP30	39	Saalvadora Pedru Nooranah, Address: Maagoda, Honnavar	UTKSSRP39
31	Ganapathi Nagappa Gowda, Address: Jalavalli, Honnavarj	UTKSSRP31	40	Sreedara Satha Nayaka, Address: Prabathakeri, Jalavalli, Honnavar	UTKSSRP40
32	Siman John Rodrigas, Address: Matadakeri, Balakuru, Honnavar	UTKSSRP32	41	Ullasa Krishnakantha Shanbogh, Address: Angadibail, Mavinakurva, Honnavar	UTKSSRP41
33	Suresh Vamana Nayaka, Address: Jalavalli, Honnavar	UTKSSRP33	42	Shivananda R Hegde, Address: Kadathoka, Honnavar	UTKSSRP42
34	Venkatesh Hanumant Nayaka, Address: Jalavalli Karki, Jalavalli, Honnavar	UTKSSRP34	43	Sannaiah Laxmana Nayka, Address: Hosapatna, Honnavar	UTKSSRP43
35	Vidya Narayana Bhatt, Address: Guddebalu, Hosakuli, Honnavar	UTKSSRP35	44	Sri. Venketesha Nayaka, Address: Hosapatna, Honnavar	UTKSSRP44
36	Vinodha Gajanana Nayaka, Address: Upponi, Mavinahole, Honnavar	UTKSSRP36	45	Smt. Philomena Shinjova Rodrigas, Address: Karikurva, Jalavalli, Honnavar	UTKSSRP45
37	Manjunatha Madhava Nayaka, Address: Uppinagola, Geerasoppa, Honnavar	UTKSSRP37			

Speaking about this, the President suggested that the traditional sand licensees from No. 01 to 45 should be issued with appropriate conditions. The meeting unanimously approved it.

(Order: Senior Geologist, Department of Mines and Geology, Karwar)

3. Regarding clearance of sand dunes in coastal control zones of Uttara Kannada district in accordance with the guidelines in Government Order No.CI583 MMN 2021 dated 11-01-2022 regarding issuance of permit to the applicants selected in the committee meeting of District 07 members held on 11-05-2022.

Sl. No.	Taluk	River Zone	Total applications received	Dated:11-01-2022 Details of applications complying with the applicable guidelines	Conditional considerations	Rejected applications
1	Karwar	Kali	86	4	3	79
2	Ankola	Gangavali	52	0	1	51
3	Kumta	Aghanashini	180	32	3	145
4	Honnavar	Sharavathi	227	12	0	215
Number of Total Applications			545	48	7	490

- ❖ The details of the applicants selected by District 07 Member Committee in the meeting on 11-05-2022 are as follows.

Sl. No	Name of the license holder	License Number	Sl No	Name of the license Holder	License Number
1	Sri. Vinodha Surendra Sagekar, Address: Nandanagaddha,, Near Naganatha Temple, Karwara	Karwar	3	Sri. Pransantha Gurunath Kelaskar, Address: Gabithavada, Maajali, Karwar	Karwar
2	Sri. Athmaram Biku Sagekar, Address:near Small Masjid, Nandanagaddha, Sunkere, Karwar	Karwar	4	Sroi.Mukunda Mahabaleshwar Savantha, Address: Savanthavada, Bada, Nandanagaddha, Karwar	Karwar
5	Sri. Prakash Mani Kalaskar, Address: Alavedandae, Kumta	Kumta	16	Sri. Manjunatha Beerappa Ambiga, Address: Uppinapattna, Kumta	Kumta
6	Sri. Ramachandra Govinda Ambiga, Address: Deevagi, Lower kere, Kumta	Kumta	17	Sri. Vasantha Narayana Ambiga, Address: Hegde, Kumta	Kumta

7	Sri. Ramesha Kemu Ambiga, Address: Sanikatta, Kumta	Kumta	18	Sri. Ganapathi Jatti Ambiga, Address: Tharibagilu, Kallabbe, Meerjana, Kumta	Kumta
8	Sri. Shivappa Govinda, Ambiga, Address: Mirjana, Tharibagilu, Kumta	Kumta	19	Sri. Shivappa Venkataramana Ambiga, Address: Meerjana, Kumta	Kumta
9	Sri. Ragavendra, Pandu Ambiga, Address: Tharibagilu, Meerjana, Kumta	Kumta	20	Sri Ramachandra Nagappa Ambiga, Address: Kalmatte, Meerjana, Kumta	Kumta
10	Sri. Ganapathi Ranga Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	21	Sri. Hanumantha Beerappa Ambiga, Address: Manakona, Dev agi, Kumta	Kumta
11	Sri. Shivarama Nagappa Harikantha, Address: Keemani, Kumta	Kumta	22	Sri. Udaya Rama Harikantra, Address: Hubbnagere, Hene, Kumta	Kumta
12	Sri. Manjunatha Jattappa Ambiga, Address: Tharibagilu, Meerjana, Kumta	Kumta	23	Sri. Beerappa Masthappa Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta
13	Sri. Ganesha Yenku Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	24	Sri. Manjunatha Devappa Ambiga, Address: Ambigarakere, Manakona, Devagi, Kumta	Kumta
14	Sri. Manjunatha Krishna Ambiga, Address: Meerjana, Kumta	Kumta	33	Sri Devru Beerappa Ambiga, Address: Manakona, Deevagi, Kumta	Kumta
15	Sri. Vinayaka Gopala Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	34	Sri. Nagaraja S Heni, Address: Hoolanagadde, Kumta	Kumta
25	Sri. Manjunatha Phakeera Ambiga, Address: Tharibagilu, Meerjana Kumta	Kumta	35	Sri. Nagesha Venkatesha Ambiga, Address: Deevagi, Kelagena Kere, Kumta	Kumta

26	Sri. Narasimha Parameshwara Ambiga, Address: Tharibagilu, Meerjana, Kumta	Kumta	36	Sri. Thippanna Ramachandra Nayaka, Address: Malali, Gonehalli, Kumta	Kumta
27	Sri. Prakash Parameshwara Ambiga, Address: Tharibagilu, Meerjana, Kumta	Kumta	37	Sri. Dharma Ramu Ambiga, Address: Mestharakere, Karikurva, Jalavalli, Honnavar	Honnavar
28	Sri. Jagadeesha Gangadhara Ambiga, Address: Gangavali, Nadumaskere, Kumta	Kumta	38	Sri. Mahabaleshwara Mohana Mestha, Address: Thulasinagara, Honnavar	Honnavar
29	Sri. Nagaraja Venku Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	39	Sri. Keshava Jatti Karimani, Address: Matadakere, Balakuru, Honnavar	Honnavar
30	Sri. Ranga baleya Ambiga, Address: Chittekambi, Hegde, Kumta	Kumta	40	Sri. Santosh Monappa Mestha, Address: Udhyama Nagara, Honnavar	Honnavar
31	Sri. Girish Sukru Moodangi, Address: Moodangi, Thadhadi, Kumta	Kumta	41	Sri. Mahadeva Ganapathi Ambiga, Address: Upper Moodkani, Honnavar	Honnavar
32	Sri, Mohana Nagappa Lakkamane, Address: Kelagenakere, Aaganashini, Kumta	Kumta	42	Sri Chandrakanth Yeshwanth Thandela, Address: Thonka, Kasarakoda, Honnavar	Honnavar
43	Sri. Ramesh Mohana Mestha, Address: Udhyama Nagara, Honnavar	Honnavar	46	Sri. Shantharam Manjunatha Mestha, Address: Thonka, Kasarakoda, Honnavar	Honnavar
44	Sri. Nagaraja Subrehya Mestha, Address: Udhyama Nagara, Honnavar	Honnavar	47	Sri. Narasimah Monappa Mestha, Udhyama Nagara, Honnavar	Honnavar
45	Sri. Govinda Hanumantha Thandela, Sa Thonka, Kasarakoda, Honnavar	Honnavar	48	Smt. Leena felex Fernandis, Address: Jogamatta Road, Honnavar	Honnavar

A senior geologist explained to the meeting that 48 applicants will be selected in the district 07 Member committee meeting held on 11-05-2022 in accordance with the guidelines of government order No. CI583 MMN 2021 dated: 11-01-2022 regarding the removal of sand dunes in the river basins of the coastal control zone of Uttara Kannada district.

Speaking about this, the President said that **Writ Petition No.27624/2023** has been filed in the High Court, Bangalore Bench of Mr. Mahesh Nayka. Further, a total of 137 people have already been distributed to the temporary license holders who have been clearing sand in the traditional way and then the rest of the sand has been distributed to a total of 48 newly selected applicants in the district 07 member committee meeting held on 11-05-2022 after paying royalties and other fees as per the rules and giving permission to clear and transport the sand. It was suggested in the meeting that only one sand licensee can be allowed to use one boat for sand clearing (One State One GPS) equipped with GPS, yellow color and ILMS registration number written on it in red color and issued at a later stage. The meeting unanimously approved this.

(Order: Senior Geologist, Department of Mines and Geology, Karwar)

➤ **The details of the applications considered by the District 07 Member Committee in the meeting held on 11-05-2022 are given below.**

Speaking from the Senior Geologist, Mines and Geology Department, in the district 07 member committee meeting held on 11-05-2022, it was concluded that the following 07 applicants can be considered subject to the condition and explained about the consideration of the said applicants.

SI No.	Name and address of applicants	Taluk	Decision of 07 Member Committee Meeting dated: 11-05-2022
1	Smt, Priya Panduranga Thamase, Address: shivajivada, Bada, Karwar	Karwar	The applicant's family is a temporary permit holder and as they are currently deceased, it is concluded that they can be considered subject to the condition that the applicant submits a certificate of sand stock area and residence. Accordingly, the said person has submitted proof of residence and a copy of the sand inventory area.

2	Sri. Sathyabhama Maheshwara Malsekar	Karwar	As the applicant's family was previously a temporary licensee and is currently deceased, it is concluded that they can be considered subject to the condition that the applicant submits a certificate of sand stock area and residence. Accordingly, the said person has submitted.
3	Sri Prahalad Babini Biliyae, Address: Jagath Katta, Nandanagaddha, Karwar	Karwar	As the applicant's family was previously a temporary licensee and is currently deceased, it is concluded that the said person can be considered subject to submission of sand inventory area record by the applicant.
4	Sri. Hosabanna Venkata Ambiga, Address: Uluvare, Ankola	Ankola	After ensuring that the boat submitted by the applicant is registered with the Fisheries Department, it is concluded that the said applicant can be considered only if the said boat is registered with the Fisheries Department. However, the Joint Director of Fisheries, Karwar informed that the said boat number: KAF/07/T0002 is not registered in the department.
5	Smt. Parvathi Venkappa Ambiga, Address: Manakona, Devagi, Kumta	Kumta	If the boat registration in the name of the deceased was transferred to the name of the petitioner and submitted, it was decided to consider it. Accordingly, the present petitioner has registered the boat registration in her name from husband's name and submitted a copy of the same.
6	Sri. Umesh Sathappa Ambiga, Address: Kaalamatte, Meerjana, Kumta	Kumta	If the boat registration in the name of the deceased was transferred to the name of the petitioner and submitted, it was decided to consider it. Accordingly, the present petitioner has registered the boat registration from father's name to his own name and submitted a copy thereof.
7	Sri. Vigneshwara Krishna Ambiga, Address: Tharibagilu, Meerjana, Kumta	Kumta	It was decided that if the boat registration in the name of the deceased was transferred to the name of the petitioner and submitted, it would be considered.

Further, speaking on all the above points, the President said that a total of 137 traditional sand license holders can be given permission to clear and transport sand by paying royalties and other fees as per rules and the rest of the sand to a total of 48 newly selected applicants in the district 07 member committee meeting held on 11-05-2022. And out of the remaining 07 applicants, a total of 03 have already got a temporary license, 01 applicant's boats are not registered and the remaining 03 applicants who have been rejected may be considered and given a license at a later stage. The meeting unanimously approved this.

The meeting was concluded with a vote of thanks.

sd/-

Senior Geologist and Implementation Officers
District 07 Member (CRZ) Committee
Uttara Kannada District, Karwar.

sd/-

District Collector/Chairman
District 07 Member (CRZ) Committee
Uttara Kannada District, Karwar.

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 3RD DAY OF SEPTEMBER 2022

PRESENT

THE HON'BLE MR. ALOK ARADHE
ACTING CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE S. VISHWAJITH SHETTY

W.P. NO.16115 OF 2022 (GM-MM-S)

BETWEEN:

1. SRI. SUNIL
S/O SRI. SADANANDA
AGED ABOUT 43 YEARS
R/AT NO.11/215/4
DEVI KRUPA HOUSE
KULASHEKAR POST
PADAVU VILLAGE, MANGALURU
D.K. DISTRICT 575005.
2. SRI. VIJAYA KUMAR SHETTY
S/O LATE THYAMPANNA SHETTY
AGED ABOUT 54 YEARS
R/AT NO.3/18/1555/16
MOUNT TIOR APARTMENT
FLAT NO.503, KADRINANTHOOR ROAD
MANGALURU TALUK
D.K.DISTRICT 575004.
3. SRI. SURAJ KARKERA
S/O LATE SURENDRA KARKERA
AGED ABOUT 46 YEARS
R/ATNO.1/22/2, CAUVERY
GARODI GARDEN APARTMENT
JEPPU MARKET

MANGALURU TALUK
D.K.DISTRICT 575001.

4. SRI. NIRANJAN SHETTY
S/O NARASIMHA SHETTY
AGED ABOUT 65 YEARS
R/AT NO.2.5 SAALE HOSUE
HLAIBETTU POST AND VILLAGE
GURUPURA, MANGALURU
D.K.DISTRICT 574145.
5. SRI. VINISH D'SOUZA
S/O LATE SRI. DENNIS D'SOUZA
AGED ABOUT 39 YEARS
R/AT NO.2/131/1, KUNDODI HOUSE
BAJAL VILLAGE AND POST, MANGALURU
D.K.DISTRICT 575027.
6. SRI. K.E. RAHMATHULLA @ RAMLAN
S/O K IBPAHIM
AGED ABOUT 54 YEARS
R/AT NO.1-2/2, PALLANELA HOUSE
ADDUR VILLAGE AND POST
MANGALURU TALUK AND POST
MANGALURU TALUK, D.K.DISTRICT 574145.
7. SRI. IVAN LESLI LOBO
S/O SRI. LAWRENCE LOBO
AGED ABOUT 38 YEARS
SATHARABETTU HOUSE
MERAMAJULU VILLAGE AND POST
BANTWAL TALUK, MANGALURU
D.K.DISTRICT 574219.
8. SRI. ISMAIL
S/O SRI. KUNHI BEARY
AGED ABOUT 52 YEARS
R/AT D.NO.2-414(Z)
KUKKADAKATTE HOUSE
BALEPUNI, ULLAL TALUK, MANGALURU
D.K. DISTRICT 574153.

9. SRI. ALBAN MONETEIRO
S/O LATE JOHN SHABI MONTEIRO
AGED ABOUT 52 YEARS
R/AT RAILWAY ROAD HOUSE
KUDUPU POST AND VILLAGE
MANGALURU, D.K.DISTRICT 574028.
10. SRI. GODWIN D'SOUZA
S/O AVUREL D SOUZA
AGED ABOUT 49 YEARS
R/AT NO.3/12/1 SWEET HOME
JEPPU KADEKARU
NER MALLIKARJUNA TEMPLE
JAPPINAMOGARU POST
MANGALURU TALUK, D.K.DISTRICT 575009.
11. SRI. B. HUSSAIN
S/O LATE ABDUL KHADAR
AGED ABOUT 69 YEARS
R/AT BANABALI HOUSE
HAREKALA VILLAGE AND POST
MANGALURU, D.K.DISTRICT 574199.
12. SMT. ANITHA BENITA D'SOUZA
W/O BRIJESH MELVIN MONTEIRO
AGED ABOUT 45 YEARS
R/AT NO.3/12/2
NEAR MALLIKARJUNA TEMPLE
JEPPUKADEKARU, JEPPINAMOGARU POST
MANGALURU, D.K.DISTRICT 575009.
13. SRI. RAMESH
S/O SRI. SHIVARAM N. KARKERA
AGED ABOUT 51 YEARS
R/ATNO.14-120/1
SHIVARAM NIVASA, MUKKA POST
SURATHKAL VILLAGE
MANGALURU, D.K.DISTRICT 574146.
14. SRI. DIVAKARAPAKKALA
S/O JAYA PAKKALA

- AGED ABOUT 50 YEARS
R/AT NO.4-228/1, KARAMBADI HOUSE
MARAKADA VILLAGE, KUNJATHBAIL POST
MANGALURU, D.K.DISTRICT 575015.
15. SRI. S. UMARABBA
S/O HAAJI S. ISMAIL
AGED ABOUT 61 YEARS
R/AT NO.1.74 C, 'S MUBARAK MANZIL'
PARARI, THIRUVAIL VILLAGE
MANGALURU, D.K.DISTRICT 575028.
16. SRI. JAGADISH ARKULA
S/O VAMANA A
AGED ABOUT 42 YEARS
R/AT NO.2/34, SRI RAMA NIVASA
ARKULA VILLAGE, FAPANGI POST
MANGALURU, D.K.DISTRICT 574143.
17. SRI. BHARATH TINGALAYA
S/O BEERABAL SUVARNA
AGED ABOUT 51 YEARS
R/AT MALIGE MANE
JEPPU PATNA , KANKANADY POST
MANGALURU, D.K.DISTRICT 575002.
18. SRI. PRABHAKAR SALIAN
S/O VENKAPPA KARKERA
AGED ABOUT 61 YEARS
R/AT NO.3-55/2
'DEVIPRABHA NIVASA', GUDDEKOPPA
KANDAYA COLONY, SURATHKAL
D.K.DISTRICT 575011.
19. SRI. BHASKAR
S/O ITHAPPA MOOLYA
AGED ABOUT 52 YEARS
R/ATNO.2-109B, KAMPADAKODI HOUSE
SAJIPAPADU VILLAGE AND POST
BANTWAL TALUK, D.K.DISTRICT 574211.

20. SRI. DAYANANDA SHETTY
S/O SESAPPA SHETTY
AGED ABOUT 47 YEARS
R/AT UJIREMAARU MANE
VILLAL MANDUR VILLAGE
BANTWAL, D.K.DISTRICT 574211.
21. SRI. MOHAMMAD ASHRAF
S/O A.N. IBRAHIM
AGED ABOUT 45 YEARS
R/AT NO.1.393, GARODI HOUSE
AADDUR VILLAGE AND POST
MANGALURU, D.K.DISTRICT 574145.
22. SRI. HANEEF SHEIKH A K
S/O A K SHEIKABBA
AGED ABOUT 37 YEARS
R/AT ADDOOR KATIFAL HOUSE
NEAR GOVT SCHOOL ADDOR
ADDOR POST AND VILLAGE
MANGALURU, D.K.DISTRICT 574145.
23. SRI. RAJSHEKAR RAI
S/O LATE NARAYANARAI
AGED ABOUT 75 YEARS
R/AT KASBA KALLIGE VILLAGE AND POST
BANTWAL TALUK, D.K.DISTRICT 574219.
24. SRI. PRAVEEN CHANDRA MALRA
S/O LATE M S MALRA
AGED ABOUT 60 YEARS
R/AT PAVOOR GUTHU HOSUE
PAVOOR VILLAGE AND POST
VAI MANGALAGANGOTHRI
MANGALURU, D.K.DISTRICT 574143.
25. SRI. CHANDRA KUMAR
S/O SADANANDA KARKERA
AGED ABOUT 40 YEARS
R/AT D.NO.1-155, GUDDE HOUSE
SHASHIHITHLU, MANGALURU

D.K.DISTRICT 575001.

26. SRI. BADRUDIN
S/O ID DINABBA
AGED ABOUT 58 YEARS
R/AT NO.2-106, MADINAMANZIL
GANADABETTU, KANNURU
MANGALURU, D.K.DISTRICT 574197.
27. SRI. K.S. ABDUL MAJEED
S/O K.S. MOHAMMED
AGED ABOUT 63 YEARS
R/AT BORGUDDE HOUSE
KANNUR POST AND VILLAGE
MANGALURU, D.K. DISTRICT 575007.
28. SRI. A. ZAFARULLA ODEYAR
S/O A. ABOOBAKKER ODEYAR
AGED ABOUT 69 YEARS
R/AT ODEYAR HOUSE, ARKULA
FARNAGIPET POST
ARKULA VILLAGE, MANGALURU
D.K.DISTRICT 574413.
29. SRI. HERBERT D'SOUZA
S/O LATE LADIN D'SOUZA
AGED ABOUT 62 YEARS
R/A JEPPI KADEKAR HOUSE
NEAR SRI. MALLIKARJUNA TEMPLE
JAPPINAMOGARU POST
MANGALURU, D.K. DISTRICT 575007.
30. SRI. PRABHACHANDRA MAYYA
S/O LATE SRI. KESHAVA MAYYA
AGED ABOUT 47 YEARS
R/AT FLAT NO.801, SUPRABHA
GOKUL RESIDENCY, KADRIKAMBLA ROAD
KADRI, MANGALURU
D.K.DISTRICT 575008.

... PETITIONERS

(BY MR. VIKRAM HUILGOL, SR. COUNSEL FOR
MS/MRS. VEENA T.N. ADV.,)

AND:

1. STATE OF KARNATAKA
REP. BY PRINCIPAL SECRETARY
DEPARTMENT OF COMMERCE AND
INDUSTRIES AND MINES
VIKASA SOUDHA
BENGALURU-560001.
2. THE UNION OF INDIA
REP. BY ITS SECRETARY
MINISTRY OF ENVIRONMENT AND FOREST
(IA-III-DIVISION)
PARYAVAPAN BHAWAN, CGO COMPLEX
LODHI ROAD, NEW DELHI 110003.
3. KARNATAKA STATE COASTAL ZONE
MANAGEMENT AUTHORITY
REP. BY ITS MEMBER SECRETARY
MANAGEMENT AUTHORITY
7TH FLOOR, M.S.BUILDING
BENGALURU-560001.
4. SEVEN MEMBER DISTRICT SAND
MONITORING COMMITTEE
OFFICE OF THE DEPUTY COMMISSIONER
MANGALURU, DAKSHINA KANNADA 575001.
5. THE DEPUTY DIRECTOR
DEPARTMENT OF MINES AND GEOLOGY
JUGAL TOWERS, 1ST FLOOR
KADRI, MALLIKATTE, MANGALURU-575002.

... RESPONDENTS

(BY MR. S.S. MAHENDRA, AGA FOR R1 & R3-R5
MRS. MANASI KUMAR, CGSC FOR R2)

THIS W.P. IS FILED UNDER ARTICLE 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO ISSUE A WRIT OF CERTIORARI QUASHING THE ORDER DATED 21/05/2022 PASSED BY THE 4TH RESPONDENT MADE IN THE PROCEEDINGS BEARING NO.M.M.C/C.R/C.R.Z/SAND/01/2022-23, PRODUCED AT ANNEXURE-A AND. ISSUE A WRIT OF CERTIORARI QUASHING THE NOTICES EVEN DATED 23/05/2022 ISSUED BY THE 5TH RESPONDENT MADE IN NOS.GABHUE /UNI(MANG)/KAGAGU/SAND/2022-23/2463, 2524, 2580, 2481, 2521, 2475, 2576, 2582, 2479, 2468, 2569, 2526, 2538, 2604, 2465, 2532, 2510, 2535, 2583, 2487, 2470, 2467, 2573, 2476, 2484, 2493, 2506, 2544, 2531, 2546 PRODUCED AT ANNEXURES-B1 TO B31 AND. GRANT SUCH OTHER AND FURTHER RELIEFS.

THIS W.P. COMING ON FOR ORDERS, THIS DAY, **ACTING CHIEF JUSTICE** MADE THE FOLLOWING:

ORDER

The petitioners are traditionally engaged in fisheries and have granted temporary permits for removal of sand bars accumulated in the river banks within the Coastal Regulation Zone (CRZ) in Dakshina Kannada District. In this petition, the petitioner inter alia seeks a writ of certiorari for quashing of the order dated 21.05.2020, by which the licence granted to the petitioner for removal of sand bars by using non

mechanized boats has been suspended. The petitioners in addition seek quashment of notices dated 23.05.2022 issued to them by Deputy Director, Department of Mines and Geology.

2. The Central Government in exercise of powers under Section 3(1) and (2) of the Environment (Protection) Act, 1986 has issued a notification dated 06.01.2011 with an object to impose restrictions on setting up and expansion of industries, operation and processes and the like in the coastal regulation zone. Regulation 3 provides for the prohibited activity within the coastal regulation zone. The relevant extract of Regulation 3(iv)(d) read as under:

"3. Prohibited activities within CRZ - The following are declared as prohibited activities within the CRZ-

(i)xxxxxx

(ii)xxxxxx

(iii)xxxx

(iv) Land reclamation, bunding or disturbing the natural course of sea water except those -

(a) xxxxxx

(d)measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on carried out by any agency to be specified by MoEF."

Thus, it is evident that measures to prevent sand bars are not prohibited under the Regulations.

3. The Ministry of Environment and Forest has issued an office memorandum dated 08.11.2011 and has directed that District Collector shall chair a 7 Member Committee and based on the regulations of the Committee, the District Collector may permit the

removal of sand in a specified time period in a particular area along with specific quantity.

4. The 7 Member Committee has issued temporary permits to the petitioner on 07.05.2022 which is operative till 04.03.2023 excluding four months period of monsoon i.e., from 1st of June 2022 till 30th September 2022.

5. The National Green Tribunal while dealing with an issue of illegal sand mining in Udupi District has passed a judgment dated 18.05.2022. On the basis of the aforesaid judgment, the Deputy Commissioner by impugned order has suspended the temporary permits issued to the petitioners. In the aforesaid factual background, this petition has been filed.

6. Learned Senior Counsel for the petitioners submitted that the order dated 18.05.2022 passed by the National Green Tribunal has no application to the facts of the case and the Deputy Commissioner erred in suspending the temporary permits granted to the petitioners for removal of sand by manual method. It is further submitted that impugned order has been passed in contravention of principles of natural justice inasmuch as petitioners were not given an opportunity of hearing. It is also submitted that there is no provision for suspension of temporary permits granted to the petitioners and in case, it was found that petitioners are carrying out illegal extraction of sand, the temporary permit could have been cancelled.

7. On the other hand, learned Additional Government Advocate has supported the order passed by the Deputy commissioner and submitted that the

same is in consonance with the order dated 18.05.2022 passed by National Green Tribunal.

8. We have considered the submissions made on both sides and have perused the record. Para 47 of the order dated 18.05.2022 passed by the National Green Tribunal reads as under:

"47. The points that arise for consideration are:

(i) Whether any illegal mining is going on in the river bed area covered under the CRZ Notification in Udupi District?

(ii) What is the nature of direction that has to be given including imposition of compensation, considering the nature of violations if any proved?

(iii) What is the nature of directions to be given to regulate the sand bar removal in the area covered by CRZ Notifications as to avoid misuse of and over exploitation of

*natural resources, detriment to the Marine /
River in ecology?*

(iv) Relief and Costs."

9. Thus, it is evident that the National Green Tribunal was dealing with an issue of illegal mining in the river bed in the area covered under Coastal Regulation Zone Notification in Udupi District. The aforesaid order of the National Green Tribunal could not have been made applicable to the petitioners who hold temporary permits in Dakshina Kannada District, without affording an opportunity of hearing to them. In any case, the order passed by the National Green Tribunal cannot be construed to mean that it imposes absolute ban on removal of sand bars even by manual method.

10. In fact, the Government of India, Ministry of Environment and Forest has issued a memorandum

dated 08.11.2011 in view of the request made by the State Government with regard to removal of sand bars by manual method by traditional committees. The removal of sand by manual method is permitted even under Coastal Regulation Zone Notification. The impugned order dated 21.05.2022 and impugned notices dated 23.05.2022 has been issued to the petitioners on misinterpretation of the order passed by the National Green Tribunal. The impugned order and the notices therefore, cannot be sustained in the eye of law, the same are hereby quashed. Needless to state that the respondent shall be at liberty to take appropriate steps to ensure that no illegal extraction of sand takes place through mechanized means and the petitioners shall be permitted to remove the sand bars through manual method only in terms of temporary permits issued to them.

With the aforesaid directions, the petition is disposed of.

Sd/-
ACTING CHIEF JUSTICE

Sd/-
JUDGE

SS

Proceedings of the 17th meeting of Karnataka State Coastal Zone Management Authority (KSCZMA) held on 05.04.2017 at 11.00 A.M. at Dr. Shivarama Karanth Pilikula Nisargadhama, Moodushedde, Vamanjoor, Mangaluru - 575028 under the chairmanship of Additional Chief Secretary to Government, Forest, Ecology & Environment Department.

Members Present: As per the list enclosed

The Chairman welcomed the members present. All the files were placed before the Authority for perusal and the subjects were deliberated as per the Agenda.

17.1 Confirmation of the proceedings of the previous KSCZMA meeting held on 18.03.2017.

The Proceedings of the previous KSCZMA meeting held on 18.03.2017 are read out and the proceedings were confirmed as there were no comments received from the members.

17.2 Action Taken Report on the proceedings of the previous KSCZMA meeting held on 18.03.2017.

It was informed to the Authority that, action is being taken on the proceedings of the previous KSCZMA Meeting held on 18.03.2017 and the action taken report will be submitted in due course.

17.3 Ratification of provisional NOC issued by the Regional Director (ENV) with the approval of the DCZMCs.

The details of proposals on which provisional NOC for reconstruction/repair of dwelling units in CRZ II and CRZ III (200-500 mts) have been issued by the Regional Directors (ENV), Udupi, Mangalore and Uttara Kannada districts subject to the ratification as shown in Annexure -I, Annexure-II and Annexure-III respectively, were placed before the KSCZMA.

The Authority reviewed the proposals. After discussion and deliberations, the Authority decided to ratify the action taken by the concerned RD's and to issue proper CRZ clearance for the proposal listed in Annexure -I, Annexure-II and Annexure-III.

17.4.0 New Proposals:**17.4.1 Re-construction of residential house at Sy.No. 148/3P3 of Maravanthe village in Kundapura Taluk by Sri. Govinda Mogaveera S/o Manja Mogaveera(FEE 243 CRZ 2016)**

1.	Name of the Purpose	Re-construction of residential house no. 3-343
2.	Name of the Applicant	Sri. Govinda Mogaveera S/o Manja Mogaveera, Near Sealand Bar, Maravanthe, Kundapura Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Maravanthe village, Kundapura Taluk, Udupi District.
4.	Survey No's	148/3P3
5.	Extent of land	0.05 acres
6.	CRZ Classification	CRZ-III - NDZ as per approved CZMP
7.	Project cost	1.25 lakh
8.	Activities Proposed	Area of the reconstruction site 63 sq.mtr.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI ,existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 01.07.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 013 dated 28.04.2016
13.	Any other details	1) 45mts from sea HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 3-343 by Sri. Govinda Mogaveera S/o Manja Mogaveera, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

- 1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.*

2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.2 Reconstruction of Residential house at Sy. No. 155/1 of Maravanthe village in Kundapura Taluk by Sri Nandaraj Kharvi S/o Naga Kharvi (FEE 244 CRZ 2016).

1.	Name of the Purpose	Reconstruction of residential house no.4-61
2.	Name of the Applicant	Sri Nandaraj Kharvi S/o Naga Kharvi, Kathana Mane, Janatha Colony, Maravanthe village, Kundapura Taluk
3.	Location of the Project village/Town, Taluk, Dt.	Maravanthe village, Kundapura Taluk and Udupi District
4.	Survey No.	155/1
5.	Extent of land	0.03 acre
6.	CRZ Classification	CRZ-III - NDZ as per approved CZMP (75 mts from sea HTL)
7.	Project cost	Rs. 2.00 Lakhs
8.	Activities Proposed	Area of the reconstruction site 73 sq.mtr.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8III CRZ IIIA(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI ,existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 01.07.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 151 dated 07.05.2016
13.	Any other details	1) 75 mts from sea HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 4-61 by Sri Nandaraj Kharvi S/o Naga Kharvi, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.3 Re-construction of residential house at Sy.No. 75/B1A of Hejamadi village in Udupi Taluk by Sri. Shivarama M. Kotian S/o Mujikra Puthran (FEE 245 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 2-180
2.	Name of the Applicant	Sri. Shivarama M. Kotian S/o Mujikra Puthran, Hejamadi village, Udupi Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Hejamadi village, Udupi Taluk, Udupi District.
4.	Survey No's	75/B1A
5.	Extent of land	0.10 acres
6.	CRZ Classification	CRZ-III- NDZ as per approved CZMP
7.	Project cost	2.50 lakh
8.	Activities Proposed	Area of the reconstruction site 359 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI ,existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 01.07.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.

12.	Details of processing fee	Paid Rs 100/- Challan No. 221 dated 05.05.2016
13.	Any other details	1) 190mts from sea HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 2-180 by Sri. Shivarama M. Kotian S/o Mujikra Puthran, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.4 Re-construction of residential house at Sy.No. 129/5 of Navunda village in Kundapura Taluk by Smt. Lalitha D/o Manji Hengsu (FEE 246 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 2-47(1)
2.	Name of the Applicant	Smt. Lalitha D/o Manji Hengsu, Bangina Kodyadi Mane, Navunda village, Kundapura-576224.
3.	Location of the Project village/Town, Taluk, Dt.	Navunda village, Kundapura Taluk, Udipi District.
4.	Survey No's	129/5
5.	Extent of land	0.15 acres
6.	CRZ Classification	CRZ-III - NDZ as per approved CZMP
7.	Project cost	2.00 lakh
8.	Activities Proposed	Area of the reconstruction site 8x7 sq.mtr 56 Sq.mts
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 01.07.2016.

11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	1. Paid Rs 400/- Challan No. 46 dated 20.05.2016 2. Paid Rs 100/- Challan No. 25 dated 17.05.2016.
13.	Any other details	1) 75mts from river HTL 2) Photos attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 2-47(1) by Smt. Lalitha D/o Manji Hengsu, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.5 Reconstruction of Residential house at Sy. No. 49/7B3 of Senapura village in Kundapura Taluk by Smt. Chendu (FEE 247 CRZ 2016).

1.	Name of the Purpose	Reconstruction of residential house no.2-198
2.	Name of the Applicant	Smt Chendu, Senapura village, Near Bantwadi bridge, Kundapura Taluk
3.	Location of the Project village/Town, Taluk, Dt.	Senapura village, Kundapura Taluk and Udupi District
4.	Survey No.	49/7B3
5.	Extent of land	0.15 acre
6.	CRZ Classification	CRZ-III - NDZ as per approved CZMP
7.	Project cost	2.50 Lakhs
8.	Activities Proposed	Area of the reconstruction site 77 sq.mtr.

9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 01.07.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 159 dated 19.03.2016
13.	Any other details	1) 75 mts from river HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 2-198 by Smt. Chendu, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.6 Re -construction of residential house at Sy.No. 119/2 of Navunda village in Kundapura Taluk by Smt. Suguna W/o Sudhakara Poojary (FEE 248 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 2-9
2.	Name of the Applicant	Smt. Suguna W/o Sudhakara Poojary, Karanthara Hithlu, Navunda, Kundapura Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Navunda village, Kundapura Taluk, Udupi District.
4.	Survey No's	119/2

5.	Extent of land	0.06.75 acres
6.	CRZ Classification	CRZ-III - NDZ as per approved CZMP
7.	Project cost	2.50 lakh
8.	Activities Proposed	Area of the reconstruction site 8x7 sq.mtr= 56 Sq.mts.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 01.07.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 109 dated 06.06.2016
13.	Any other details	1) 65mts from river HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 2-9 by Smt. Suguna W/o Sudhakara Poojary, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner*

17.4.7 Re-construction of commercial building at Sy.No. 49/6C1 of Senapura village in Kundapura Taluk by Sri. Jagannatha Shyanubhoga S/o Ananthayya Shyanubhoga (FEE 249 CRZ 2016)

1.	Name of the Purpose	Re-construction of commercial building no. 2-180
2.	Name of the Applicant	Sri. Jagannatha Shyanubhoga S/o Ananthayya Shyanubhoga, Bantwadi, Senapura Post, Kundapura-576235.
3.	Location of the Project village/Town, Taluk, Dt.	Senapura village, Kundapura Taluk, Udupi District.
4.	Survey No's	49/6C1
5.	Extent of land	0.18 acres
6.	CRZ Classification	CRZ-III-NDZ as per approved CZMP
7.	Project cost	1.50 lakh
8.	Activities Proposed	Area of the reconstruction site 81 sq.mtr.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 01.07.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 50,000/- Challan No. 0109 dated 05.07.2016
13.	Any other details	1) 55mts from river HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 2-180 by Smt. Jagannatha Shyanubhoga S/o Ananthayya Shyanubhoga, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
3. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.8 Re-construction of residential house at Sy.No. 114/8 of Uppunda village in Kundapura Taluk by Smt. Laxmi W/o Gangadhara Kharvi(FEE 269 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 6-101E
2.	Name of the Applicant	Smt. Laxmi W/o Gangadhara Kharvi, Mundakki Mane, Madikallu, Uppunda, Kundapura Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Uppunda village, Kundapura Taluk, Udupi District.
4.	Survey No's	114/8
5.	Extent of land	0.22 acres
6.	CRZ Classification	CRZ-III -NDZ as per approved CZMP
7.	Project cost	2.00 lakh
8.	Activities Proposed	Area of the reconstruction site 62 sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 16.09.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 154 dated 07.05.2016
13.	Any other details	1) 80mts from sea HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 6-101E by Smt. Laxmi W/o Gangadhara Kharvi,

as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.9 Re-construction of residential house at Sy.No. 25/1A1P2 of Paduvari village in Kundapura Taluk by Sri. Krishna Kharvi S/o Naga Kharvi (FEE 270 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 6-29
2.	Name of the Applicant	Sri. Krishna Kharvi S/o Naga Kharvi, Kajjana Mane, Tharapathi Post, Paduvari village, Kundapura Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Paduvari village, Kundapura Taluk, Udupi District.
4.	Survey No's	25/1A1P2
5.	Extent of land	0.05 acres
6.	CRZ Classification	CRZ-III- NDZ as per approved CZMP
7.	Project cost	2.50 lakh
8.	Activities Proposed	Area of the reconstruction site 594.79 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii)of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 16.09.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.

12.	Details of processing fee	Paid Rs 100/- Challan No. 118 dated 23.06.2016
13.	Any other details	1) 80mts from sea HTL and 50mts from river HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 6-29 by Sri. Krishna Kharvi S/o Naga Kharvi, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.10 Re-construction of residential house at Sy.No. 23/1CP9 of Paduvari village in Kundapura Taluk by Smt. Dhotti D/o Marli (FEE 271 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 7-99
2.	Name of the Applicant	Smt. Dhotti D/o Marli, Honna Mane, Tharapathi, Paduvari village, Kundapura Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Paduvari village, Kundapura Taluk, Udupi District.
4.	Survey No's	23/1CP9
5.	Extent of land	0.07 acres
6.	CRZ Classification	CRZ-III- NDZ as per approved CZMP
7.	Project cost	4.00 lakh
8.	Activities Proposed	Area of the reconstruction site 500 sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 16.09.2016.

11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 117 dated 18.03.2016
13.	Any other details	1) 80mts from sea HTL and 40mts from river HTL. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 7-99 by Smt. Dhotti D/o Marli, Honna Mane, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.11 Re-construction of residential house at Sy.No. 106/8P3 of Uppunda village in Kundapura Taluk by Smt. Channamma D/o Manji (FEE 272 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 7-48B
2.	Name of the Applicant	Smt. Channamma D/o Manji, Hosmane, Madikal, Tharapathi Post, Uppunda village, Kundapura-576232.
3.	Location of the Project village/Town, Taluk, Dt.	Uppunda village, Kundapura Taluk, Udupi District.
4.	Survey No's	106/8P3
5.	Extent of land	0.10 acres
6.	CRZ Classification	CRZ-III- NDZ as per approved CZMP
7.	Project cost	5.00 lakh
8.	Activities Proposed	Area of the reconstruction site 600 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii)of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI ,existing plinth area and existing

		density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 16.09.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 0117 dated 19.07.2016
13.	Any other details	1) 155mts from sea HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 7-48B by Smt. Channamma D/o Manji, Honna Mane, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.12 Re-construction of residential house at Sy.No. 128/3 of Maravanthe village in Kundapura Taluk by Sri. M. Subba Kharvi S/o Mudoora Kharvi(FEE 273 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 3-375
2.	Name of the Applicant	Sri. M. Subba Kharvi S/o Mudoora Kharvi, Opposite Beach, Maravanthe, Kundapura Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Maravanthe village, Kundapura Taluk, Udupi District.
4.	Survey No's	128/3
5.	Extent of land	1.36 acres
6.	CRZ Classification	CRZ-III - NDZ as per approved CZMP
7.	Project cost	2.00 lakh
8.	Activities Proposed	Area of the reconstruction site 80 sq.mtr.

9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 16.09.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 110 dated 19.07.2016
13.	Any other details	1) 85mts from sea HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 3-375 by Sri. M. Subba Kharoi S/o Mudoora Kharoi, Honna Mane, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.13 Re-construction of residential house at Sy.No. 31/6B of Navunda village in Kundapura Taluk by Sri. P.M Chandan S/o Marla Puthran (FEE 274 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential old house no. 3-225
2.	Name of the Applicant	Sri. P.M Chandan S/o Marla Puthran, Bansali Mane, Maski, Navunda village, Kundapura - 576224.

3.	Location of the Project village/Town, Taluk, Dt.	Navunda village, Kundapura Taluk, Udupi District.
4.	Survey No's	31/6B
5.	Extent of land	0.05 acres
6.	CRZ Classification	CRZ-III-NDZ as per approved CZMP
7.	Project cost	1.50 lakh
8.	Activities Proposed	Area of the reconstruction site 8x7 sq.mtr= 56 Sq. mts.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 16.09.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 233 dated 23.07.2016
13.	Any other details	1) 70mts from sea HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 3-225 by Sri. P.M Chandan S/o Marla Puthran, Honna Mane, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.14 Re-construction of residential house at Sy.No. 1/7 of Kodavoor village in Udupi Taluk by Sri. Yeliyaz Vaz S/o Augustin Vaz (FEE 275 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 7/75
2.	Name of the Applicant	Sri. Yeliyaz Vaz S/o Augustin Vaz, Kodavoor, Udupi Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Kodavoor village, Udupi Taluk, Udupi District.
4.	Survey No's	1/7
5.	Extent of land	0.08 acres
6.	CRZ Classification	CRZ-III - NDZ as per approved CZMP
7.	Project cost	15.00 lakh
8.	Activities Proposed	Area of the reconstruction site 875 sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 16.09.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 500/- Challan No. 179 dated 08.07.2016
13.	Any other details	1) 187mts from sea HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 7/75 by Sri. Yeliyaz Vaz S/o Augustin Vaz, Honma Mane, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.

4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.15 Re-construction of residential house at Sy.No. 37/3P1 of Paduvari village in Kundapura Taluk by Smt. Marli D/o Machi Devadiga. (FEE 277 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 5-180
2.	Name of the Applicant	Smt. Marli D/o Machi Devadiga, Herithlu Mane, Paduvari village, Baiduru, Kundapura Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Paduvari village, Kundapura Taluk, Udupi District.
4.	Survey No's	37/3P1
5.	Extent of land	0.04 acres
6.	CRZ Classification	CRZ-III-NDZ as per approved CZMP
7.	Project cost	4.50 lakh
8.	Activities Proposed	Area of the reconstruction site 630 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 16.09.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 41 dated 14.07.2016
13.	Any other details	1) 60mts from river HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 5-180 by Smt. Marli D/o Machi Devadiga, Honna Mane, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.16 Re-construction of residential house at Sy.No. 21/1B of Kidiyoor village in Udipi Taluk by Smt. Ammanni D/o Kusuma Poojarthy (FEE 276 CRZ 2016)

1.	Name of the Purpose	Re-construction of residential house no. 3-90
2.	Name of the Applicant	Smt. Ammanni D/o Kusuma Poojarthy, Samill Thota, Kidiyoor village, Udipi Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Kidiyoor village, Udipi Taluk, Udipi District.
4.	Survey No's	21/1B
5.	Extent of land	0.07 acres
6.	CRZ Classification	CRZ-III -NDZ as per approved CZMP
7.	Project cost	2.00 lakh
8.	Activities Proposed	Area of the reconstruction site 100 sq.mtr.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 16.09.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 010 dated 02.08.2016 Paid Rs 400/- Challan No. 04 dated 19.08.2016
13.	Any other details	1) 40mts from river HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 3-90 by Smt. Ammanni D/o Kusuma Poojarthy, Honna Mane, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.17 Construction of Compound Wall at Sy.No. 61/7 of Hejamadi village in Udupi Taluk by Smt. Prema V. Shetty W/o Veerappa T. Shetty (FEE 126 CRZ 2016).

1.	Name of the Purpose	Construction of Compound wall
2.	Name of the Applicant	Smt. Prema V. Shetty W/o Veerappa Shetty, "Pruthvi", Apartment, 18/B-II, 21, Altomesents Road, Mumbai-26.
3.	Location of the Project village/Town, Taluk, Dt.	Hejamadi village, Udupi Taluk and District.
4.	Survey No's	61/7
5.	Extent of land	1.32 acres
6.	CRZ Classification	CRZ-III as per approved CZMP
7.	Project cost	5.50 lakhs
8.	Activities Proposed	-
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been rejected in the DCZMC meeting held on 02.05.2016 and 16.09.2016.

11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 500/- Challan No. 093 dated 29.01.2016
13.	Any other details	20mts from HTL of Sea.

The Authority noted that there is no existing structure in the proposed site and the proposal is only for construction fresh compound wall. After discussion and deliberations the Authority noted that as per para 8 III CRZ III A (ii) of CRZ Notification 2011, construction of compound wall is not a permissible activity. Hence, the Authority decided to reject the proposal

17.4.18 Construction of Compound Wall at Sy.No. 305/1P5 of Kodavoor village in Udipi Taluk by Smt. Madhavi N. Gunasheela D/o Mavalli Gunasheela (FEE 127 CRZ 2016).

1.	Name of the Purpose	Construction of Compound wall
2.	Name of the Applicant	Smt. Madhavi N. Gunasheela D/o Mavalli Gunasheela, H.No. 7-37A, Kodavoor village, Udipi Taluku.
3.	Location of the Project village/Town, Taluk, Dt.	Kodavoor village, Udipi Taluk and District.
4.	Survey No's	305/1P5
5.	Extent of land	0.51 acres
6.	CRZ Classification	CRZ-III as per approved CZMP
7.	Project cost	2.85 lakhs
8.	Activities Proposed	
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been rejected in the DCZMC meeting held on 02.05.2016 and 16.09.2016.

11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 500/- Challan No. 077 dated 14.12.2015
13.	Any other details	50mts from HTL of Sea.

The Authority noted that there is no existing structure in the proposed site and the proposal is only for construction fresh compound wall. After discussion and deliberations the Authority noted that as per para 8 III CRZ III A (ii) of CRZ Notification 2011, construction of compound wall is not a permissible activity. Hence, the Authority decided to reject the proposal.

17.4.19 Re-construction of residential at Sy.No.59/4A of Hadavu village-kundapura Taluk by Smt.Laxmi W/o Panju Poojary (FEE 18 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.2-76
2.	Name of the Applicant	Smt. Laxmi W/o Panju Poojary, Rayara mane, Hadavu Village. Kundapura Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Hadavu village, Kundapura Taluk. Udupi District.
4.	Survey No's	59/4A
5.	Extent of land	0.15 acres
6.	CRZ Classification	CRZ-I as per approved CZMP
7.	Project cost	02.50 lakhs
8.	Activities Proposed	Area of Reconstruction site-300sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 3(i) (e) reconstruction, repair works of dwelling units of local communities especially fisher folk is allowed in accordance with local town and country planning regulations.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 067 dated 03.06.2016
13.	Any other details	1) 91 mts from River HTL 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 2-76 by Smt. Laxmi W/o Panju Poojary, Honna Mane, as per the recommendation of the DCZMC, under para 3(i) (e) of CRZ Notification, 2011, with the following conditions:

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.20 Re-construction of residential house at Sy.No.46/1 of Kote village- Udupi Taluk by Sri Venkataramana (FEE 19 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.1-18
2.	Name of the Applicant	Sri Venkataramana, Kandigamane, Kote village, Katpadi Post, Udupi Taluk and District.
3.	Location of the Project village/Town, Taluk, Dt.	Kote village, Udupi Taluk and District.
4.	Survey No's	46/1
5.	Extent of land	0.49 acres
6.	CRZ Classification	CRZ-I as per approved CZMP
7.	Project cost	02.50 lakhs
8.	Activities Proposed	Area of Reconstruction site-984sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 3(i)(e) reconstruction, repair works of dwelling units of local communities especially fisher folk is allowed in accordance with local town and country planning regulations.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 062 dated 14.12.2016
13.	Any other details	1) 30 mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 1-18 by Sri Venkataramana, Kandigamane, as per the recommendation of the DCZMC, under para 3(i)(e) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.21 Re-construction of residential house at Sy.No.97/4 of Kodi village-Udupi Taluk by Sri Arthar Walter Dyas S/o Late. Francis Dyas (FEE 17 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.U-III-90
2.	Name of the Applicant	Sri Arthar Walter Dyas S/o Late. Francis Dyas, Uppinakudru Village, Kundapura Taluk Udupi District
3.	Location of the Project village/Town, Taluk, Dt.	Uppinakudru village, Kundapura Taluk, Udupi District.
4.	Survey No's	97/4
5.	Extent of land	0.17 acres
6.	CRZ Classification	CRZ-I as per approved CZMP
7.	Project cost	02.00 lakhs
8.	Activities Proposed	Area of Reconstruction site-903sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 3(i)(e) reconstruction, repair works of dwelling units of local communities especially fisher folk is allowed in accordance with local town and country planning regulations.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 050 dated 19.11.2016
13.	Any other details	1) 88mts from River HTL. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no U-III-90 by Sri Arthar Walter Dyas S/o Late. Francis Dyas, as per the recommendation of the DCZMC, under para 3(i)(e) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.22 Re-construction of residential house at Sy.No.82/3P4 of Balkudru village-Udupi Taluk by Sri Devendra Poojary S/o Soma Poojary (FEE 20 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house n o.4-30
2.	Name of the Applicant	Sri Devendra Poojary S/o Soma Poojary, Balkudru Village, Hangarcut, Udupi Taluk and District.
3.	Location of the Project village/Town, Taluk, Dt.	BalukdruUdupi Taluk and District.
4.	Survey No's	82/3P4
5.	Extent of land	0.09 acres
6.	CRZ Classification	CRZ-I as per approved CZMP
7.	Project cost	01.50 lakhs
8.	Activities Proposed	Area of Reconstruction site-800sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 3(i)(e) reconstruction, repair works of dwelling units of local communities especially fisher folk is allowed in accordance with local town and country planning regulations.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 157 dated 18.11.2016
13.	Any other details	1) 70mts from sea River HTL. 2) Photo attached

Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction The of residential house no 4-30 by Sri Devendra Poojary S/o Soma Poojary, as per the recommendation of the DCZMC, under para 3(i)(e) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.23 Re-construction of residential house at Sy.No.321/2C211 of Kodavuru village- Udupi Taluk by Smt. Laxmi Karkera W/o Gopal Amin (FEE 25 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.3-64
2.	Name of the Applicant	Smt. Laxmi Karkera W/o Gopal Amin, "Shreedevi Krupa"Jnanajyothi Bajana Mandhira, F.M colony, Malpe Beach, Kodavuru Village. Udupi Taluk and District
3.	Location of the Project village/Town, Taluk, Dt.	Kodavuru village, Udupi Taluk and Udupi District.
4.	Survey No's	321/2C211
5.	Extent of land	0.03 acres
6.	CRZ Classification	CRZ-III as per approved CZMP
7.	Project cost	02.50 lakhs
8.	Activities Proposed	Area of Reconstruction site-216sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8III CRZ-III A(ii) of CRZ notification 2011, No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.

11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 214 dated 2.04.2016
13.	Any other details	1) 155mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 3-64 by Smt. Laxmi Karkera W/o Gopal Amin as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.24 Re-construction of residential house at Sy.No.305/1P5 of Kodavuru village- Udupi Taluk by Smt. Madhavi N Gunasheela D/o Mavalli Gunasheela (FEE 30 CRZ 2017)

1.	Name of the Purpose	Reconstruction of residential house no.7-37
2.	Name of the Applicant	Smt. Madhavi N Gunasheela D/o Mavalli Gunasheela No.7-37a, Kodavuru Village. Udupi Taluk and District.
3.	Location of the Project village/Town, Taluk, Dt.	Kodavuru village, Udupi Taluk and Udupi District.
4.	Survey No's	305/1P5
5.	Extent of land	0.51 acres
6.	CRZ Classification	CRZ-III -NDZ as per approved CZMP
7.	Project cost	14.00 lakhs
8.	Activities Proposed	Area of Reconstruction site-1200sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ-III A(ii) of CRZ notification 2011, No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.

10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been Rejected at DCZMC meeting held on 21.12.2016 For insufficient Record of old House.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA
12.	Details of processing fee	Paid Rs 500/- Challan No. 076 dated 14.12.2015
13.	Any other details	1) 75mts from HTL of sea. 2) Photo attached.

The Authority noted the recommendation of DCZMC and insufficient records produced to show that the building existed prior to 19.02.1991. After discussion and deliberations the Authority decided to reject the proposal.

17.4.25 Reconstruction of Residential house at Sy. No. 119/4P2 of Beejady village in Kundapura Taluk by Sri Apolo alias Apolin D'souza S/o Late Jajumery D'souza(FEE 29 CRZ 2017)

1.	Name of the Purpose	Reconstruction of residential house no.III-306
2.	Name of the Applicant	Sri Apolo alias Apolin D'souza S/o Late Jajumery D'souza, 3-306, Beejady village, Koteswara Post, Kundapura Taluk
3.	Location of the Project village/Town, Taluk, Dt.	Beejady village, Kundapura Taluk and Udupi District
4.	Survey No.	119/4P2
5.	Extent of land	0.04 acre
6.	CRZ Classification	CRZ-III - NDZ as per approved CZMP
7.	Project cost	2.00 Lakhs
8.	Activities Proposed	Area of the reconstruction site 677.25 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.

11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA
12.	Details of processing fee	Paid Rs 100/- Challan No. 0288 dated 07.09.2016
13.	Any other details	1) 85 mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no III-306 by Sri Apolo alias Apolin D'souza S/o Late Jajumery D'souza as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.26 Reconstruction of Residential house at Sy. No. 112/2P1 of Uppunda village in Kundapura Taluk by Sri Suresh Kharvi S/o Narayan Kharvi (FEE 28 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.6-103
2.	Name of the Applicant	Sri Suresh Kharvi S/o Narayana Kharvi, "Bukkani Mane", 6-103, Uppunda Madikal, Kundapura
3.	Location of the Project village/Town, Taluk, Dt.	Uppunda village, Kundapura Taluk and Udupi District
4.	Survey No.	112/2P1
5.	Extent of land	0.05 acre
6.	CRZ Classification	CRZ-III -NDZ as per approved CZMP
7.	Project cost	1.50 Lakhs
8.	Activities Proposed	Area of the reconstruction site 860 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.

10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA
12.	Details of processing fee	Paid Rs 100/- Challan No. 8 dated 13.10.2016
13.	Any other details	1) 90 mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 6-103 by Sri Suresh Kharvi S/o Narayana Kharvi as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.27 Reconstruction of Residential house at Sy. No. 57/11AP1 of Hejamady village in Udipi Taluk by Smt Dayavathi Kanchan W/o Janardhana Kanchan (FEE 27 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.9-90
2.	Name of the Applicant	Smt Dayavathi Kanchan W/o Janardhana Kanchan, "Chandrakshi Niketana", Maruthi road, Hejamady village, Udupi Taluk
3.	Location of the Project village/Town, Taluk, Dt.	Hejamady village, Udupi Taluk and District
4.	Survey No.	57/11AP1
5.	Extent of land	0.51 acre
6.	CRZ Classification	CRZ-III-NDZ as per approved CZMP
7.	Project cost	3.00 Lakhs
8.	Activities Proposed	Area of the reconstruction site 922 sq.ft.

9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA
12.	Details of processing fee	Paid Rs 500/- Challan No. 150 dated 22.11.2016
13.	Any other details	1) 120 mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 9-90 by Smt Dayavathi Kanchan W/o Janardhana Kanchan as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.28 Reconstruction of Residential house at Sy. No. 59/1 of Hejamady village in Udupi Taluk by Smt Mohini J. Puthran W/o Jaya K. Puthran (FEE 13 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.9-86
2.	Name of the Applicant	Smt Mohini J. Puthran W/o Jaya K. Puthran, H. No.9-86A,Subba Champa Thota, Hejamady, Udupi Taluk

3.	Location of the Project village/Town, Taluk, Dt.	Hejamady village, Udupi Taluk and District
4.	Survey No.	59/1
5.	Extent of land	0.13 acre
6.	CRZ Classification	CRZ-III-NDZ as per approved CZMP
7.	Project cost	2.00 Lakhs
8.	Activities Proposed	Area of the reconstruction site 815 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA
12.	Details of processing fee	Paid Rs 100/- Challan No. 0266 dated 21.10.2016
13.	Any other details	1) 70 mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 9-86 by Smt Mohini J. Puthran W/o Jaya K. Puthran, H. as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.29 Reconstruction of Residential house at Sy. No. 48/5 of Uppinakudru village in Kundapura Taluk by Smt Buddy Devadthy W/o Sanjeeva Devadiga (FEE 14 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.3-160
2.	Name of the Applicant	Smt Buddy Devadthy W/o Sanjeeva Devadiga, Poojary Mane, Uppinakudru village, Kundapura Taluk
3.	Location of the Project village/Town, Taluk, Dt.	Uppinakudru village, Kundapura Taluk and Udupi District
4.	Survey No.	48/5
5.	Extent of land	0.22 acre
6.	CRZ Classification	CRZ-III-NDZ as per approved CZMP
7.	Project cost	3.00 Lakhs
8.	Activities Proposed	Area of the reconstruction site 279.5 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA
12.	Details of processing fee	Paid Rs 100/- Challan No. 112 dated 19.07.2016
13.	Any other details	1) 60 mts from HTL of sea. 2) Photo attached.

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 3-160 by Sri Smt Buddy Devadthy W/o Sanjeeva Devadiga as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.

3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.30 Reconstruction of Residential house at Sy. No. 53/4 of Thenka village in Udupi Taluk by Sri Amith Puthran(FEE 15 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.1-35
2.	Name of the Applicant	Sri Amith Puthran C/o Dinesh Salian, H. No. 163-3/7, Subhash Chandra road, Amrith Nilaya, Post:- Kulayi, Mangaluru
3.	Location of the Project village/Town, Taluk, Dt.	Thenka village, Udupi Taluk and District
4.	Survey No.	53/4
5.	Extent of land	0.05 acre
6.	CRZ Classification	CRZ-III -NDZ as per approved CZMP
7.	Project cost	15.00 Lakhs
8.	Activities Proposed	Area of the reconstruction site 966 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 147 dated 19.08.2016
13.	Any other details	1) 75 mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 1-35 by Sri Amith Puthran C/o Dinesh Salian as

per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.31 Reconstruction of Residential house at Sy. No. 6/16 of Paduthonse village in Udupi Taluk by Sri Rodni Louis S/o Isidor Louis (FEE 16 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.17-20
2.	Name of the Applicant	Sri Rodni Louis S/o Isidor Louis, Paduthonse village, Kemmannu Post, Udupi Taluk
3.	Location of the Project village/Town, Taluk, Dt.	Paduthonse village, Udupi Taluk and District
4.	Survey No.	6/16
5.	Extent of land	0.19 acre
6.	CRZ Classification	CRZ-III-NDZ as per approved CZMP
7.	Project cost	5.00 Lakhs
8.	Activities Proposed	Area of the reconstruction site 1612.5 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA (ii)of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA
12.	Details of processing fee	Paid Rs 500/- Challan No. 031 dated 01.12.2016
13.	Any other details	1) 85 mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 17-20 by Sri Rodni Louis S/o Isidor Louis as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.32 Reconstruction of Residential house at Sy. No. 20/2P1 of Paduvari village in Kundapura Taluk by Sri Rama G. Kharvi S/o Govinda Kharvi (FEE 26 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no. 7-50
2.	Name of the Applicant	Sri Rama G. Kharvi S/o Govinda Kharvi, Hosamane, Tharapathi, Paduvari village, Kundapura Taluk
3.	Location of the Project village/Town, Taluk, Dt.	Paduvari village, Kundapura Taluk and Udupi District
4.	Survey No.	20/2P1
5.	Extent of land	0.05 acre
6.	CRZ Classification	CRZ-III -NDZ as per approved CZMP
7.	Project cost	8.50 Lakhs
8.	Activities Proposed	Area of the reconstruction site 231 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA (ii)of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA

12.	Details of processing fee	Paid Rs 100/- Challan No. 262 dated 07.06.2016
13.	Any other details	1) 105 mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 7-50 by Sri Rama G. Kharvi S/o Govinda Kharvi as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.33 Reconstruction of Residential house at Sy. No. 228/4B6 of Kundapura Kasba village in Kundapura Taluk by Sri Sheena S. Kharvi S/o Late Subba Kharvi (FEE 11 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.223-A/III
2.	Name of the Applicant	Sri Sheena S. Kharvi S/o Late Subba Kharvi, Kodi, Kundapura Kasba village, Kundapura Taluk
3.	Location of the Project village/Town, Taluk, Dt.	Kundapura Kasba village, Kundapura Taluk and Udupi District
4.	Survey No.	228/4B6
5.	Extent of land	0.125 acre
6.	CRZ Classification	CRZ-III-NDZ as per approved CZMP
7.	Project cost	4.50 Lakhs
8.	Activities Proposed	Area of the reconstruction site 206 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.

11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA .
12.	Details of processing fee	Paid Rs 100/- Challan No. 52 dated 20.10.2015
13.	Any other details	1) 75 mts from HTL of river 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 223-A/III by Sri Sheena S. Kharvi S/o Late Subba Kharvi as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.34 Reconstruction of Residential house at Sy. No. 130/14P1 of Upporu village in Udupi Taluk by Smt. Gulabi Servegarthy W/o Late Koraga Servegara (FEE 09 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no. 6-109
2.	Name of the Applicant	Smt Gulabi Servegarthy W/o Late Koraga Servegara, Nadubettu, Upporu post and village, Udupi Taluk
3.	Location of the Project village/Town, Taluk, Dt.	Upporu village, Udupi Taluk and District
4.	Survey No.	130/14P1
5.	Extent of land	0.21acre
6.	CRZ Classification	CRZ-III -NDZ as per approved CZMP
7.	Project cost	3.5Lakhs
8.	Activities Proposed	Area of the reconstruction site 900 sq.ft.

9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA (ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI , existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 097 dated 11.11.2016
13.	Any other details	1) 40mts from HTL of river 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 6-109 by Smt Gulabi Servegarthy W/o Late Koraga Servegara as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.35 Reconstruction of Residential house at Sy. No. 196/3A of Anagalli village in Kundapura Taluk by Smt Venkamma Shedthy W/o Late Narasimha Shetty (FEE 12 CRZ 2017).

1.	Name of the Purpose	Reconstruction of residential house no.1-101
2.	Name of the Applicant	Smt Venkamma Shedthy W/o Late Narasimha Shetty, Yeluru Mane, Bhanukudru, Herikudru, Anagalli village, Kundapura Taluk.
3.	Location of the Project village/Town, Taluk, Dt.	Anagalli village, Kundapura Taluk and Udupi District.
4.	Survey No.	196/3A
5.	Extent of land	0.08 acre

6.	CRZ Classification	CRZ-III -NDZ as per approved CZMP
7.	Project cost	3.50 Lakhs
8.	Activities Proposed	Area of the reconstruction site 530 sq.ft.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ IIIA(ii) of CRZ notification 2011 no construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing FSI ,existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA
12.	Details of processing fee	Paid Rs 100/- Challan No. 085 dated 18.11.2016
13.	Any other details	1) 25 mts from HTL of river. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house no 1-101 by Smt Venkamma Shedthy W/o Late Narasimha Shetty as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.36 Construction of Upper Floor at Sy.No.82/7C of Yenagudde village- Udupi Taluk by Smt. Rathna Suvarna W/o Gururaja (FEE 23 CRZ 2017).

1.	Name of the Purpose	Construction of Upper Floor.
2.	Name of the Applicant	Smt. Rathna Suvarna W/o Gururaja, No.6-66, Near Forest Gate, Yenagudde Village, Udupi Taluk and District

3.	Location of the Project village/Town, Taluk, Dt.	Yenagudde village, Udupi Taluk and District.
4.	Survey No's	82/7C
5.	Extent of land	0.10 acres
6.	CRZ Classification	CRZ-III as per approved CZMP
7.	Project cost	03.00 lakhs
8.	Activities Proposed	Area of Reconstruction site-360sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III.CRZ-III A(ii) of CRZ notification 2011, No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been Rejected at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Paid Rs 100/- Challan No. 054 dated 03.11.2016
13.	Any other details	1) 15 mts from River HTL. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for construction of upper floor at house no 6-66 by Smt Rathna Suvarna W/o Gururaja, as per para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.37 Re-construction of Naga Bhramha sabha Bhavana at Sy.No. 76/3 and 76/12 of Padu village- Udupi Taluk by Sri Vaman R Kotian, Padu Vaillage, Kaup, Udupi Taluk and District (FEE 22 CRZ 2017).

1.	Name of the Purpose	Reconstruction of Naga Bhramha sabha Bhavana
2.	Name of the Applicant	Sri Vaman R Kotian, Padu Vaillage, Kaup, Udupi Taluk and District.
3.	Location of the Project village/Town, Taluk, Dt.	Padu village, Udupi Taluk, and District.
4.	Survey No's	76/3 and 76/12
5.	Extent of land	0.24 and 0.03 total 0.27 acres
6.	CRZ Classification	CRZ-III as per approved CZMP
7.	Project cost	80.00 lakhs
8.	Activities Proposed	Area of Reconstruction site-4032 sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 4(ii) (i) of CRZ notification 2011, Demolition and reconstruction of (a) buildings of archaeological and historical importance, (ii) heritage buildings; and buildings under public use which means buildings such as for the purposes of worship , education, medical care and cultural activities; are permitted activities which require clearance from MoEF & CC
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of NCZMA.
12.	Details of processing fee	Paid Rs 400/- Challan No. 042 dated 29.11.2016 Paid Rs 100/- Challan No. 040 dated 04.08.2016
13.	Any other details	1) 130mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to recommend the proposal to MoEF &CC, GoI, as per para 4(ii) (i) of CRZ notification 2011

17.4.38 Re-construction of "Shree Rama Bajana Mandhira" at Sy.No. 46/9 of Navunda village- Kundapura Taluk by Secretary "Shree Rama Bajana Mandhira" Seva Samithi, Navunda Post, Kundapura Taluk Udupi District (FEE 21 CRZ 2017).

1.	Name of the Purpose	Reconstruction of Shree Rama Bajana Mandhira
2.	Name of the Applicant	Secretary "Shree Rama Bajana Mandhira" Seva Samithi, Navunda Post, Kundapura Taluk Udupi District
3.	Location of the Project village/Town, Taluk, Dt.	Navunda village, Kundapura Taluk, Udupi District.
4.	Survey No's	46/9
5.	Extent of land	0.25 acres
6.	CRZ Classification	CRZ-III as per approved CZMP
7.	Project cost	25.00 lakhs
8.	Activities Proposed	Area of Reconstruction site-921.06 sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 4(ii)(i) of CRZ notification 2011, Demolition and reconstruction of (a) buildings of archaeological and historical importance, (ii) heritage buildings; and buildings under public use which means buildings such as for the purposes of worship , education, medical care and cultural activities; which require clearance from MoEF & CC.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of NCZMA.
12.	Details of processing fee	Paid Rs 500/- Challan No. 313 dated 24.10.2016
13.	Any other details	1) 100mts from HTL of sea.. 2) Photo attached

The Authority after discussion and deliberations decided to recommend the proposal to MoEF & CC Go, as per para 4(ii) (i) of CRZ notification 2011.

17.4.39 Re-construction of residential house at Sy.No.12/1B1 of Kodi village-
Udupi Taluk by Sri Aitha Thingalaya S/o Bedu Marakala (FEE 118 CRZ 2016).

1.	Name of the Purpose	Reconstruction of residential house no.4-8B
2.	Name of the Applicant	Sri Aitha Thingalaya S/o Bedu Marakala, "Sri Shanka" Kodi Kanyana post, Udupi Taluk and District
3.	Location of the Project village/Town, Taluk, Dt.	Kodi village, Udupi Taluk and District.
4.	Survey No's	12/1B1
5.	Extent of land	0.05 acres
6.	CRZ Classification	CRZ-III -NDZ as per approved CZMP
7.	Project cost	10.00 lakhs
8.	Activities Proposed	Area of Reconstruction site-750sq.ft
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III.CRZ-III A(ii) of CRZ notification 2011, No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	-
13.	Any other details	1) 110mts from HTL of sea. 2) Photo attached

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of house no. 4-8B by Sri Aitha Thingalaya S/o Bedu Marakala as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*

3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.40 Construction of Beach Resort at Sy.No. 307 of Bijadi village- Kundapura Taluk by Sri Sunil R. Shetty #301, Sterling Orchards, C.V Raman Road, Sadashivanagara, Banglore (FEE 03 CRZ 2017).

1.	Name of the Purpose	Construction of Beach Resort																										
2.	Name of the Applicant	Sri Sunil R. Shetty #301, Sterling Orchards, C.V Raman Road, Sadashivanagara, Banglore																										
3.	Location of the Project village/Town, Taluk, Dt.	Bijadi village, Kundapura Taluk, Udupi District.																										
4.	Survey No's	307																										
5.	Extent of land	3.92 acres																										
6.	CRZ Classification	CRZ-III as per approved CZMP																										
7.	Project cost	16.72 Crores																										
8.	Activities Proposed	Construction of Beach Resort 5788.59 sq.mts																										
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	As per para 8 III CRZ III B (i) of CRZ notification 2011, development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors it is a permitted activity subject to the conditions as specified in the guidelines at Annexure-III.																										
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	<p>The proposal has been deliberated and recommended at DCZMC meeting held on 21.12.2016 Only for Survey Numbers outside NDZ of CRZ-III(More then 200 mts from Sea HTL.) as Follows</p> <table style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Survey No's</th> <th>Extension(Acres)</th> </tr> </thead> <tbody> <tr><td>307/54</td><td>0.18</td></tr> <tr><td>307/17</td><td>0.30</td></tr> <tr><td>307/52</td><td>0.07</td></tr> <tr><td>307/16</td><td>0.48</td></tr> <tr><td>307/57</td><td>0.30</td></tr> <tr><td>307/58</td><td>0.61</td></tr> <tr><td>307/15</td><td>0.42</td></tr> <tr><td>307/4</td><td>0.44</td></tr> <tr><td>307/14</td><td>0.40</td></tr> <tr><td>307/13</td><td>0.48</td></tr> <tr><td>307/59</td><td>0.24</td></tr> <tr><td>Total</td><td>3.92</td></tr> </tbody> </table>	Survey No's	Extension(Acres)	307/54	0.18	307/17	0.30	307/52	0.07	307/16	0.48	307/57	0.30	307/58	0.61	307/15	0.42	307/4	0.44	307/14	0.40	307/13	0.48	307/59	0.24	Total	3.92
Survey No's	Extension(Acres)																											
307/54	0.18																											
307/17	0.30																											
307/52	0.07																											
307/16	0.48																											
307/57	0.30																											
307/58	0.61																											
307/15	0.42																											
307/4	0.44																											
307/14	0.40																											
307/13	0.48																											
307/59	0.24																											
Total	3.92																											

11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of NCZMA
12.	Details of processing fee	Paid Rs 2,00,000/- Challan No. 19 dated 09.08.2016
13.	Any other details	220 mts from HTL of sea.

The Authority after discussion and deliberations decided to recommend the proposal to MoEF & CC, as per para 8 III CRZ III B (i) of CRZ Notification, 2011 for the construction of beach resort outside the NDZ area only and not to take up any activities inside the NDZ area subject to the conditions as specified in the guidelines at Annexure-III.

17.4.41 Seeking NOC for occupant (40 Nos) residing in Gangolli village Sy. No. 130/2 (4.80 Acres of land) under 94 C of Kundapura Taluk in Udupi District (FEE 237 CRZ 2016) and (FEE 296 CRZ 2016)

1.	Name of the Purpose	Requisition for issue of NOC
2.	Name of the Applicant	Tahsildar, Kundapura
3.	Location of the Project village/Town, Taluk, Dt.	Sy. No. 130/2, Kundapura Taluk, Udupi District
4.	Survey No's	130/2
5.	Extent of land	4.80 acres
6.	CRZ Classification	CRZ-II as per approved CZMP
7.	Project cost	-
8.	Activities Proposed	For regularization of land
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	Not permissible under CRZ Notification since the site falls between road and sea.
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended for rejection at DCZMC meeting held on 01.07.2016.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Required processing fees paid 100/- each
13.	Any other details	-

The Authority after discussion and deliberations decided to issue CRZ clearance only for the allotment of sites with a condition that no construction activities shall be under taken in the said sites in violation of CRZ Notification 2011.

17.4.42 Seeking NOC for occupants (79 Nos) residing in Kodi Bengre village Sy. Nos (list enclosed) under 94 C of Udupi Taluk in Udupi District (FEE 147 CRZ 2016)

1.	Name of the Purpose	Requisition for issue of NOC
2.	Name of the Applicant	Tahsildar, Kundapura
3.	Location of the Project village/Town, Taluk, Dt.	Udupi Taluk, Udupi District
4.	Survey No's	List enclosed (79 Nos)
5.	Extent of land	List enclosed (79 Nos)
6.	CRZ Classification	CRZ-III as per approved CZMP
7.	Project cost	-
8.	Activities Proposed	For regularization of land
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules.	Permissible under CRZ Notification
10.	The details of recommendations of the District Coastal Zone Management Committee (DCZMC)	The proposal has been deliberated and recommended at DCZMC meeting held on 02.05.2016
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules	Issue of clearance is within the scope of SCZMA.
12.	Details of processing fee	Not paid
13.	Any other details	<ol style="list-style-type: none"> 1) 0-500 mts from sea HTL and 0-100 m from river HTL 2) Residents of Kodi Bengre village living from past 30 to 40 years in Government land are intended to regularize and requested the Government for regularization. 3) Government issued the order for regularization subject to obtaining CRZ clearance by KSCZMA. 4) This proposal placed before DCZMC and recommended for 79 applicants out of 471.

	5) 61 applications are still under verification from the special Thahsildar. 6) Remaining 331 applications are not having proper record and still under verification.
--	--

The Authority after discussion and deliberations decided to issue CRZ clearance only for the allotment of sites with a condition that no construction activities shall be under taken in the said sites in violation of CRZ Notification 2011.

17.4.43 Request for issue of CRZ Clearance to Sri Ramesh Ganesh Rane for construction of Beach Resort at Sy. No. 6/1A of Bavikodla Village-regarding (FEE 196 CRZ 2016).

1.	Name of the Project	Construction of Beach Resort
2.	Name of the Applicant	Sri. Ramesh Ganesh Rane.
3.	Location of the Project Village/Town, Taluk, Dt.	Bavikodla Village, Kumta Taluk, Uttarkannada District.
4.	R.S. No.s	6/1A
5.	Extent of land	1.14 Acres Area - 5465.23 Sq.mts.
6.	CRZ Classification	CRZ-III (425 mtrs from HTL of Sea)
7.	Project Cost	99.00 lakh
8.	Activities proposed	Type-I Cottages-6Nos Type-II Cottages-4Nos
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes, As per Para 8 III CRZ-III(B)(i) of CRZ notification - 2011.
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA has recommended to issue NOC with prior approval of MOEF.
11.	Details of payment of processing fee	Rs. 50,000/- Challan No.Q 681 dt.16-05-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	National Coastal Zone Management Authority. As per Annexure-III of the CRZ notification 2011 the above activity requires clearance from the Ministry of Environment and Forests, Government of India.
13.	Any other details	Sewage Disposal letter from Gram Panchayat & Permission letter given by Senior Geologist, District Groundwater office Karwar for construction of well, is submitted.

The Authority after discussion and deliberations decided to recommend the proposal to MoEF & CC, as per para 8 III CRZ III B (i) of CRZ Notification 2011, for the construction of beach resort outside the NDZ area only and not to take up any activities inside the NDZ area subject to the conditions as specified in the guidelines at Annexure-III.

17.4.44 Request for issue of CRZ Clearance to Sri Janardhana Shivappa Naika for construction of commercial (Shop) at Sy. No. 107/1 of Baada Village, Uttara Kannada District-regarding (FEE 197 CRZ 2016).

1.	Name of the Project	Construction of Shop
2.	Name of the Applicant	Sri. Janardhan Shivappa Naik
3.	Location of the Project Village/Town, Taluk, Dt.	Baad Village, Kumta Taluk, Uttarkannada District.
4.	R.S. No.s	107/B
5.	Extent of land	0.20 Acres
6.	CRZ Classification	CRZ-III (440 mtrs from HTL of Sea)
7.	Project Cost	-
8.	Activities proposed	Construction of Shop
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	The DCZMA has recommended to take further necessary action at SCZMA.
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA has recommended to issue NOC with prior approval of MOEF.
11.	Details of payment of processing fee	Rs. 100/- Challan No.35 dt.29-2-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA
13.	Any other details	--

The Authority after discussion and deliberations decided to reject the proposal as there is no provision in the CRZ Notification 2011, for construction of commercial building in CRZ-III area.

17.4.45 Request for issue of CRZ Clearance to Sri Pandarinath Krishna Mehata for reconstruction of Residential unit at Sy. No. 145/Plot No. 38 of Nadumaskeri Village, Uttarakannada District-regarding (FEE 195 CRZ 2016).

1.	Name of the Project	Reconstruction of house
2.	Name of the Applicant	Sri. Pandarinath Krishna Mehata
3.	Location of the Project Village/Town, Taluk, Dt.	Nadumaskeri Village, Kumta Taluk Uttar Kannada District
4.	R.S. No.s	145/Plot No.38
5.	Extent of land	Plinth area 240 Sq.ft.
6.	CRZ Classification	CRZ-III(125mts from HTL of sea)
7.	Project Cost	-
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III.CRZ-III A(ii) of CRZ Notification 2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.179 dt.25-1-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA
13.	Any other details	1990-91 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of house by Sri Pandarinath Krishna Mehata, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

- 1. The proposed building should not exceed existing FSI, existing plinth area and existing density.*
- 2. This building should not be used for any commercial activity.*
- 3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
- 4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.46 Request for issue of CRZ Clearance to Sri Lakshman Mahabaleshwara Chodankar for reconstruction of Residential unit at Sy. No. 220/A12 of Bavikodla Village, Uttarakannada District -regarding (FEE 194 CRZ 2016).

1.	Name of the Project	Re-construction of house
2.	Name of the Applicant	Sri. Laxman Mahabaleshwar Chodankar
3.	Location of the Project Village/Town, Taluk, Dt.	Bavikodla Village, Kumta Taluk Uttara Kannada District
4.	R.S. No.s	220/A12
5.	Extent of land	96.90 Sqmt. (Plinth area)
6.	CRZ Classification	CRZ-III(115mts from HTL of sea)
7.	Project Cost	-
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III.CRZ-III A(ii) of CRZ Notification 2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.78 dt.09-3-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA
13.	Any other details	1990-91 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Sri Lakshman Mahabaleshwara Chodankar, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.

4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.47 Request for issue of CRZ Clearance to Sri Kamu Chaya Kharvi for reconstruction of Residential unit at Sy. No. 189/2 of Belambara Village, Uttarakannada District-regarding (FEE 189 CRZ 2016).

1.	Name of the Project	Re-construction of house
2.	Name of the Applicant	Sri. Kamu Chaya Kharvi
3.	Location of the Project Village/Town, Taluk, District.	Belambara Village, Ankola Taluk Uttara Kannada District.
4.	R.S. No.s	189/2
5.	Extent of land	371.49 Sq.ft(Plinth area)
6.	CRZ Classification	CRZ-III(30 mts from HTL of sea)
7.	Project Cost	-
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III.CRZ-III A(ii) of CRZ Notification 2011.
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.1 dt.18-5-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA
13.	Any other details	1989-90 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Sri Kamu Chaya Kharvi, as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.

2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.48 Request for issue of CRZ Clearance to The President, Shri Jestapur Jagadamba Devi Temple, Bhajaka Mandal, Baad Village, Kumta Taluk for reconstruction of Temple at Sy. No. 121 of Baad Village, Uttarakannada District-regarding (FEE 188 CRZ 2016).

1.	Name of the Project	Re-construction of Temple
2.	Name of the Applicant	The President, Shri. Jestapur Jagadamba Devi Temple Bhajaka Mandal
3.	Location of the Project Village/Town, Taluk, Dt.	Baad Village, Kumta Taluk Uttara Kannada District.
4.	R.S. No.s	121
5.	Extent of land	196 Sqft. (Plinth area)
6.	CRZ Classification	CRZ-III(360mts from HTL of sea).
7.	Project Cost	
8.	Activities proposed	Old Temple reconstruction.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 4 (ii)(i) of CRZ Notification 2011.
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	As per para 4 (ii) (i) of CRZ Notification 2011, issue of clearance is within the scope of NSCZMA.
13.	Any other details	1999-2000 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted.

The Authority after discussion and deliberations decided to recommend the proposal to MoEF, as per para 4(ii) (i) of CRZ notification 2011.

17.4.49 Request for issue of CRZ Clearance from Smt. Lalitha Ganapathi Lakkumane for Reconstruction of Residential House at sy. No. 34/3 of Aghanashini Village, Kumta Taluk, Uttarakannada District [FEE 318 CRZ 2016].

1.	Name of the Project	Re-construction of house
2.	Name of the Applicant	Smt. Lalita Ganapati Lakkumane
3.	Location of the Project Village/Town, Taluk, Dt.	Aghanashani Village, Kumta Taluk Uttara Kannada District.
4.	R.S. No.s	34/3
5.	Extent of land	252 Sqmtr. (Plinth area)
6.	CRZ Classification	CRZ-III(90mts from HTL of River)
7.	Project Cost	
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III.CRZ-III A(ii) of CRZ Notification 2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 18-10-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.25 dt.14-6-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA
13.	Any other details	1989-90 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Smt Lalita Ganapati Lakkumane as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. *The proposed building should not exceed existing FSI, existing, plinth area and existing density.*
2. *This building should not be used for any commercial activity.*

3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.50 Request for issue of CRZ Clearance to Smt Meenakshi Maruti Kharvi for reconstruction of Residential unit at Sy. No. 198/11 of Belembara Village, Uttarakannada District -regarding (FEE 193 CRZ 2016).

1.	Name of the Project	Re-construction of house
2.	Name of the Applicant	Smt. Meenakshi Maruti Kharvi
3.	Location of the Project Village/Town, Taluk, Dt.	Belambara Village, Ankola Taluk Uttara Kannada District.
4.	R.S. No.s	198/11
5.	Extent of land	300 Sqft. (Plinth area)
6.	CRZ Classification	CRZ-III(30mts from HTL of sea)
7.	Project Cost	
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III CRZ-III A(ii) of CRZ Notification 2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.1 dt.20-5-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA
13.	Any other details	1989-90 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Smt Meenakshi Maruti Kharvi as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.

2. *This building should not be used for any commercial activity.*
3. *No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.*
4. *No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.*

17.4.51 Request for issue of CRZ Clearance to Smt Parvathi Jayant Kharvi for reconstruction of Residential unit at Sy. No. 198/15 of Belembara Village, Uttarakannada District -regarding (FEE 192 CRZ 2016).

1.	Name of the Project	Re-construction of house
2.	Name of the Applicant	Smt. Parvati Jayant Kharvi
3.	Location of the Project Village/Town, Taluk, Dt.	Belambara Village, Ankola Taluk Uttara Kannada District.
4.	R.S. No.s	198/15
5.	Extent of land	340 Sqft. (Plinth area)
6.	CRZ Classification	CRZ-III(110mts from HTL of sea)
7.	Project Cost	-
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III CRZ-III A(ii) of CRZ Notification 2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.2 dt.20-5-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA
13.	Any other details	1989-90 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Smt Parvati Jayant Kharvi as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.52 Request for issue of CRZ Clearance to Sri Ramesh Murari Kharvi for reconstruction of Residential unit at Sy. No. 191/1 of Belembara Village, Uttarakannada District -regarding (FEE 191 CRZ 2016).

1.	Name of the Project	Re-construction of house
2.	Name of the Applicant	Sri. Ramesh Murari Kharvi
3.	Location of the Project Village/Town, Taluk, Dt.	BelambaraVillage, Ankola Taluk Uttara Kannada District.
4.	R.S. No.s	191/1
5.	Extent of land	320 Sqft. (Plinth area)
6.	CRZ Classification	CRZ-III(30mts from HTL of sea)
7.	Project Cost	-
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III CRZ-III A(ii) of CRZ Notification 2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.3 dt.20-5-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA
13.	Any other details	1989-90 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Smt Ramesh Murari Kharvi as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.53 Request for issue of CRZ Clearance to Sri Pradeep Narayan Shet Madadolkar for reconstruction of Residential unit at Sy. No. 622/2 of Bailur Village, Uttarakannada District-regarding (FEE 190 CRZ 2016).

1.	Name of the Project	Re-construction of house
2.	Name of the Applicant	Sri. Pradeep Narayan Shet Madadolkar
3.	Location of the Project Village/Town, Taluk, Dt.	Bailuru Village, Bhatkal Taluk Uttara Kannada District.
4.	R.S. No.s	622/2
5.	Extent of land	1100 Sqft.
6.	CRZ Classification	CRZ-III(45mts from HTL of sea)
7.	Project Cost	-
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III CRZ-III A(ii) of CRZ Notification 2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	-
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA
13.	Any other details	1990-91 Tax receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Sri. Pradeep Narayan Shet Madadolkar as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.54 Request for issue of CRZ Clearance to Sri Nagesh Janu Naik for reconstruction of Residential unit at Sy. No. 1474/91of Gokarna Village, Uttarakannada District-regarding (FEE 187 CRZ 2016).

1.	Name of the Project	Reconstruction of House
2.	Name of the Applicant	Sri.Nagesh Janu Naik
3.	Location of the Project Village/Town, Taluk, Dt.	Gokarna Village, Kumta Taluka Uttar kanada District.
4.	R.S. No.s	1474/91
5.	Extent of land	1085 Sqft (Plinth area)
6.	CRZ Classification	CRZ-III(100mts from HTL of River)
7.	Project Cost	
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III CRZ-III A(ii) CRZ Notification2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.58 dt.6-6-2015
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA.
13.	Any other details	1989-90 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Sri. Nagesh Janu Naik as per the recommendation

of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. Balance amount of processing fee Rs. 400/- is to be paid.
2. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
3. This building should not be used for any commercial activity.
4. This building should not be sold or transferred to non traditional coastal community.

17.4.55 Request for issue of CRZ Clearance to Sri Gajanan S/o Vittal Morje for reconstruction of Residential unit at Sy. No. 151/2A of Nadumaskeri Village, Uttarakannada District-regarding (FEE 186 CRZ 2016).

1.	Name of the Project	Reconstruction of House
2.	Name of the Applicant	Sri.Gajanan Bin Vitthal Morje
3.	Location of the Project Village/Town, Taluk, Dt.	Nadumaskeri Village, Kumta Taluka Uttar kanada District.
4.	R.S. No.s	151/2A
5.	Extent of land	418 Sqft (Plinth area)
6.	CRZ Classification	CRZ-III(80mts from HTL of River) (480mts from HTL of Sea)
7.	Project Cost	
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III CRZ-III A(ii) CRZ Notification 2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	-
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA.
13.	Any other details	1987-2003 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Sri. Gajanan Bin Vitthal Morje as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. Processing fees of Rs. 500/- is to be paid.
2. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
3. This building should not be used for any commercial activity.
4. This building should not be sold or transferred to non traditional coastal community.

17.4.56 Request for issue of CRZ Clearance to Sri Krishna Lingappa Naik for reconstruction of Residential unit at Sy. No. 760/2B of Kalabag Village, Uttarakannada District-regarding (FEE 185 CRZ 2016).

1.	Name of the Project	Reconstruction of House
2.	Name of the Applicant	Sri.Krishna Lingappa Naik
3.	Location of the Project Village/Town, Taluk, Dt.	Kalabag Village, Kumta Taluka Uttar kanada District.
4.	R.S. No.s	760/2B
5.	Extent of land	20 Sqm
6.	CRZ Classification	CRZ-III(30mts from HTL of River)
7.	Project Cost	
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III CRZ-III A (ii) CRZ Notification 2011.
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMA has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.51 dt.08-3-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA.
13.	Any other details	1981-82 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Sri. Krishna Lingappa Naik as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.57 Request for issue of CRZ Clearance to Smt Ganga Kom Gungeri Naik for reconstruction of Residential unit at Sy. No. 760/2A of Kalabag Village, Uttarakannada District-regarding (FEE 184 CRZ 2016).

1.	Name of the Project	Reconstruction of House
2.	Name of the Applicant	Smt.Ganga Kom Gungeri Naik
3.	Location of the Project Village/Town, Taluk, Dt.	Kalabag Village, Kumta Taluka Uttar kanada District.
4.	R.S. No.s	760/2A
5.	Extent of land	67.7 Sqm
6.	CRZ Classification	CRZ-III(50mts from HTL of River)
7.	Project Cost	
8.	Activities proposed	Old house reconstruction
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per para 8 III CRZ-III A(ii) CRZ Notification2011
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA Karwar meeting held on 16-05-2016 has recommended proposal to KSCZMA. The DCZMC has recommended for reconstruction of old house with a condition that the plinth area of the building should not exceed the existing floor space Index and plinth area.
11.	Details of payment of processing fee	Rs.100/- Challan No.49 dt.8-3-2016
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of KSCZMA.
13.	Any other details	1981-82 Tax Assessment receipt, old house photo, sewage disposal Certificate is submitted.

The Authority after discussion and deliberations decided to issue CRZ clearance for reconstruction of residential house by Smt. Ganga Kom Gungeri Naik as per the recommendation of the DCZMC, under para 8 III CRZ III A (ii) of CRZ Notification, 2011, with the following conditions:-

1. The proposed building should not exceed existing FSI, existing, plinth area and existing density.
2. This building should not be used for any commercial activity.
3. No sewage should be let in to nearby water body. The proponent shall arrange to construct own toilets as per the norms.
4. No dumping of solid wastes in to the water bodies and shall dispose of waste in scientific manner.

17.4.58 Request for issue of CRZ Clearance to Smt. Dr. Sharada Bangera for construction of Nature Cure Hospital at Sy. No. 52(P2) Beach, Bengre Village-regarding (FEE 81 CRZ 2017).

1.	Name of the Project	Brindavan Nature Cure Hospital
2.	Name of the Applicant	Dr. Sharadha Bangera
3.	Location of the Project Village/Town, Taluk, Dt.	Bengre Village, Mangalore taluk, Dakshina Kannada District.
4.	Survey No.s	52(P2) & 1(P2)
5.	Extent of land	5 acre 20.00 Cents (As per sketch) (0.9 Acres in CRZ I)
6.	CRZ Classification	CRZ I & CRZ II As per approved CZMP 2011 Area is within municipal limits.
7.	Project Cost	1 Crore.
8.	Activities proposed	Nature Cure Hospital
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	No.
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA, Mangalore meeting held on 03-12-2016 has recommended the proposal to KSCZMA.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	State Coastal Zone Management Authority/ NCZMA

12.	Details of payment of processing fee	Rs. 50,000/-, Challan No. 480 dt: 09.01.2017
13.	Any other details (If any photos enclose)	Photos Enclosed

The Authority after discussion and deliberations noted that, the project land is a Government Land and belongs to the Tourism Department. Hence, the Authority decided to reject the proposal.

17.4.59 Request for issue of CRZ Clearance to M/s. St. Lawrence Education Society for construction of School building at Sy. Nos. 12/1, 12/2, 12/3A, 12/3B, 12/14A, 12/14B of Kulai Village-regarding (FEE 254 CRZ 2016).

1.	Name of the Project	Construction of School building
2.	Name of the Applicant	St. Lawrence Education Society. Trustee: Vincent Elias Albuquerque
3.	Location of the Project Village/Town, Taluk, Dt.	Kulai Village, Mangaluru Taluk, D.K District
4.	Survey No.s	12/1, 12/2, 12/3A, 12/3B, 12/14A, 12/14B,
5.	Extent of land	1 acre 95.00 cents
6.	CRZ Classification	CRZ II as per approved CZMP 2011. Area is within municipal limits.
7.	Project Cost	11,24,85, 100/-
8.	Activities proposed	school building.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules .	Yes. As per the para 8 II CRZ II (i) & (ii) of CRZ Notification 2011, building shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures building permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the "existing" norms of Floor Space Index or Floor Area Ratio.
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMC, meeting held on 02-7-2016 has recommended proposal to KSCZMA.

11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA
12.	Details of payment of processing fee	Rs. 2.00 lakh, Challan No. 238 dt: 26.05.2016
13.	Any other details (If any photos enclose)	Photos Enclosed

The Authority after discussion and deliberations decided to issue CRZ clearance for Construction of School building by St. Lawrence Education Society as per the recommendation of the DCZMC, under para 8 II CRZ II (i) & (ii) of CRZ Notification 2011, with the standard conditions:

17.4.60 Request for issue of CRZ Clearance to Mr. Ahammed Hussain & Others S/o. L.S. Aboobakkar, Falnir for construction of commercial building for the purpose of storage of "Dry fruits" and Godown building at Sy. No. 191B/6B, 191/B6A, 181/3A2, 181/3A and 181/3C of Kasba Bazar Village-reg (FEE 209 CRZ 2016).

1.	Name of the Project	Construction of commercial building
2.	Name of the Applicant	Sri. Ahammed Hussain & others
3.	Location of the Project Village/Town, Taluk, Dt.	Kasba Bazar., Mangaluru Taluk, D.K District.
4.	Survey No.s	191B/6B, 191/B6A,
5.	Extent of land	29.75 cents, plus 3690 Sq.m port land
6.	CRZ Classification	CRZ II. As per approved CZMP 2011. Area is within municipal limits.
7.	Project Cost	2,81,32,100/-
8.	Activities proposed	Purpose of storage of "Dry fruits & godown building.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per the para 8 II CRZ II (i), (ii) & (vi) of CRZ Notification 2011, building shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures: building permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the "existing" norms of Floor Space Index or Floor Area Ratio.
10.	The details of recommendations of the District Coastal Zone Management Authority	The DCZMA, Mangalore meeting held on 07-06-2016 has recommended proposal to KSCZMA.

	(DCZMA)	
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.
12.	Details of payment of processing fee	1.00 lakh, Challan No. 889 dt: 04.05.2016
13.	Any other details (If any photos enclose)	Photos Enclosed

The Authority after discussion and deliberations decided to issue CRZ clearance for Construction of commercial building by Sri. Ahammed Hussain & others as per the recommendation of the DCZMC, under para 8 II CRZ II (i), (ii) & (vi) of CRZ Notification, 2011, with the standard conditions:-

17.4.61 Request for issue of CRZ Clearance for Construction of Over Head Tank and Laying of 300 mm dia Pumping Main from WTP Panambur to proposed OHT in Mangalore, Karnataka Integrated Urban Water Management Investment Program (KIUWMIP) (FEE 101 CRZ 2017).

1.	Name of the Project	Construction of Over Head Tank and Laying of 300 mm dia Pumping Main from WTP Panambur to proposed OHT
2.	Name of the Applicant	Commissioner, Mangaluru City Corporation, Mangaluru.
3.	Location of the Project Village/Town, Taluk, Dt.	Panambur village, Meenakaliya, Mangaluru Taluk.
4.	Sy. No.	169/1AP1
5.	Extent of land	0.35 Acre
6.	CRZ Classification	CRZ-II. As per approved CZMP 2011. Area is within municipal limits.
7.	Project Cost	2,20,00,000/- (2.2 crore)
8.	Activities proposed	Construction of Over Head Tank and Laying of 300 mm dia Pumping Main from WTP Panambur to proposed OHT under KIUWMIP.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. As per Para 8 II CRZ-II (i) of CRZ Notification 2011, building shall be permitted on the landward side of the existing road, or on the landward side of existing authorized structure.

10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA, Mangalore meeting held on 03-12-2016 has recommended the proposal to KSCZMA.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	State Coastal Zone Management Authority
12.	Details of payment of processing fee	Rs. 500/-, Challan No. 132 dt: 27.09.2016
13.	Any other details (If any photos enclose)	Photos Enclosed

The Authority after discussion and deliberations decided to issue CRZ clearance for construction of Over Head Tank and Laying of 300 mm dia Pumping Main from WTP Panambur to proposed OHT by Commissioner, Mangaluru City Corporation, Mangaluru as per the recommendation of the DCZMC, under para 8 II CRZ-II (i) of CRZ Notification, 2011.

17.4.62 Request for issue of CRZ Clearance to Saritha S. Sriyaan W/o Seetharam Sriyaan for purpose of Construction of Commercial Building at Sy. No. 21/1(P)2 of Kulayi Village, reg., (FEE 102 CRZ 2017)

1.	Name of the Project	Construction of commercial building
2.	Name of the Applicant.	Smt. Saritha S. Shriyan
3.	Location of the Project Village/Town, Taluk, Dt.	Kulai Village, Mangalore Taluk, D.K District.
4.	Survey . No.s	21/1(P)2
5.	Extent of land	09.50 cents
6.	CRZ Classification	CRZ II. As per approved CZMP 2011. Area is within municipal limits.
7.	Project Cost	19,50,000/-
8.	Activities proposed	Commercial Shop.
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes. Area is inside municipal limits. As per the para 8 II CRZ II (i) & (ii) of CRZ Notification 2011, building shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures.

		Building permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the "existing" norms of Floor Space Index or Floor Area Ratio.
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The DCZMA, Mangalore meeting held on 03-12-2016 has recommended proposal to KSCZMA.
11.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	State Coastal Zone Management Authority.
12.	Details of payment of processing fee	Rs. 50,000/-, Challan No. 327 dt: 22.08.2016
13.	Any other details (If any photos enclose)	Photos Enclosed. Mangaluru Urban Development Authority has given approval for single residential purpose. But the proposal is CRZ clearance for commercial building.

The Authority after discussion and deliberations decided to issue CRZ clearance for Construction of commercial building by Smt. Saritha S. Sriyaan W/o Seetharam Sriyaan as per the recommendation of the DCZMC, under para 8 II CRZ II (i) & (ii) of CRZ Notification 2011, with the standard conditions.

17.4.63 Proposal of removal of Sand from Sand Bar of Kali River (SB-KL-1) in Karwar Taluk of Uttara Kannada District for issue of CRZ Clearance [File No. FEE 84 CRZ 2017)

1.	Name of the Project	Removal of Sand from Sand Bar (SB-KL-1)								
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.								
3.	Location of the Project Village/Town, Taluk, Dt.	Kali River in Karwar Taluk								
4.	R.S. No.s	-								
5.	Extent of land	<table border="1"> <thead> <tr> <th>Length</th> <th>Width</th> <th>Area Acre/Ha.</th> </tr> </thead> <tbody> <tr> <td>600m</td> <td>150m</td> <td>22.23 A/9.00 Ha.</td> </tr> </tbody> </table>			Length	Width	Area Acre/Ha.	600m	150m	22.23 A/9.00 Ha.
Length	Width	Area Acre/Ha.								
600m	150m	22.23 A/9.00 Ha.								
6.	CRZ Classification	CRZ area								
7.	Project Cost	-								

8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar		
		Area	Depth	Quantity
		22.23 Acre	0.60m	92,340m ³
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstruct the movement of fishing vessels may be removed.		
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.		
11.	Any other details	-		
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.		

The revised application submitted by the Deputy Commissioner, Uttara Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After examining the proposal, the Authority opined to consider the proposal as per the report submitted by the Regional Director (Karwar). After detailed discussion and deliberation the Authority decided to reject the proposal for removal of sand bar No SB-KL-1 in Kali River, since the sand bar is deposited at around 6-8 feet below the water level during low tide and there is no obstructions for movement of fishing boats.

17.4.64 Proposal of removal of Sand from Sand Bar of Kali River (SB-KL-2) in Karwar Taluk of Uttara Kannada District for issue of CRZ Clearance [File No. FEE 85 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar (SB-KL-2)		
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.		
3.	Location of the Project Village/Town, Taluk, Dt.	(SB-KL-2)		
4.	R.S. No.s	-		
5.	Extent of land	Length	Width	Area Acre/Ha.
		800m	200m	39.53 A/16.00 Ha.
6.	CRZ Classification	CRZ area		

7.	Project Cost	-		
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar		
		Area	Depth	Quantity
		39.53 A	0.60 m	1.64.160m ³
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed		
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.		
11.	Any other details	-		
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.		

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After examining the proposal, the Authority opined to consider the proposal as per the site inspection report submitted by the Regional Director (Karwar). Accordingly, after detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 4-5 feet below the water level during low tide and decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Kali river	SB-KL-2	650	200	0.6	78,000	1,17,000

17.4.65 Proposal of removal of Sand from Sand Bar of Kali River (SB-KL-3) in Karwar Taluk of Uttara Kannada District for issue of CRZ Clearance [File No. FEE 86 CRZ 2017)

1.	Name of the Project	Removal of Sand from Sand Bar (SB-KL-3)								
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.								
3.	Location of the Project Village/Town, Taluk, Dt.	SB-KL-3								
4.	R.S. No.s	-								
5.	Extent of land	<table border="1" style="width: 100%;"> <thead> <tr> <th>Length</th> <th>Width</th> <th>Area Acre/Ha.</th> </tr> </thead> <tbody> <tr> <td>1100m</td> <td>200m</td> <td>54.36 A/22.00 Ha.</td> </tr> </tbody> </table>			Length	Width	Area Acre/Ha.	1100m	200m	54.36 A/22.00 Ha.
Length	Width	Area Acre/Ha.								
1100m	200m	54.36 A/22.00 Ha.								
6.	CRZ Classification	CRZ area								
7.	Project Cost	-								
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar <table border="1" style="width: 100%;"> <thead> <tr> <th>Area</th> <th>Depth</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>54.36 A</td> <td>0.60 m</td> <td>2,25,720m³</td> </tr> </tbody> </table>			Area	Depth	Quantity	54.36 A	0.60 m	2,25,720m ³
Area	Depth	Quantity								
54.36 A	0.60 m	2,25,720m ³								
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed								
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.								
11.	Any other details	-								
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.								

The revised application submitted by the Deputy Commissioner/Chairman, District sand monitoring committee (CRZ) Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the KSCZMA.

After detailed discussion and deliberation the Authority decided to reject the proposal for removal of sand bar No. SB-KL-3 in Kali River since the sand bar is deposited at around 6-8 feet below the water level during low tide and there is no obstructions for movement of fishing boats.

17.4.66 Proposal of removal of Sand from Sand Bar of Kali River (SB-KL-4) in Karwar Taluk of Uttara Kannada District for issue of CRZ Clearance [File No. FEE 87 CRZ 2017)

1.	Name of the Project	Removal of Sand from Sand Bar (SB-KL-4)								
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.								
3.	Location of the Project Village/Town, Taluk, Dt.	SB-KL-4								
4.	R.S. No.s	-								
5.	Extent of land	<table border="1" style="width: 100%;"> <thead> <tr> <th>Length</th> <th>Width</th> <th>Area Acre/Ha.</th> </tr> </thead> <tbody> <tr> <td>1000m</td> <td>180m</td> <td>44.47 A/18.00 Ha.</td> </tr> </tbody> </table>			Length	Width	Area Acre/Ha.	1000m	180m	44.47 A/18.00 Ha.
Length	Width	Area Acre/Ha.								
1000m	180m	44.47 A/18.00 Ha.								
6.	CRZ Classification	CRZ area								
7.	Project Cost	-								
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar <table border="1" style="width: 100%;"> <thead> <tr> <th>Area</th> <th>Depth</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>44.47A</td> <td>0.60 m</td> <td>1,84,680m³</td> </tr> </tbody> </table>			Area	Depth	Quantity	44.47A	0.60 m	1,84,680m ³
Area	Depth	Quantity								
44.47A	0.60 m	1,84,680m ³								
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed								
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.								
11.	Any other details	-								
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.								

The revised application submitted by the Deputy Commissioner, Uttara Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 4-5 feet below the water level during low tide and decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Kali river	SB-KL-4	825	160	0.5	66,000	99,000

17.4.67 Proposal of removal of Sand from Sand Bar of Kali River (SB-KL-5) in Karwar Taluk of Uttara Kannada District for issue of CRZ Clearance [File No. FEE 88 CRZ 2017)

1.	Name of the Project	Removal of Sand from Sand Bar (SB-KL-5)			
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.			
3.	Location of the Project Village/Town, Taluk, Dt.	SB-KL-5			
4.	R.S. No.s	-			
5.	Extent of land	Length	Width	Area Acre/Ha.	
		1000m	133m	32.93 A/13.33 Ha.	
6.	CRZ Classification	CRZ area			
7.	Project Cost	-			
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar			
		Area	Depth	Quantity	
		32.93A	0.60 m	1,36,458m ³	
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed.			

10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.
11.	Any other details	-
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.

The revised application submitted by the Deputy Commissioner, Uttara Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that, sand bar deposition is found at around 4-5 feet below the water level during low tide and decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Kali river	SB-KL-5	700	100	0.6	42,000	63,000

17.4.68 Proposal of removal of Sand from Sand Bar of Gangavali river (SB-GA-1) in Ankola Taluk of Uttara Kannada District for issue of CRZ Clearance [File No. FEE 89 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar (SB-GA-1)		
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.		
3.	Location of the Project Village/Town, Taluk, Dt.	SB-GA-1		
4.	R.S. No.s	-		
5.	Extent of land	Length	Width	Area Acre/Ha.
		275m	138m	9.39 A/3.8 Ha.
6.	CRZ Classification	CRZ area		
7.	Project Cost	-		

8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar		
		Area	Depth	Quantity
		9.39 A	0.60 m	38,988m ³
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed		
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.		
11.	Any other details	-		
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.		

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 3.5-5 feet below the water level during low tide and decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Gangavali River	SB-GA-1	275	138	0.6	22,770	34,200

17.4.69 Proposal of removal of Sand from Sand Bar of Gangavali river (SB-GA-2) in Ankola Taluk of Uttara Kannada District for issue of CRZ Clearance [File No. FEE 90 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar (SB-GA-2)								
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.								
3.	Location of the Project Village/Town, Taluk, Dt.	SB-GA-2								
4.	R.S. No.s	-								
5.	Extent of land	<table border="1"> <thead> <tr> <th>Length</th> <th>Width</th> <th>Area Acre/Ha.</th> </tr> </thead> <tbody> <tr> <td>755m</td> <td>100m</td> <td>18.65 A/7.55 Ha.</td> </tr> </tbody> </table>			Length	Width	Area Acre/Ha.	755m	100m	18.65 A/7.55 Ha.
Length	Width	Area Acre/Ha.								
755m	100m	18.65 A/7.55 Ha.								
6.	CRZ Classification	CRZ area								
7.	Project Cost	-								
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar <table border="1"> <thead> <tr> <th>Area</th> <th>Depth</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>18.65 A</td> <td>0.60 m</td> <td>77,463m³</td> </tr> </tbody> </table>			Area	Depth	Quantity	18.65 A	0.60 m	77,463m ³
Area	Depth	Quantity								
18.65 A	0.60 m	77,463m ³								
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed								
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.								
11.	Any other details	-								
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.								

The revised application submitted by the Deputy Commissioner, Uttara Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 4-5 feet below the water level during low tide and upstream side of the river sand removal of not necessary. The Authority decided to

issue CRZ clearance to the proposal of removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Gangavali River	SB-GA-2	500	100	0.5	25,000	37,500

17.4.70 Proposal of removal of Sand from Sand Bar of Aghanashini river (SB-AG-1) in Kumta Taluk of Uttara Kannada District for issue of CRZ Clearance [File No. FEE 91 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar (SB-AG-1)								
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.								
3.	Location of the Project Village/Town, Taluk, Dt.	(SB-AG-1)								
4.	R.S. No.s	-								
5.	Extent of land	<table border="1"> <thead> <tr> <th>Length</th> <th>Width</th> <th>Area Acre/Ha.</th> </tr> </thead> <tbody> <tr> <td>610m</td> <td>165m</td> <td>24.85 A/10.06 Ha.</td> </tr> </tbody> </table>	Length	Width	Area Acre/Ha.	610m	165m	24.85 A/10.06 Ha.		
Length	Width	Area Acre/Ha.								
610m	165m	24.85 A/10.06 Ha.								
6.	CRZ Classification	CRZ area								
7.	Project Cost	-								
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar <table border="1"> <thead> <tr> <th>Area</th> <th>Depth</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>24.85 A</td> <td>0.60 m</td> <td>1,03,216m³</td> </tr> </tbody> </table>			Area	Depth	Quantity	24.85 A	0.60 m	1,03,216m ³
Area	Depth	Quantity								
24.85 A	0.60 m	1,03,216m ³								
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed								
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.								

11.	Any other details	-
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 3.5-5 feet below the water level during low tide, hence the Authority decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Aghanashini River	SB-AG-1	500	150	0.6	45,000	67,500

17.4.71 Proposal of removal of Sand from Sand Bar of Aghanashini river (SB-AG-2) in Kumta Taluk of Uttara Kannada District for issue of CRZ Clearance [File No. FEE 92 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar (SB-AG-2)				
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.				
3.	Location of the Project Village/Town, Taluk, Dt.	(SB-AG-2)				
4.	R.S. No.s	-				
5.	Extent of land	Length	Width	Area		
		950m	120m	Acre/Ha.		
6.	CRZ Classification	CRZ area				
7.	Project Cost	-				

8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar		
		Area	Depth	Quantity
		28.17 A	0.60 m	1,16,946m ³
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed		
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.		
11.	Any other details	-		
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.		

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 3.5-6 feet below the water level during low tide, hence the Authority decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Aghanashini river	SB-AG-2	750	105	0.5	39,375	59,000

17.4.72 Proposal of removal of Sand from Sand Bar of Aghanashini river (SB-AG-3) in Kumta Taluk, Uttara Kannada District for issue of CRZ Clearance [File No. FEE 93 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar of Aghanashini river in Kumta Taluk,								
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.								
3.	Location of the Project Village/Town, Taluk, Dt.	SB-AG-3								
4.	R.S. No.s	-								
5.	Extent of land	<table border="1"> <thead> <tr> <th>Length</th> <th>Width</th> <th>Area Acre/Ha.</th> </tr> </thead> <tbody> <tr> <td>850m</td> <td>85m</td> <td>17.84 A/7.22 Ha.</td> </tr> </tbody> </table>			Length	Width	Area Acre/Ha.	850m	85m	17.84 A/7.22 Ha.
Length	Width	Area Acre/Ha.								
850m	85m	17.84 A/7.22 Ha.								
6.	CRZ Classification	CRZ area								
7.	Project Cost	-								
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar								
		<table border="1"> <thead> <tr> <th>Area</th> <th>Depth</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>17.84 A</td> <td>0.60 m</td> <td>74,128m³</td> </tr> </tbody> </table>			Area	Depth	Quantity	17.84 A	0.60 m	74,128m ³
Area	Depth	Quantity								
17.84 A	0.60 m	74,128m ³								
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed								
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.								
11.	Any other details	-								
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.								

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority, RD has reported that since sand bar is deposited at around 6-8 feet below the water level during low tide and there is no obstructions for movement of fishing boats.

After detailed discussion and deliberation the Authority decided to reject the proposal of removal of sand from sand bar no SB-GA-3 in Aghanashini River, since sand is deposited at around 4-6 feet below the water level during low tide and there is no obstructions for movement of fishing boats.

17.4.73 Proposal of removal of Sand from Sand Bar of Aghanashini river (SB-AG-4)in Kumta Taluk, Uttara Kannada District for issue of CRZ Clearance [File No. FEE 94 CRZ 2017)

1.	Name of the Project	Removal of Sand from Sand Bar of Aghanashini river in Kumta Taluk,								
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.								
3.	Location of the Project Village/Town, Taluk, Dt.	SB-AG-4								
4.	R.S. No.s	-								
5.	Extent of land	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 33%;">Length</th> <th style="width: 33%;">Width</th> <th style="width: 33%;">Area Acre/Ha.</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">770m</td> <td style="text-align: center;">106.9m</td> <td style="text-align: center;">20.33 A/8.23 Ha.</td> </tr> </tbody> </table>			Length	Width	Area Acre/Ha.	770m	106.9m	20.33 A/8.23 Ha.
Length	Width	Area Acre/Ha.								
770m	106.9m	20.33 A/8.23 Ha.								
6.	CRZ Classification	CRZ area								
7.	Project Cost	-								
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 33%;">Area</th> <th style="width: 33%;">Depth</th> <th style="width: 33%;">Quantity</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">20.33 A</td> <td style="text-align: center;">0.60 m</td> <td style="text-align: center;">84,440m³</td> </tr> </tbody> </table>			Area	Depth	Quantity	20.33 A	0.60 m	84,440m ³
Area	Depth	Quantity								
20.33 A	0.60 m	84,440m ³								
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed								
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.								
11.	Any other details	-								
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.								

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 3.5-6 feet below the water level during low tide, hence the Authority decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Aghanashini river	SB-AG-4	700	75	0.5	26,250	39,300

17.4.74 Proposal of removal of Sand from Sand Bar of Aghanashini river (SB-AG-5) in Kumta Taluk, Uttara Kannada District for issue of CRZ Clearance [File No. FEE 95 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar of Aghanashini river in Kumta Taluk,									
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.									
3.	Location of the Project Village/Town, Taluk, Dt.	SB-AG-5									
4.	R.S. No.s	-									
5.	Extent of land	<table border="1" style="width: 100%;"> <thead> <tr> <th>Length</th> <th>Width</th> <th>Area Acre/Ha.</th> </tr> </thead> <tbody> <tr> <td>660m</td> <td>40m</td> <td>6.42 A/2.6 Ha.</td> </tr> </tbody> </table>				Length	Width	Area Acre/Ha.	660m	40m	6.42 A/2.6 Ha.
Length	Width	Area Acre/Ha.									
660m	40m	6.42 A/2.6 Ha.									
6.	CRZ Classification	CRZ area									
7.	Project Cost	-									
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar <table border="1" style="width: 100%; margin-top: 10px;"> <thead> <tr> <th>Area</th> <th>Depth</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>6.42 A</td> <td>0.60 m</td> <td>25,086m³</td> </tr> </tbody> </table>				Area	Depth	Quantity	6.42 A	0.60 m	25,086m ³
Area	Depth	Quantity									
6.42 A	0.60 m	25,086m ³									

9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.
11.	Any other details	-
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 3.5-6 feet below the water level during low tide, hence the Authority decided to issue CRZ clearance for the proposal of removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Aghanashini river	SB-AG-5	300	40	0.6	7,200	10,800

17.4.75 Proposal of removal of Sand from Sand Bar of Sharavathi river (SB- SH-15)in Honnavar Taluk, Uttara Kannada District for issue of CRZ Clearance [File No. FEE 96 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar of Shravathi river in Honnavar Taluk,
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.

3.	Location of the Project Village/Town, Taluk, Dt.	SB-SH-15		
4.	R.S. No.s	-		
5.	Extent of land	Length	Width	Area Acre/Ha.
		500m	300m	37.06 A/15 Ha.
6.	CRZ Classification	CRZ area		
7.	Project Cost	-		
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar		
		Area	Depth	Quantity
		37.06 A	0.9 m	2,02,500m ³
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed		
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.		
11.	Any other details	-		
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.		

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around <3 feet below the water level during low tide, hence the Authority decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quant ity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Sharavathi river	SB-SH-15	500	200	0.8	80,000	1,20,000

17.4.76 Proposal of removal of Sand from Sand Bar of Sharavathi river (SB-SH-16) in Honnavar Taluk, Uttara Kannada District for issue of CRZ Clearance [File No. FEE 97 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar of Shrivathi river in Honnavar Taluk,		
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.		
3.	Location of the Project Village/Town, Taluk, Dt.	SB-SH-16		
4.	R.S. No.s	-		
5.	Extent of land	Length	Width	Area Acre/Ha.
		1000m	100m	24.71 A/10.00 Ha.
6.	CRZ Classification	CRZ area		
7.	Project Cost	-		
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar		
		Area	Depth	Quantity
		24.71 A	0.8 m	1,20,000m ³
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed		
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.		
11.	Any other details	-		
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.		

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 2.5-3.5 feet below the water level during low tide,

hence the Authority decided to issue CRZ clearance to the proposal for removal of sand as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Sharavathi river	SB-SH-16	800	100	0.8	64,000	96,000

17.4.77 Proposal of removal of Sand from Sand Bar of Sharavathi river (SB-SH-18)in Honnavar Taluk, Uttara Kannada District for issue of CRZ Clearance [File No. FEE 98 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar of Shrivathi river in Honnavar Taluk,				
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.				
3.	Location of the Project Village/Town, Taluk, Dt.	SB- SH-18				
4.	R.S. No.s	-				
5.	Extent of land	Length	Width	Area		
		550m	150m	Acre/Ha.		
6.	CRZ Classification	CRZ area				
7.	Project Cost	-				
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar				
		Area	Depth	Quantity		
		20.4 A	0.8 m	99,600m ³		
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed				
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.				

11.	Any other details	-
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 3.5-6 feet below the water level during low tide, hence the Authority decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Sharavathi river	SB-SH-18	400	95	0.7	26,600	39,900

17.4.78 Proposal of removal of Sand from Sand Bar of Sharavathi river (SB-SH-19) in Honnavar Taluk, Uttara Kannada District for issue of CRZ Clearance [File No. FEE 99 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar of Shravathi river in Honnavar Taluk,		
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.		
3.	Location of the Project Village/Town, Taluk, Dt.	SB- SH-19		
4.	R.S. No.s	-		
5.	Extent of land	Length	Width	Area Acre/Ha.
		650m	150m	24.08 A/9.75 Ha.
6.	CRZ Classification	CRZ area		
7.	Project Cost	-		

8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar		
		Area	Depth	Quantity
		24.08 A	0.8 m	1,17,000m ³
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed		
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.		
11.	Any other details	-		
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.		

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority. The Regional Director (Karwar) has reported that, sand is deposited at around 6-8 feet below the water level during low tide and there is no obstructions for movement of fishing boats.

After detailed discussion and deliberation the Authority decided to reject the proposal of removal of sand from sand bar No. SB- SH-19 in Sharavathi river, since sand is deposited at around 4-6 feet below the water level during low tide and there is no obstructions for movement of fishing boats.

17.4.79 Proposal of removal of Sand from Sand Bar of Sharavathi river (SB-SH-20) in Honnavar Taluk, Uttara Kannada District for issue of CRZ Clearance [File No. FEE 100 CRZ 2017]

1.	Name of the Project	Removal of Sand from Sand Bar of Shravathi river in Honnavar Taluk,
2.	Name of the Applicant	District Sand Monitoring Committee (CRZ), Uttara Kannada district.
3.	Location of the Project Village/Town, Taluk, Dt.	SB- SH-20
4.	R.S. No.s	-

5.	Extent of land	Length	Width	Area Acre/Ha.
		900m	120m	26.67 A/10.8 Ha.
6.	CRZ Classification	CRZ area		
7.	Project Cost	-		
8.	Activities proposed	Estimated Quantity of Removable Sand from Sand Bar		
		Area	Depth	Quantity
		26.67 A	0.8 m	1,29,600m ³
9.	Whether permitted activity as per CRZ Notification? If yes, specify the relevant rules	Yes Sand bars which obstructing the movement of fishing vessels may be removed		
10.	The details of recommendations of the District Coastal Zone Management Authority (DCZMA)	The proposals were cleared in District Sand Monitoring Committee meeting held on 07.01.2017 & DCZMC meeting held on 28.01.2017.		
11.	Any other details	-		
12.	Whether issue of clearance is within the scope of SCZMA or NCZMA? Specify relevant rules.	Issue of clearance is within the scope of SCZMA.		

The revised application submitted by the Deputy Commissioner, Uttar Kannada District and the site inspection report submitted by the Regional Director, Karwar were placed before the Authority.

After detailed discussion and deliberation the Authority noted that sand bar deposition is found at around 3-4.5 feet below the water level during low tide, hence the Authority decided to issue CRZ clearance to the proposal for removal of sand bar as shown in the table below:

Location	Sand bar No.	Sand bar removal			Quantity in M ³	Quantity in MT (SG=1.50 MT/m ³)
		Length in meter	width in meter	Depth in meter		
Sharavathi river	SB-SH-20	700	100	0.8	56,000	84,000

The Authority has decided to impose the following conditions in addition to the conditions stipulated in the technical report submitted by the NITK, Surthkal for removal of sand bar deposited along River Kali (SB-KL-1 to SB-KL -5), River Gangavali (SB- GA-1 & SB- GA-2), River Aghanashini (SB-AG-1 to B-AG-5) and in River Sharavathi (SB-SH-15, SB-SH-16, SB-SH-18, SB-SH-19 & SB-SH-20).

- i. *The Deputy Commissioner may permit removal of sand bars in the specified time period in a particular area as given in the proposal with GPS latitude and longitude along with specific quantity subject to such conditions, such as registered local community persons with a condition to remove the sand bar manually only by using local dinghies.*
- ii. *The Environmental Official at district level shall monitor the removal of sand bar and submit report to the Deputy Commissioner, as may be specified, say depth of sand bar removed in the specified location and the quantity of sand obtained there of .*
- iii. *The CRZ clearance for sand bar removal is valid for only one year from the date of issue of clearance.*
- iv. *The agenda and the minutes of the Seven Member Committee, permits issued by Deputy Commissioner and monitoring reports of the removal of sand bar would be uploaded on the website of the Deputy Commissioner' office and also made available the hard copy to Zila Parishad etc., as may be directed by the Deputy Commissioner.*
- v. *The accumulation of sand bar, its removal process etc., shall be monitored by Deputy Commissioner with the help of satellite imageries, GPS, etc. It shall be ensured that the permits are not accorded in such areas which are identified as eco-sensitive zones, fish migratory and breeding grounds. The permits shall be given taking into consideration the local circumstances and ecological settings.*
- vi. *Deposit in the sand bars above the level of river bed only shall be removed by way of bar skimming and no pit excavation shall be permitted.*
- vii. *The sand deposits within the buffer zone of 50 meters from the existing mangrove shall not be disturbed.*
- viii. *Sand bars in the known breeding and spawning grounds shall not be disturbed. Removal of sand bars during the monsoon season which is generally the breeding season for the aquatic fauna shall be avoided.*
- ix. *No pits in the river bed shall be formed as it tends to alter the entire river dynamics.*
- x. *Sand bars at the vicinity of bridges and other engineering structures and the river banks shall not be disturbed.*

- xi. *The authorities shall ensure that removal of sand bars do not disturb the habitants in order to conserve benthic flora and fauna that inhabit the sandy substrata.*
- xii. *The Authority reserves the right to cancel the NOC given under CRZ Notification for sand bar removal incase of any violation in the interest and conservation of coastal environment without giving any notice.*
- xiii. *The natural 'Kudrus' (Islands) should not be disturbed.*
- xiv. *As there is no involvement of sand mining and the present proposal is for removal of sand bar there is no need to obtain Environment Clearance separately.*

17.5. Other Subjects

17.5.1 The Chairman expressed that the smaller proposals like reconstruction/repair of dwelling units need not come before the KSCZMA, it can be cleared at the DCZMC level only to avoid delay and inconvenience to the local people. After deliberation the Authority decided to authorize the concerned RD's to issue provisional NOC for the proposal of reconstruction/repair of dwelling units in the NDZ area of CRZ III also with the approval of concerned DCZMC and then to submit the proposal to KSCZMA for ratification of the action taken by them as is being presently followed in the case of CRZ II & CRZ III (outside NDZ) area.

17.5.2 The Authority noted that the existing application processing fee structure for the proposals involving commercial activities is Rs.50,000 up to Rs.1.00 Crore investment which needs to be re-categorised. After deliberation the Authority felt that the fees structures has to be revised and decided to send a proposal to the Finance Department of Government to revise the fee structure and to issue revised G.O regarding application processing fees.

17.5.3 The Authority felt that people who are residing in CRZ I areas are very vulnerable for damage to their lives and properties during rainy season and there is need to rehabilitate them to a safer zone. After deliberation the Authority decided to identify an institution to take up study to identity number of families residing such vulnerable areas and to suggest ways and mode of rehabilitation. After identification, proposal may be obtained from such institution and brought for approval of Authority during next meeting.

17.5.4 Sri. Denesh Nayak NGO Member stated that, there is need to take up afforestation in the CRZ areas with the local species to avoid erosion of sea. The Chairman suggested him to prepare a Pilot Project and submit to the Deputy Conservator of Forests, Mangalore Division for implementing the same and in case of any financial requirement, DCF, Mangalore may approach the Ecology and Environment Department.

The meeting concluded with vote of thanks to the Chair.

Sd/-

(P. Ravikumar)

Additional Chief Secretary to Government,
Forest, Ecology & Environment Department

&

Chairman, Karnataka State Coastal
Zone Management Authority.

(Vijay Kumar)

Special Director (Technical Cell)

& Member Secretary, KSCZMA

Forest, Ecology and Environment Department.

No. FEE 255 CRZ 2016

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY
(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of e(p) Act 1986)

No: APG 79 CRZ 2023

Dated: 02.09.2023

Respected,

Subject: Clearing 19 sandbars for boat traffic on Kali, Gangavali, Aghanashini and Sharavathi rivers in the Coastal Control Zone area of Uttara Kannada District.

Reference: 1. Their letter No: PNP/K.N.V/M.D.A.P/2022-23/1830, dated: 19.01.2023

2. Their letter No: PNP/K.N.V/M.D.A.P./2022-23/2131, dated: 28.03.2023.

3. Proceedings of the 42nd Karnataka State Coastal Zone Management Authority Meeting held on 29.05.2023

In relation to the above matter, regarding the clearing of sand bars in the Kali, Gangavali, Aghanashini and Sharavathi rivers in the Coastal Control Zone area of Uttara Kannada District dated: 04-01-2023 by the District Collector, Uttara Kannada District, Karwar. In the District 7 member (CRZ) committee meeting held under the chairmanship, the matter was presented and the officials of the fisheries department requested that it is advisable to clear the sand dunes as the sand dunes are obstructing the movement of boats to facilitate the fishing activities and according to the recommendation report of the N.I.T.K Surathkal Institute experts.

The said proposal was presented in the District Coastal Zone Management Committee meeting held on 12.01.2023 based on MoEF's guidelines and NITK experts' recommendation and conditions and legal advice on NGT & High Court order to exclude SB-KL-06 sandbar due to water depth required at landing for boat traffic. The Karnataka State Coastal Zone Management Authority has been recommended in the reference (1) letter to clear the remaining 19 sand dunes. The following are the details of the sand dunes recommended accordingly.

Sl. No.	Sand bar	Latitude Longitude	Length (m)	Width (m)	Depth (m)	Water depth during low tide (LTL).	Recommended quantity of sand (metric tons) MT
Kali River							
1	SB-KL-01 North:Baire Village South:Gotagali Village East:Kali River West:Kali River	14°53'34.92"N 74°16'54.28"E	380	72	0.8	-0.24m to 2.23m	37,209.60
2	SB-KL-02 North:Baire Village South:Kerawadi Village East:Kali River West:Kali River	14°53'41.75"N 74°16'19.24"E	695	105	0.75	-0.67m to 1.11m	93,043.12
3	SB-KL-03 North:Baire Village South:Katar Village East:Kali River West:Kali River	14°53'42.76"N 74°15'42.15"E	547	136	0.75	1.51m to 1.37m	94,849.80
4	SB-KL-04 North:Baire Village South:Katar Village East:Kali River West:Kali River	14°53'55.02"N 74°15'14.93"E	621	95	0.7	-0.27m to 1.85m	70204.05
5	SB-KL-05 North:Ulaga Village South:Katar Village East:Kali River West:Kali River	14°53'38.32"N 74°14'48.70"E	190	44	0.5	1.53m to 2.15m	7106
6	SB-KL-06 North:Ulaga Village South:Katar Village East:Kali River	14°53'19.81"N 74°14'50.20"E	264	66	0.75	3.41m to 5.78m	cancelled

	West:Kali River						
7	SB-KL-07 North:Ulaga Village South:Katar Village East:Kali River West:Kali River	14°52'38.37"N 74°15'3.59"E	300	43	0.8	1.36m to 2.14m	17544
Total							319,956.57
Gangavali River							
1	SB-GA-01 North:Shirur Village South:Uluvare Village East:River West:River	14°36'3.00"N 74°22'5.03"E	906	81	0.75	-0.63m to 1.41m	93567.15
2	SB-GA-02 North:AndleVillage South:Kodsani Village East:River West:River	14°36'21.68"N 74°23'38.20"E	600	82	0.8	-0.12m to 0.75m	66912
Total							160,479.15
Aghanashini River							
1	SB-AG-01 North:Manakon Village South: Harkade Village East:River West:River	14°27'6.46"N 74°27°9.33°E	533	108	0.6	0.87m to 1.38m	58715.28
2	SB-AG-02 North:Divgi Village South:Manki Village East:River West:River		690	162	0.6	-0.4m to 1.52m	114015.6
3	SB-AG-03 North:River South: River		853	99	0.6	0.93m to 1.49m	86135.94

	East:Tandrakuli Village West: Tannirkuli						
4	SB-AG-04 North:River South: River East:DundakuliVilla ge West:Hegde Village	597	143	0.6	1.25m to 2.10m	87078.42	
Total						345,945.24	
Sharavathi River							
1	SB-SH-01 North:Allanki South: Kodani East:River West:River	510	113	0.75	-0.99m to 0.48m	73478.25	
2	SB-SH-02 North:Mudkani South: Beranki East:River West:River	610	128	0.75	-0.09m to 0.87m	99552	
3	SB-SH-03 North:Keravalli South: Anilgod East:River West:River	400	61	0.5	-0.22m to 2.44m	20740	
4	SB-SH-04 North:Jalavalli South:Heggar East:River West:River	458	109	0.75	-0.72m to 1.10m	63650.55	
5	SB-SH-05 North:Jalavalli South:Balkuru East:River West:Rive	472	86	0.5	-0.31, to 2.24m	34503.2	
6	SB-SH-06	730	73	0.5	0.47m to	45296.5	

	North:Jalavalli South:Balkuru East:River West:River					2.57m	
7	SB-SH-07 North:Padukuli South:Molkod East:River West:River	683	100	0.7	0.33m to 1.40m	81277	
Total							418,497.50
Total Quantity							12,44,878.46

As per the meeting of the Authority dated 27.02.2023, the information is provided as per the order given by the Hon'ble NGT bench in OA No.252/2017 as to what purpose and for what purpose the sand cleared from the sand dunes obstructing the movement of fishing boats will be used in reference (2).

The said proposal was presented before the 42nd meeting of the Karnataka State Coastal Zone Management Authority held on 29.05.2023 and the authority has taken a decision accordingly.

The Authority discussed in detail the said proposal with MoEF's guidelines and recommendations made by NITK experts and with the conditions imposed and with this additional stipulation to clear the above 19 sand dunes in Kali Gangavali Aghanashini and Sharavathi river basin within the Coastal Control Zone area of Uttara Kannada District not to exceed the amount of sand shown in front of them. Approval was granted to issue the No Objection Letter with the following conditions

Work should be taken up as per the Hon'ble NGT Order in O.A. No. 252/2017 & us per the directions of Hon'ble Supreme Court, in Civil Appeal No. 7316/2022 which reads as follows:

".....the traditional coastal communities are permitted to remove the sandbars in the inter-tidal areas only through a non-mechanical manual method and strictly in accordance with the guidelines contained in the Notification dated 18.01.2019, as amended on 24.11.2022, issued by the MoEF & CC, Union of India."

As decided by the Karnataka State Coastal Zone Management Authority, MoEF's guidelines and NITK experts' recommendations, with the conditions imposed and the above additional conditions for the proposal to clear the above 19 sand dunes in the Kali Gangavali, Afanashi: 2 and Sharavati river basins in the coastal control zone of Uttara Kannada district are shown before them. An objection letter has been issued to clear the amount of sand not exceeding.

Yours Faithfully,

Sd/-

(R.Gopal)

Member Secretary,

**Karnataka State Coastal Zone Management Authority,
Department of Forests, Biodiversity and Environment.**

To,

**Regional Director (Environment),
Department of Forest, Wildlife and Environment,
Parisara Bhawan, Habbuwada,
Karwar.**

ITEM NO.37

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).7316/2022

UDUPI JILLA HOIGE DHONI KARMIKARA SANGHA (R.)

Appellant(s)

VERSUS

THE DEPUTY COMMISSIONER/CHAIRMAN DISTRICT
SAND MONITORING COMMITTEE & ORS.

Respondent(s)

(IA No.142677/2022-CONDONATION OF DELAY IN FILING and IA No.142679/2022-STAY APPLICATION and IA No.142678/2022-EXEMPTION FROM FILING O.T.)

Date : 24-04-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s) Mr. P. Vishwanatha Shetty, Sr. Adv.
Mr. Mahesh Thakur, AOR
Ms. Shivani, Adv.
Mr. Deepak B., Adv.
Mrs. Vipasha Singh, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG

Mr. V. N. Raghupathy, AOR
Mr. Parikshit P Angadi, Adv.
Mr. Manendra Pal Gupta, Adv.

Mr. Prince Isac, Adv.
Mr. Omanakuttan K. K., AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior Counsel appearing on behalf of the appellant as well as learned Additional Solicitor General appearing on behalf of respondent - Union of India.

Delay condoned.

Admit.

4. List the appeal for final hearing on 14.09.2023.

5. Pleadings be completed, meanwhile.

6. Meanwhile, the traditional coastal communities are permitted to remove the sand bars in the intertidal areas only through a non-mechanical manual method and strictly in accordance with the guidelines contained in the Notification dated 18.01.2019, as amended on 24.11.2022, issued by the Ministry of Environment, Forest and Climate Change, Union of India.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)



District 7 member's committee (CRZ), Uttara Kannada, Renewal of sand removing temporary permits
Temporary Permits No. UTKSSRP01/3644 13-03-2024

As per the directions of Ministry of Environment and Forests, Government of India, New Delhi Office Memorandum No.11-83/2005-IA-III (Vol.III) dated 24-02-2011, 09-06-2011 and 08-11-2011 and as per the CRZ clearance dated:02-09-2023 issued by Karnataka State Coastal Regulation Zone Management Authority, the temporary permit issued for removal of sand in Sand Bar No.SB-SH-02 of Sharavati River in Honnavar Taluk of Uttara Kannada District has been renewed to **Mr.Dolwin Urban Dias** till 01-09-2024 subject to the following conditions.

Sand Bar details:-

1	Sand Bar No.	SB-SH-02
	a) GPS Co-ordinates	A:14°14'17.66"N 74°33'28.36"E B: 14°14'13.27"N 74°33'26.18"E C: 14°14'20.66"N 74°33'16.60"E D: 14°14'16.39"N 74°33'15.99"E E: 14°14'20.03"N 74°33'7.24"E F: 14°14'16.37"N 74°33'6.92"E
	b) Village	Mudkani & Beranki
	c) Gram Panchayat	Herangadi & Kodani
	d) Taluk	Honnavar
2	e) Extent (in hectare)	8.24 hectare
3	f) Distributed sand quantity	5000 Metric Ton
4	Sand Loading Point	Sy No.5 hissa 2 of Balkuru village.
	a) GPS Co-ordinates	14°14'13.43"N 74°31'24.96"E 14°14'13.75"N 74°31'24.96"E 14°14'13.60"N 74°31'24.60"E 14°14'13.28"N 74°31'24.60"E
	b) Village	Balkuru
	c) Gram Panchayat	Balkuru
	d) Taluk	Honnavar

Conditions for removal of sand in CRZ area of Uttara Kannada District:

- 1) The license issued is valid from the date of its issuance till 01.09.2024. If the permitted amount of sand is lifted prior to completion of the license period, the same stands lapsed automatically.
- 2) As per rules for the existing sand a sum of Rs. 80/- is collected as royalty. Further, 10% of the royalty is collected as DMF, 40% of royalty is collected as AP and 2% is collected as TCS. In case the royalty amount is modified from time to time, the same shall be paid.

- 3) The vehicle carrying the sand must pass through either the composite check post or mines and geology/police/Forest check post. If the transportation is not possible within the said check post it must be carried within the stipulated time.
- 4) The transportation of sand must be from 6am in the morning to 6 pm in the evening without causing disturbance to fishermen or their nets. Failing which, the permits shall be cancelled.
- 5) As per the order of the Karnataka State Government bearing No. CI/250/MMN/2009 dated 28.08.2009 transportation of sand is prohibited outside the state. Further, the permits shall be subject to further decisions of as per the the district 7 member's committee of CRZ vide order of the state government bearing No. CI 518 MMN 2013 dated 05.02.2014.
- 6) Every boat used for sand removing must mandatorily have the license issued by the ports department. As a safety measure, weight exceeding what is permitted by ports department must be prohibited.
- 7) The sand which is stored must mandatorily transported by 'one state one GPS 'Installed vehicle'. The vehicle or the boat used for sand removing and transportation must have GPS. The boat used for sand removing must have temporary permit number and the GPS device number on red paint on yellow surface.
- 8) Usage of child labour, bonded labour is prohibited. The safety of labourers and the risk of their employment and life is on the licensee.
- 9) A separate sand bar is assigned to each boat of the temporary permits. Such permits shall work only on the assigned sandbar and not otherwise.
- 10) The sand transportation must not affect the day to day activities of the residents and villagers nearby.
- 11) As a safety measure, no sand removing shall be done 500 meters near to the road or railway line. No sand removing must be done near any kandla plants, or any variety of plants and also islands. Further, no sand removing must be done 50 meters close to the shore of any river.
- 12) If the sand removing is causing any damage to the aquatic life or to the environment, the same must be immediately stopped.
- 13) The documents pertaining to the vehicles used for transportation must be kept in sand loading point and the same must be shown at the time of inspections.
- 14) The conditions stipulated in the NOC dated 02.09.2023 issued by the Karnataka State Costal Regulation Authority must be adhered to.

- 15) Any conditions stipulated as per administrative and environmental necessities must be complied.
- 16) If the above conditions are violated, without further notice, the permits will be cancelled and such permit holder will be placed under a black list.
- 17) The temporary permit holders must install CCTV cameras to their sand loading point at their own cost.
- 18) The sand must be supply at the price stipulated by the district authorities.
- 19) An affidavit duly sworn stating that the above conditions would be complied must be submitted to the member secretary.

To,

Dolwin Urban Dias
Post: Taribagilu,
Tq:Honnavar U.K

Sd/-
Senior Geologist/Implementing officer
District 7 member's committee (CRZ),
Uttara Kannada District, Karwar

ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಜಿಲ್ಲಾ
ದಂಡಾಧಿಕಾರಿಯವರ ಕಾರ್ಯಾಲಯ,
ದಕ್ಷಿಣ ಕನ್ನಡ ಜಿಲ್ಲೆ,
ಮಂಗಳೂರು - 575 001.

Government of Karnataka
167
(Revenue Department)

Annexure-8
Deputy Commissioner &
District Magistrate's Office,
Dakshina Kannada District,
Mangaluru — 575 001.

No.: GaBooE/UNiMan/Sand/CRZ/2022-23/8940-50

Dated 24-02-2023

**Proceedings of District Collector and Chairman, District 07 Member
Committee, Dakshina Kannada District, Mangalore**

Subject:

Regarding clearance of sand dunes identified in Netravati and Falguni river basins of Coastal Control Zone of Dakshina Kannada District and transportation of sand for government/public works in the district with mineral transportation permit.

Reference:

1. Government of India Ministry of Environment & Forests Official Notification No.11-83/2005-1A-III dated 24-02-2011, 09-06-2011 and 08-11-2011.
2. Original Application No. 252 of 2017(SZ) filed in Hon'ble National Green Bench Court dated 18-05-2022 passed by the Hon'ble Court.
3. District Commissioners and Chairman, District 07 Member Committee, Dakshina Kannada District whose proceedings are dated 21-05-2022.
4. Hon'ble High Court of Karnataka order dated 03-09-2022 and 10-10-2022 in relation to Writ Petition Nos. 16115/2022 (GM-MM-S) & 19663/2022 (GM-MM-S).
5. District Collector and Chairman, District 07 Member Committee, Dakshina Kannada District Letter No: MMC/C.R/C.R.Z/Sand/2022-23 dated 07-12-2022 and 08-12-2022.
6. District 07 Member Committee (CRZ) meeting resolution dated 31-01-2023.

****@****

Proposal:

Karnataka State Coastal Zone Management Authority (KSCZMA) regarding clearing of 14 sand dunes identified in Netravati and Falguni river basins of Coastal Control Zone of Dakshina Kannada District, letter No. *Apjee* 11 CRZ 2022 dated 05-03-2022 has issued a no-objection letter valid up to: 04-03-2023, identify the persons/communities who traditionally remove sand as per the guidelines issued by the Government vide Government Order No: CI 583 MMN 2021, Bangalore, dated 11-01-2022 for clearing sand dunes by human labour, fresh/ renewal applications for issue of temporary permit for sand dune clearing are invited from 18-03-2022 to 25-03-2022, 282 applications received and verified under the supervision of Assistant Commissioner, Coastal Control Zone, including officers Fisheries, Environment and Mines and Geology Department formed Application Review Committee on 25-03-2022. Government Order No: CI 583. MMN 202 Bangalore, a total of 282 applications and documents received have been scrutinized, by Application Review Committee according to government guidelines dated: 11-01-2022. As per the resolution of the District 07 Member Committee meeting held on 14-04-2022, a total of 202 traditional sand extractors have been identified from 1 community as per the guidelines of Government of Karnataka Order No: CI 583 MNN 2021, Bangalore, dated 11-01-2022, As per the resolution of District 07 Member Committee meeting held on 14-04-2022, a total of 202 traditional sand extractors have been identified from 1 community and 148 temporary permits have been issued as per the guidelines issued by the Government of Karnataka Order No: CI 583 MN 2021, Bangalore, dated 11-01-2022. National Green Bench of the Hon'ble Supreme Court, South Zone, Chennai filed here Original Application No. 252 of 2017(SZ) vide order dated 18-05-2022 Hon'ble Court has directed District 07 Member Committee to immediately stop

the method of sand dune clearance in Karnataka Coastal Control Zone and to ensure that illegal sand mining does not take place in the Coastal Control Zone (CRZ) area.

Regarding the order and direction of Hon'ble National Green Bench Court on 20-05-2022 District 07 Members Committee Meeting and Provisional Licensee's meeting, decided to comply with Hon'ble Court's order, suspension of clearing/transportation of 14 sand dunes identified in Netravati and Falguni river basins of Coastal Control Zone of Dakshina Kannada District for sale purposes, to allow temporary permit holders to clear sand mining boats and sand transport vehicles from the Coastal Control Zone area on 23-05-2023 and the notice will be issued by the Department of Mines and Geology.

Dated 21-05-2022 Order of District 07 Member Committee and dated 23-05-2022 Notice of Department of Mines and Geology against 30 Provisional Licensees Writ Petition No. 16115/2022 (GM-MM-S) and 27 Provisional Licensees Writ Petition No. 19663/2022 (GM-MM-S) filed a suit in Hon'ble Karnataka High Court. The order of Hon'ble National Green Bench Court is related to Udupi District, the order of District Collector of Dakshina Kannada and the notices of Department of Mines and Geology have been dismissed by the Hon'ble Karnataka High Court, the permission given to the traditional sand extractors/communities who were taking sand in the past to clear the sand dune by human labour will continue automatically, therefore at present to clear the sand dune permission is granted. Provision has been made for distribution of mineral transport permit in order to transport sand in the earlier temporary permit, and in continuation of this, 14 sand dunes identified in Netravati and Falguni river basins of Coastal Control Zone area have been cleared and the government/other works in Dakshina Kannada district and in order to supply sand to the public as per the rules of

the temporary permit holder and other applicable charges will be decided in the district 07 member committee meeting held on 31-01-2023 to issue mineral transportation permit. Hence the following order.

Order

Mr. Ravikumar M.R., I.A.S., District Collector and Chairman, District 07 Member Committee, Dakshina Kannada District, as I already described in the proposal filed at Hon'ble Karnataka High Court Writ Petition Nos. 16115/2022 (GM-MM-S) and 19663/2022(GM-MM-S) with the respect an order passed by a Hon'ble Court National Green Bench of Hon'ble Supreme Court, South Zone, Chennai, here recorded the O. A. No.252 08 2017(SZ) dated 18-05-2022 order pertains to Udupi district, as the Hon'ble Karnataka High Court dismissed the orders of the District Collector of Dakshina Kannada and the notices of the Department of Mines and Geology, the permission given to the traditional sand extractors/communities who used to extract sand by human labour to clear the sand dune. Further, to clear the 14 sand dunes identified in the Netravati and Falguni river basins of the Coastal Control Zone area and to supply sand for government/other works in Dakshina Kannada district and to supply sand to the public from the temporary licensee on payment of applicable royalties as per rules and issue mineral transportation license was ordered.

Sd/-

District Collector and Chairman,
District 07 Member Committee(CRZ)
Dakshina Kannada District, Mangaluru.

Copies are given to the following for information and further action:

1. Hon'ble Director, Department of Mines and Geology, Bangalore.
2. Hon'ble Commissioner of Police, Dakshina Kannada District, Mangalore.
3. Hon'ble Superintendent of Police, Dakshina Kannada District, Mangalore.
4. Hon'ble Regional Director, Coastal Control Zone, Mangalore.
5. Assistant Commissioner, Mangalore Sub Division, Mangalore.
6. Joint Director, Fisheries Department, Mangalore.
7. Environment Officer, Karnataka State Pollution Control Board, Mangalore.
8. Deputy Director, Department of Mines and Geology, Mangalore.
9. Prof. Basavananda M. Dodamani, Department of Water Resources and Ocean Engineering, N.I.T.K. Suratkal, Mangalore.
10. Shri SA Prabhakar Sharma, K.A.S. (Re), 205, Minerva Apartments BJ-Koppikkad Road, Mangalore-575004.
11. Shri Nitin Kumar Bin Sheshappa Salian, Chandni House, Emkere Cross Road, Mangalore-575001.

172

ANNEXURE-R-9

SAND (ಮರಳು)

NO. SQN

60318801



Government of Karnataka

Department of Mines and Geology
Mineral Dispatch Permit
See Rule 42(3) of KMMCR-1994

Form AP No	: DSKTP800280001	Sr No.000001	Sign & Seal of Lesse
MDP No	: DSKTP8002800000001		
Lease No	: DSKTP800	Barcode : SQN60318801	
Lease Name	: Jaya Kotyan	Type of Land : Palguni River	Sign & Seal of Check Post Officer
DSC No / Name	: /	GST No. :	
Taluk/District	: Mangalore/Dakshina Kannada	Loading Place : Bangrakulur	
Quantity	: 10 Metric Ton(MT)	MDP Type : MT	
Form AP Purpose	: M3- InState - Procurement & Sell		
Mineral / Grade	: Ordinary Sand/OSAN		
Total Amount Paid	: 1296.00(Royalty :800.00 ,DMF : 80.00 ,APP : 0 ,AAPP : 400.00 ,TCS : 16.00 ,)		
Buyer	: DAMODHAR		
Route	: Dakshina Kannada (D), Mangalore (T), Bangrakulur (V) To Dakshina Kannada (D), Mangalore (T), Kateel (V) (21.4 Kms) (RouteDet :InState)		
Validity	: 03/03/2023 1:52:23 PM to 03/03/2023 2:52:23 PM (1hrs)		
Check Post	: No Checkpost		
Vehicle No	: KA19AD2069		
Crusher Unit	: -		
Destination	: Mangalore - 575001		Destination Copy

ಈ ಪರವಾನಿಗೆಯು ಬೆಂಗಳೂರು ಕನ್ನಡ
ಜಿಲ್ಲೆಗೆ ಮಾತ್ರ ಸೀಮಿತ

Block	Length(cm)	Breadth(cm)	Height(cm)	Volume is Prohibited
	Total Volume	10Metric Ton(MT) is valid for One Trip only		
	Total Block(s)	0 permit issued for Six Wheel Vehicles only		



SQN60318801

**Application for permission to extract Ordinary sand in Coastal Regulation Zone
(As per the proceeding of the District Sand Monitoring Committee (CRZ) meeting)**

To,

The Member Secretary / Deputy Director,
Department of Mines and Geology
Uttara Kannada District, Karwar

Application No.161

1	Name of the Applicant	Gajanana Narayan Hegde
2	Father Name	Narayan Ram Hegde
3	Address/Residential Place	At Melin Mudkani, Post: Kelagin Mudkani, Talluk: Honnavar (U.K)
4	Employment/Profession	Farmer
5	Annual Income Details	Rs.1,20,000/-
6	Description of the river area where sand will be removed (Sand bar)	Adkar-Kodani, River Place Sand bar List No.SB-SH-22
7	Are any of your family members currently holding a temporary sand permit? Giving information	No
8	If there are 108 temporary licensees who have been granted permission in the past, then the information of the license number will be given.	Not Applicable
9	If there are 108 temporary licensees who have given permission earlier, then they will have to give information about the place where they want to store the sand extracted from the sand bar, village, survey number, area.	Not Applicable

All information provided above is true and accurate. If the details and documents submitted by me are incorrect, action can be taken against me as per the rules.

Place: Honnavara
Date: 30/09/2015

Sd/-
Applicant Sign

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಸಾದಾ ಮರಳು ತೆಗೆಯಲು ಪರವಾನಿಗೆ ಕೋರಿ ಅರ್ಜಿ
(ಜಿಲ್ಲಾ ಮರಳು ಉಸ್ತುವಾರಿ ಸಮಿತಿ (CRZ) ಸಭೆಯ ನಡವಳಿಯ ಪ್ರಕಾರ)

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ/ಉಪನಿರ್ದೇಶಕರು,
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,
ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ ಇವರಿಗೆ.

ಅರ್ಜಿ ಸಂಖ್ಯೆ: 161

D-H

1	ಅರ್ಜಿದಾರರ ಹೆಸರು	ವೆಂಕಟೇಶ್ ನಾರಾಯಣ ಹೆಗಡೆ
2	ತಂದೆಯ ಹೆಸರು	ನಾರಾಯಣ ಶಾಮ ಹೆಗಡೆ
3	ವಿಳಾಸ/ವಾಸಸ್ಥಳ	ವೆಂಕಟೇಶ್ ಮುಟ್ಟಣಿ ಪುರ: ಕೆಳಗಿನ ಮುಟ್ಟಣಿ ಉ ಹೊನ್ನಾವರ (ಉ.ಕೆ)
4	ಉದ್ಯೋಗ/ ವೃತ್ತಿ	ಶೈಕ್ಷಣಿಕ
5	ವಾರ್ಷಿಕ ಆದಾಯದ ವಿವರ	ರೂ. 120000/-
6	ಮರಳು ತೆಗೆಯಲು ಬಯಸುವ ನದಿ ಪ್ರದೇಶದ (Sand Bar) ವಿವರ	ಅಪ್ಪಾರ- ಕೆಳಗಿನ ನದಿ (ಪ್ರದೇಶ) ಮರಳು ತೆಗೆಯಲು ಸಂಖ್ಯೆ: SB-SH-22
7	ನಿಮ್ಮ ಕುಟುಂಬದ ಯಾವುದಾದರೂ ಸದಸ್ಯರು ಹಾಲಿ ತಾತ್ಕಾಲಿಕ ಮರಳು ಪರವಾನಿಗೆ ಪಡೆದಿರುತ್ತಾರೆಯೇ? ಮಾಹಿತಿ ನೀಡುವುದು.	ಇಲ್ಲ.
8	ಈ ಹಿಂದೆ ಅನುಮತಿ ನೀಡಿರುವ 108 ತಾತ್ಕಾಲಿಕ ಪರವಾನಿಗೆದಾರರಾಗಿದ್ದಲ್ಲಿ ಪರವಾನಿಗೆ ಸಂಖ್ಯೆಯ ಮಾಹಿತಿ ನೀಡುವುದು.	ಅನುಮತಿಯಿಲ್ಲ.
9	ಈ ಹಿಂದೆ ಅನುಮತಿ ನೀಡಿರುವ 108 ತಾತ್ಕಾಲಿಕ ಪರವಾನಿಗೆದಾರರಾಗಿದ್ದಲ್ಲಿ ಮರಳು ಪಟ್ಟಿಯಿಂದ ತೆಗೆಯುವ ಸಾದ ಮರಳನ್ನು ದಾಸ್ತಾನು ಮಾಡಲು ಬಯಸಿರುವ ಸ್ಥಳದ ಮಾಹಿತಿ ನೀಡುವುದು. ಗ್ರಾಮ, ಸರ್ವೆ ನಂಬರ, ವಿಸ್ತೀರ್ಣ	ಅನುಮತಿಯಿಲ್ಲ.

ಮೇಲ್ಕಾಣಿಸಿದ ಎಲ್ಲಾ ವಿವರಗಳು ಹಾಗೂ ಒದಗಿಸಿರುವ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳು ಸತ್ಯವಾಗಿರುತ್ತವೆ. ಒಂದು
ವೇಳೆ ನಾನು ಸಲ್ಲಿಸಿರುವ ವಿವರಗಳು ಮತ್ತು ದಾಖಲೆಗಳು ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ನನ್ನ ಮೇಲೆ ನಿಯಮಾನುಸಾರ ಕ್ರಮ
ಜರುಗಿಸಬಹುದಾಗಿದೆ.

ಸ್ಥಳ: ಹೊನ್ನಾವರ
ದಿನಾಂಕ: 30-09-2015


ಅರ್ಜಿದಾರನ ಸಹಿ:

**Application for permission to extract Ordinary sand in Coastal Regulation Zone
(As per the proceeding of the District Sand Monitoring Committee (CRZ) meeting)**

To,

The Member Secretary / Deputy Director,
Department of Mines and Geology
Uttara Kannada District, Karwar

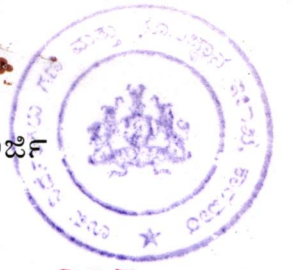
Application No.365

1	Name of the Applicant	Ramesh Krishna Naik
2	Father Name	Krishna Mabalalu Naik
3	Address/Residential Place	Post: Gersoppa, Huligar, Talluk: Honnavar (U.K)
4	Employment/Profession	Extraction of Sand
5	Annual Income Details	Rs.1,00,000/-
6	Description of the river area where sand will be removed (Sand bar)	SB-SH-22
7	Are any of your family members currently holding a temporary sand permit? Giving information	No
8	If there are 108 temporary licensees who have been granted permission in the past, then the information of the license number will be given.	No
9	If there are 108 temporary licensees who have given permission earlier, then they will have to give information about the place where they want to store the sand extracted from the sand bar, village, survey number, area.	No

All information provided above is true and accurate. If the details and documents submitted by me are incorrect, action can be taken against me as per the rules.

Place: Karwar
Date: 29/09/2015

Sd/-
Applicant Sign



ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಸಾದಾ ಮರಳು ತೆಗೆಯಲು ಪರವಾನಿಗೆ ಕೋರಿ ಅರ್ಜಿ
(ಜಿಲ್ಲಾ ಮರಳು ಉಸ್ತುವಾರಿ ಸಮಿತಿ (CRZ) ಸಭೆಯ ನಡವಳಿಯ ಪ್ರಕಾರ)

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ/ಉಪನಿರ್ದೇಶಕರು,
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,
ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ ಇವರಿಗೆ.

75

ಅರ್ಜಿ ಸಂಖ್ಯೆ: 365

D-H

1	ಅರ್ಜಿದಾರರ ಹೆಸರು	ರಮೇಶ ಕೃಷ್ಣಾ ನಾಯ್ಕ
2	ತಂದೆಯ ಹೆಸರು	ಕೃಷ್ಣಾ ಷಾಬುಲ ನಾಯ್ಕ
3	ವಿಳಾಸ/ವಾಸಸ್ಥಳ	ಅಕ್ಕ ನಂಜಯ್ಯ, ದಾಳಿಗಾರ ಗಂಜಯ್ಯ, ತ್ರಿ. ದ್ವೇಷ ಉ. ಕ.
4	ಉದ್ಯೋಗ/ ವೃತ್ತಿ	ಉರಾಳಿ ತೆಗೆಯುವುದು
5	ವಾರ್ಷಿಕ ಆದಾಯದ ವಿವರ	1,00,000.
6	ಮರಳು ತೆಗೆಯಲು ಬಯಸುವ ನದಿ ಪ್ರದೇಶದ (Sand Bar) ವಿವರ	SB/SH 22
7	ನಿಮ್ಮ ಕುಟುಂಬದ ಯಾವುದಾದರೂ ಸದಸ್ಯರು ಹಾಲಿ ತಾತ್ಕಾಲಿಕ ಮರಳು ಪರವಾನಿಗೆ ಪಡೆದಿರುತ್ತಾರೆಯೇ? ಮಾಹಿತಿ ನೀಡುವುದು.	ಇಲ್ಲ
8	ಈ ಹಿಂದೆ ಅನುಮತಿ ನೀಡಿರುವ 108 ತಾತ್ಕಾಲಿಕ ಪರವಾನಿಗೆದಾರರಾಗಿದ್ದಲ್ಲಿ ಪರವಾನಿಗೆ ಸಂಖ್ಯೆಯ ಮಾಹಿತಿ ನೀಡುವುದು.	ಇಲ್ಲ
9	ಈ ಹಿಂದೆ ಅನುಮತಿ ನೀಡಿರುವ 108 ತಾತ್ಕಾಲಿಕ ಪರವಾನಿಗೆದಾರರಾಗಿದ್ದಲ್ಲಿ ಮರಳು ಪಟ್ಟಿಯಿಂದ ತೆಗೆಯುವ ಸಾದ ಮರಳನ್ನು ದಾಸ್ತಾನು ಮಾಡಲು ಬಯಸಿರುವ ಸ್ಥಳದ ಮಾಹಿತಿ ನೀಡುವುದು. ಗ್ರಾಮ, ಸರ್ವೆ ನಂಬರ, ವಿಸ್ತೀರ್ಣ	ಇಲ್ಲ

ಮೇಲ್ಕಾಣಿಸಿದ ಎಲ್ಲಾ ವಿವರಗಳು ಹಾಗೂ ಒದಗಿಸಿರುವ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳು ಸತ್ಯವಾಗಿರುತ್ತವೆ. ಒಂದು
ವೇಳೆ ನಾನು ಸಲ್ಲಿಸಿರುವ ವಿವರಗಳು ಮತ್ತು ದಾಖಲೆಗಳು ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ನನ್ನ ಮೇಲೆ ನಿಯಮಾನುಸಾರ ಕ್ರಮ
ಜರುಗಿಸಬಹುದಾಗಿದೆ.

ಶಿವರಾಜ

ಸ್ಥಳ:

ದಿನಾಂಕ:

29-9-2015

ಶಿವರಾಜ

ಅರ್ಜಿದಾರನ ಸಹಿ:

**Application for permission to extract Ordinary sand in Coastal Regulation Zone
(As per the proceeding of the District Sand Monitoring Committee (CRZ) meeting)**

To,

The Member Secretary / Deputy Director,
Department of Mines and Geology
Uttara Kannada District, Karwar

Application No.176

1	Name of the Applicant	Raghavendra Nayak
2	Father Name	Devaraya Jatta Nayak
3	Address/Residential Place	At Veerangudi, Post: Jalavalli, Talluk: Honnavar (U.K)
4	Employment/Profession	Farmer
5	Annual Income Details	Rs.1,00,000/-
6	Description of the river area where sand will be removed (Sand bar)	Sharavati River Sand bar (20)
7	Are any of your family members currently holding a temporary sand permit? Giving information	No
8	If there are 108 temporary licensees who have been granted permission in the past, then the information of the license number will be given.	-
9	If there are 108 temporary licensees who have given permission earlier, then they will have to give information about the place where they want to store the sand extracted from the sand bar, village, survey number, area.	-

All information provided above is true and accurate. If the details and documents submitted by me are incorrect, action can be taken against me as per the rules.

Place: Jalavalli
Date: 01/10/2015

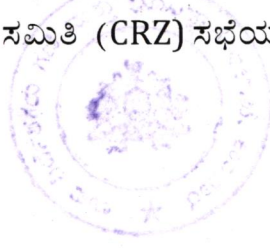
Sd/-
Applicant Sign

178.

35

ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ಸಾದಾ ಮರಳು ತೆಗೆಯಲು ಪರವಾನಿಗೆ ಕೋರಿ ಅರ್ಜಿ
(ಜಿಲ್ಲಾ ಮರಳು ಉಸ್ತುವಾರಿ ಸಮಿತಿ (CRZ) ಸಭೆಯ ನಡವಳಿಯ ಪ್ರಕಾರ)

ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ/ಉಪನಿರ್ದೇಶಕರು,
ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,
ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಕಾರವಾರ ಇವರಿಗೆ.



ಅರ್ಜಿ ಸಂಖ್ಯೆ: 178

D-H

1	ಅರ್ಜಿದಾರರ ಹೆಸರು	ರಾಘವೇಂದ್ರ. ನಾಯ್ಕ
2	ತಂದೆಯ ಹೆಸರು	ಜೇಷ್ಠರಾಯ. ಕುಳ್ಳ. ನಾಯ್ಕ
3	ವಿಳಾಸ/ವಾಸಸ್ಥಳ	At: ಲಿಂಗನುಡಿ Po: ಕುಲಯಳ್ಳಿ Tq: ಹೊನ್ನಾವರ (U.K)
4	ಉದ್ಯೋಗ/ ವೃತ್ತಿ	ಶೈಲಿ.
5	ವಾರ್ಷಿಕ ಆದಾಯದ ವಿವರ	1,00,000
6	ಮರಳು ತೆಗೆಯಲು ಬಯಸುವ ನದಿ ಪ್ರದೇಶದ (Sand Bar) ವಿವರ	ಶಿಲವೆ ಕದಿ sand bar (ಖ)
7	ನಿಮ್ಮ ಕುಟುಂಬದ ಯಾವುದಾದರೂ ಸದಸ್ಯರು ಹಾಲಿ ತಾತ್ಕಾಲಿಕ ಮರಳು ಪರವಾನಿಗೆ ಪಡೆದಿರುತ್ತಾರೆಯೇ? ಮಾಹಿತಿ ನೀಡುವುದು.	ಇಲ್ಲ
8	ಈ ಹಿಂದೆ ಅನುಮತಿ ನೀಡಿರುವ 108 ತಾತ್ಕಾಲಿಕ ಪರವಾನಿಗೆದಾರರಾಗಿದ್ದಲ್ಲಿ ಪರವಾನಿಗೆ ಸಂಖ್ಯೆಯ ಮಾಹಿತಿ ನೀಡುವುದು.	-
9	ಈ ಹಿಂದೆ ಅನುಮತಿ ನೀಡಿರುವ 108 ತಾತ್ಕಾಲಿಕ ಪರವಾನಿಗೆದಾರರಾಗಿದ್ದಲ್ಲಿ ಮರಳು ಪಟ್ಟಿಯಿಂದ ತೆಗೆಯುವ ಸಾದ ಮರಳನ್ನು ದಾಸ್ತಾನು ಮಾಡಲು ಬಯಸಿರುವ ಸ್ಥಳದ ಮಾಹಿತಿ ನೀಡುವುದು. ಗ್ರಾಮ, ಸರ್ವೆ ನಂಬರ, ವಿಸ್ತೀರ್ಣ	-

ಮೇಲ್ಕಾಣಿಸಿದ ಎಲ್ಲಾ ವಿವರಗಳು ಹಾಗೂ ಒದಗಿಸಿರುವ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳು ಸತ್ಯವಾಗಿರುತ್ತವೆ. ಒಂದು
ವೇಳೆ ನಾನು ಸಲ್ಲಿಸಿರುವ ವಿವರಗಳು ಮತ್ತು ದಾಖಲೆಗಳು ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ನನ್ನ ಮೇಲೆ ನಿಯಮಾನುಸಾರ ಕ್ರಮ
ಜರುಗಿಸಬಹುದಾಗಿದೆ.

ಸ್ಥಳ: ಕುಲಯಳ್ಳಿ
ದಿನಾಂಕ: 01/10/15

ಅರ್ಜಿದಾರನ ಸಹಿ:

FIRST INFORMATION REPORT

(Under Section 154 Cr.PC)

Before the Honourable Court of Prl. Civil Judge(Jr.Dn) & JMFC

Court,Honnavaara, Uttara Kannada Dist.

1. **District :** Uttara Kannada **Circle/Sub Division :** Bhatkal Sub-Division **PS :** Honnavara PS
Crime No : 0100/2024 **FIR Date :** 24/04/2024

2. **Act & Section :** IPC 1860 (U/s-506,341,504,149,353)

3. (a) **Occurence of Offence Day :** Wednesday **From Date :** 24/04/2024 **To Date :** 24/04/2024
From Time : 09:55:00 **To Time :** 09:56:00
(b) **Information received at the PS :** 24/04/2024 12:30:00 **Written/Oral :** Written

(c) **Reasons for Delay in reporting by the Complainant / Informant**
NO DELAY

(d) **General Diary reference Entry No. & Time :** 1 , 12:30:00

4. (a) **Place of occurrence with full address**

AROLLI, HONNAVAR,Uttara Kannada , Karnataka,

(b) **Distance from PS :** TOWARDS EAST 4KM

(c) **Village :** AROLLI **Beat Name :** NEW BEAT 14

(d) **If the place belongs to another jurisdiction,PS. Name :**

District :

5. **Complainant/Informant:**

(a) **Name :** ASHA M S **Father's/Husband's Name :**

(b) **Age :** 47 (c) **Occupation :** Govt. official gazetted

(d) **Religion :** Hindu (e) **Caste :**

(f) **Fax :** (g) **Email :**

(h) Phone No. : 9036171330

(i) Nationality : India

(j) Passport No. :

Date of Issue :

(k) Address : MINES AND
GEOLOGY
OFFICE,KARWA
R , Uttara
Kannada ,
Karnataka

(l) Sex: Female

(m) Whether complainant has seen the occurrence or merely heard of it :

Seen the Occurrence

6. Details of known/suspected/unknown accused with full particulars(Attach separate sheet if necessary)

Sl.No.	Name / Father Name / Caste / Address	Type	Person Type	Sex	Age	Occupation
1	JAGADEESH NAIK(A1) ,THUMBOLLI,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		
2	MANJU SHETTY(A2) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		
3	MURALIDHAR SHETTY(A3) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		
4	NAVEEN NAIK(A4) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		
5	MAHESH NAIK(A5) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		
6	NAGARAJ MESTA(A6) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		
7	JOCKY ALMEDA(A7) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		

8	SUBRAMANYA NAIK(A8) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		
9	PRADEEP NAIK(A9) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		
10	SHEKAR GOUDA(A10) ,HONNAVAR,HONNAVAR Uttara Kannada, Karnataka	Accused	Adult	Male		
11	VISHWANATH(A11) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		
12	UMESH PURASAYYA NANJOOR(A12) ,HONNAVAR,HONNAVARUtt ara Kannada, Karnataka	Accused	Adult	Male		

7. Details of Victims with full particulars

Sl.No.	Name	Address	Injury Type	Sex	Age	Occupation
1	VINODH G NAIK	MINES AND GEOLOGY OFFICE, KARWAR Uttara Kannada Karnataka		Male		Govt. official non-gazette d
2	SANJAY NAIK	MINES AND GEOLOGY OFFICE, KARWAR Uttara Kannada Karnataka		Male		
3	ASHA M S	MINES AND GEOLOGY OFFICE, KARWAR Uttara Kannada Karnataka		Female	47 years	Govt. official gazetted
4	SANTOSH K NAIK	MINES AND GEOLOGY OFFICE, KARWAR Uttara Kannada Karnataka		Male		

8. Particulars of Property stolen/involved with value(Attach separate sheet if necessary)

Sl.No.	Property Type	Item description	Estimated Value (in Rs.)

1			
---	--	--	--

Total Value of the property Stolen / Involved :

9. Inquest Report/U.D. Case No. if any :

10. F.I.R Contents (Attach separate sheet if necessary)

Plaintiff Smt. Asha M. S, Senior Geologist, Department of Mines and Geology, Karwar, who appeared at Honnavar Police Station on this date:24-04-2024 at 12-30 PM is the complaint that I along with my staff Vinod G Naik, Santhosh K Naik and driver Sanjay Naik As many complaints are coming regarding Illegal sand stocking/transportation due to duty with staff, visited at honnavar illegal sand area Kelgina Moodkani area Honnavara taluk in unauthorized sand area around 07-10 am and found illegal 01 load of sand stock at the place, and already there were signs of vehicles full of sand. A total of 07 wrought iron steps were seized used before the sand was loaded into the vehicle at the site. Further, while coming from there some people followed our vehicle and on the way at Arolli at 09-55 AM, they nailed the vehicle and punctured it. Later, while repairing near the arolli garage they were Interrupted. The Names are 1) Jagadeesha Nayka Tumbolli, 2) Manju Shetty, 3) Muralidhar Shetty, 4) Naveen Nayka, 5) Mahesh Nayka, 6) Nagaraja Mesta, 7) Jackie Almeida 8) Subrahmanya Nayka 9) Pradeepa Nayka 10) Shekhara Gowda 11) Vishwanath (Press Reporter) All the above are from Honnavar Taluk. Those who appeared above insulted me with unspoken words like briber and showed their hands to attack me. They have obstructed our duty by saying that if we come again, we will kill them by using lorry. Further Herangadi Gram Panchayat Front 12) Umesh Purasaiah Nanjoor, Patta Land lot of complaints received about illegal mining, so visited the said place and seized a total of 05 iron steps for filling sand. Taking all the above factors into consideration, I request that legal action be taken against the above and justice be done.

11. (a) Action Taken : Investigation

(b) Is the F.I.R read over and explained in his/her language to the complainant and a copy given to the complainant free of cost? : Yes

(c) If the Police Officer does not proceed to the spot for investigation or if he declines to investigate.

U/S 157 Cr.PC provision (a)or (b) / 176 BNSS the reasons there of should be mentioned :

investigation

12. Signature/Thumb impression of the complainant



13. Date and time of dispatch to the Court : 24/04/2024 13:00:00

183

14. Name of PC/HC who carried the FIR to the Court : SHIVARAJ VENKATRAMAN

NAIK , PC 1691

Read Over and Found to be correct

Date and Time : 24/04/2024 13:00:00

Signature of the SHO

A handwritten signature in blue ink, appearing to read 'SANTHOSH KUMAR M', is written on a light green rectangular background.

Name: SANTHOSHKUMAR M - PSI

Copy to : Superintendent of Police/Commissioner of Police